



DOCUMENT INFORMATION

FILE NAME : Ch_XX.1,2,3,4,5

VOLUME : VOL-2

CHAPTER : Chapter XXI. LAW OF THE SEA

TITLE : XXI. 1. Convention on the Territorial Sea and the
Contiguous Zone. Geneva, 29 April 1958;

2. Convention on the High Seas. Geneva, 29 April 1958;

3. Convention on Fishing and Conservation of the Living
Resources of the High Seas. Geneva, 29 April 1958;

4. Convention on the Continental Shelf. Geneva, 29 April 1958;

5. Optional Protocol of Signature concerning the Compulsory
Settlement of Disputes. Geneva, 29 April 1958.



UNITED NATIONS CONFERENCE
ON THE LAW OF THE SEA

CONVENTION
ON THE TERRITORIAL SEA
AND THE CONTIGUOUS ZONE



UNITED NATIONS
1958

Annex I

CONVENTION ON THE TERRITORIAL SEA AND THE CONTIGUOUS ZONE

The States Parties to this Convention

Article 4

Have agreed as follows:

PART I

TERRITORIAL SEA

SECTION I. GENERAL

Article 1

1. The sovereignty of a State extends, beyond its land territory and its internal waters, to a belt of sea adjacent to its coast, described as the territorial sea.

2. This sovereignty is exercised subject to the provisions of these articles and to other rules of international law.

Article 2

The sovereignty of a coastal State extends to the air space over the territorial sea as well as to its bed and subsoil.

SECTION II. LIMITS OF THE TERRITORIAL SEA

Article 3

Except where otherwise provided in these articles, the normal baseline for measuring the breadth of the territorial sea is the low-water line along the coast as marked on large-scale charts officially recognized by the coastal State.

1. In localities where the coast line is deeply indented and cut into, or if there is a fringe of islands along the coast in its immediate vicinity, the method of straight baselines joining appropriate points may be employed in drawing the baseline from which the breadth of the territorial sea is measured.

2. The drawing of such baselines must not depart to any appreciable extent from the general direction of the coast, and the sea areas lying within the lines must be sufficiently closely linked to the land domain to be subject to the régime of internal waters.

3. Baselines shall not be drawn to and from low-tide elevations, unless lighthouses or similar installations which are permanently above sea level have been built on them.

4. Where the method of straight baselines is applicable under the provisions of paragraph 1, account may be taken, in determining particular baselines, of economic interests peculiar to the region concerned, the reality and the importance of which are clearly evidenced by a long usage.

5. The system of straight baselines may not be applied by a State in such a manner as to cut off from the high seas the territorial sea of another State.

6. The coastal State must clearly indicate straight baselines on charts, to which due publicity must be given.

Article 5

1. Waters on the landward side of the baseline of the territorial sea form part of the internal waters of the State.

2. Where the establishment of a straight baseline in accordance with article 4 has the effect of enclosing as internal waters areas which previously had been considered as part of the territorial sea or of the high seas, a right of innocent passage, as provided in articles 14 to 23, shall exist in those waters.

Article 6

The outer limit of the territorial sea is the line every point of which is at a distance from the nearest point of the baseline equal to the breadth of the territorial sea.

Article 7

1. This article relates only to bays the coasts of which belong to a single State.

2. For the purposes of these articles, a bay is a well-marked indentation whose penetration is in such proportion to the width of its mouth as to contain landlocked waters and constitute more than a mere curvature of the coast. An indentation shall not, however, be regarded as a bay unless its area is as large as, or larger than, that of the semi-circle whose diameter is a line drawn across the mouth of that indentation.

3. For the purpose of measurement, the area of an indentation is that lying between the low-water mark around the shore of the indentation and a line joining the low-water marks of its natural entrance points. Where, because of the presence of islands, an indentation has more than one mouth, the semi-circle shall be drawn on a line as long as the sum total of the lengths of the lines across the different mouths. Islands within an indentation

shall be included as if they were part of the water areas of the indentation.

4. If the distance between the low-water marks of the natural entrance points of a bay does not exceed twenty-four miles, a closing line may be drawn between these two low-water marks, and the waters enclosed thereby shall be considered as internal waters.

5. Where the distance between the low-water marks of the natural entrance points of a bay exceeds twenty-four miles, a straight baseline of twenty-four miles shall be drawn within the bay in such a manner as to enclose the maximum area of water that is possible with a line of that length.

6. The foregoing provisions shall not apply to so-called "historic" bays, or in any case where the straight baseline system provided for in article 4 is applied.

Article 8

For the purpose of delimiting the territorial sea, the outermost permanent harbour works which form an integral part of the harbour system shall be regarded as forming part of the coast.

Article 9

Roadsteads which are normally used for the loading, unloading and anchoring of ships, and which would otherwise be situated wholly or partly outside the outer limit of the territorial sea, are included in the territorial sea. The coastal State must clearly demarcate such roadsteads and indicate them on charts together with their boundaries, to which due publicity must be given.

Article 10

1. An island is a naturally-formed area of land, surrounded by water, which is above water at high-tide.

2. The territorial sea of an island is measured in accordance with the provisions of these articles.

Article 11

1. A low-tide elevation is a naturally-formed area of land which is surrounded by and above water at low-tide but submerged at high tide. Where a low-tide elevation is situated wholly or partly at a distance not exceeding the breadth of the territorial sea from the mainland or an island, the low-water line on that elevation may be used as the baseline for measuring the breadth of the territorial sea.

2. Where a low-tide elevation is wholly situated at a distance exceeding the breadth of the territorial sea from the mainland or an island, it has no territorial sea of its own.

Article 12

1. Where the coasts of two States are opposite or adjacent to each other, neither of the two States is entitled, failing agreement between them to the contrary, to extend its territorial sea beyond the median line every point of which is equidistant from the nearest points on the baselines from which the breadth of the territorial seas of each of the two States is measured. The provisions of this paragraph shall not apply, however, where it is necessary by reason of historic title or other special circumstances to delimit the territorial seas of the two States in a way which is at variance with this provision.

2. The line of delimitation between the territorial seas of two States lying opposite to each other or adjacent to each other shall be marked on large-scale charts officially recognized by the coastal States.

Article 13

If a river flows directly into the sea, the baseline shall be a straight line across the

mouth of the river between points on the low-tide line of its banks.

SECTION III. RIGHT OF INNOCENT PASSAGE

SUB-SECTION A. RULES APPLICABLE TO ALL SHIPS

Article 14

1. Subject to the provisions of these articles, ships of all States, whether coastal or not, shall enjoy the right of innocent passage through the territorial sea.

2. Passage means navigation through the territorial sea for the purpose either of traversing that sea without entering internal waters, or of proceeding to internal waters, or of making for the high seas from internal waters.

3. Passage includes stopping and anchoring, but only in so far as the same are incidental to ordinary navigation or are rendered necessary by *force majeure* or *by distress*.

4. Passage is innocent so long as it is not prejudicial to the peace, good order or security of the coastal State. Such passage shall take place in conformity with these articles and with other rules of international law.

5. Passage of foreign fishing vessels shall not be considered innocent if they do not observe such laws and regulations as the coastal State may make and publish in order to prevent these vessels from fishing in the territorial sea.

6. Submarines are required to navigate on the surface and to show their flag.

Article 15

1. The coastal State must not hamper innocent passage through the territorial sea.

2. The coastal State is required to give appropriate publicity to any dangers to naviga-

tion, of which it has knowledge, within its territorial sea.

Article 16

1. The coastal State may take the necessary steps in its territorial sea to prevent passage which is not innocent.

2. In the case of ships proceeding to internal waters, the coastal State shall also have the right to take the necessary steps to prevent any breach of the conditions to which admission of those ships to those waters is subject.

3. Subject to the provisions of paragraph 4, the coastal State may, without discrimination amongst foreign ships, suspend temporarily in specified areas of its territorial sea the innocent passage of foreign ships if such suspension is essential for the protection of its security. Such suspension shall take effect only after having been duly published.

4. There shall be no suspension of the innocent passage of foreign ships through straits which are used for international navigation between one part of the high seas and another part of the high seas or the territorial sea of a foreign State.

Article 17

Foreign ships exercising the right of innocent passage shall comply with the laws and regulations enacted by the coastal State in conformity with these articles and other rules of international law and, in particular, with such laws and regulations relating to transport and navigation.

SUB-SECTION B. RULES APPLICABLE TO MERCHANT SHIPS

Article 18

1. No charge may be levied upon foreign ships by reason only of their passage through the territorial sea.

2. Charges may be levied upon a foreign ship passing through the territorial sea as payment only for specific services rendered to the ship. These charges shall be levied without discrimination.

Article 19

1. The criminal jurisdiction of the coastal State should not be exercised on board a foreign ship passing through the territorial sea to arrest any person or to conduct any investigation in connexion with any crime committed on board the ship during its passage, save only in the following cases:

(a) If the consequences of the crime extend to the coastal State; or

(b) If the crime is of a kind to disturb the peace of the country or the good order of the territorial sea; or

(c) If the assistance of the local authorities has been requested by the captain of the ship or by the consul of the country whose flag the ship flies; or

(d) If it is necessary for the suppression of illicit traffic in narcotic drugs.

2. The above provisions do not affect the right of the coastal State to take any steps authorized by its laws for the purpose of an arrest or investigation on board a foreign ship passing through the territorial sea after leaving internal waters.

3. In the cases provided for in paragraphs 1 and 2 of this article, the coastal State shall, if the captain so requests, advise the consular authority and the ship's crew. In cases of emergencies, and shall facilitate contact between such authority and the ship's crew. In cases of emergency this notification may be communicated while the measures are being taken.

4. In considering whether or how an arrest should be made, the local authorities shall pay due regard to the interests of navigation.

5. The coastal State may not take any steps on board a foreign ship passing through the territorial sea to arrest any person or to conduct any investigation in connexion with any crime committed before the ship entered the territorial sea, if the ship, proceeding from a foreign port, is only passing through the territorial sea without entering internal waters.

Article 20

1. The coastal State should not stop or divert a foreign ship passing through the territorial sea for the purpose of exercising civil jurisdiction in relation to a person on board the ship.

2. The coastal State may not levy execution against or arrest the ship for the purpose of any civil proceedings, save only in respect of obligations or liabilities assumed or incurred by the ship itself in the course or for the purpose of its voyage through the waters of the coastal State.

3. The provisions of the previous paragraph are without prejudice to the right of the coastal State, in accordance with its laws, to levy execution against or to arrest, for the purpose of any civil proceedings, a foreign ship lying in the territorial sea, or passing through the territorial sea after leaving internal waters.

SUB-SECTION C. RULES APPLICABLE TO GOVERNMENT SHIPS OTHER THAN WARSHIPS

Article 21

The rules contained in sub-sections A and B shall also apply to government ships operated for commercial purposes.

Article 22

1. The rules contained in sub-section A and in article 18 shall apply to government ships operated for non-commercial purposes.

2. With such exceptions as are contained in the provisions referred to in the preceding paragraph, nothing in these articles affects the immunities which such ships enjoy under these articles or other rules of international law.

SUB-SECTION D. RULE APPLICABLE TO WARSHIPS

Article 23

If any warship does not comply with the regulations of the coastal State concerning passage through the territorial sea and disregards any request for compliance which is made to it, the coastal State may require the warship to leave the territorial sea.

PART II

CONTIGUOUS ZONE

Article 24

1. In a zone of the high seas contiguous to its territorial sea, the coastal State may exercise the control necessary to:

(a) Prevent infringement of its customs, fiscal, immigration or sanitary regulations within its territory or territorial sea;

(b) Punish infringement of the above regulations committed within its territory or territorial sea.

2. The contiguous zone may not extend beyond twelve miles from the baseline from which the breadth of the territorial sea is measured.

3. Where the coasts of two States are opposite or adjacent to each other, neither of the two States is entitled, failing agreement between them to the contrary, to extend its contiguous zone beyond the median line every point of which is equidistant from the nearest points on the baselines from which the breadth of the territorial seas of the two States is measured.

PART III FINAL ARTICLES

Article 25

The provisions of this Convention shall not affect conventions or other international agreements already in force, as between States Parties to them.

Article 26

This Convention shall, until 31 October 1958, be open for signature by all States Members of the United Nations or of any of the specialized agencies, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

Article 27

This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 28

This Convention shall be open for accession by any States belonging to any of the categories mentioned in article 26. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 29

1. This Convention shall come into force on the thirtieth day following the date of deposit of the twenty-second instrument of ratification or accession with the Secretary-General of the United Nations.

2. For each State ratifying or acceding to the Convention after the deposit of the twenty-second instrument of ratification or accession, the Convention shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article 30

1. After the expiration of a period of five years from the date on which this Convention shall enter into force, a request for the revision of this Convention may be made at any time by any Contracting Party by means of a notification in writing addressed to the Secretary-General of the United Nations.

2. The General Assembly of the United Nations shall decide upon the steps, if any, to be taken in respect of such request.

Article 31

The Secretary-General of the United Nations shall inform all States Members of the United Nations and the other States referred to in article 26:

(a) Of signatures to this Convention and of the deposit of instruments of ratification or accession, in accordance with articles 26, 27 and 28;

(b) Of the date on which this Convention will come into force, in accordance with article 29;

(c) Of requests for revision in accordance with article 30.

Article 32

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article 26.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed this Convention.

DONE at Geneva, this twenty-ninth day of April one thousand nine hundred and fifty-eight.

CONFERENCE DES NATIONS UNIES
SUR LE DROIT DE LA MER

CONVENTION
SUR LA MER TERRITORIALE
ET LA ZONE CONTIGUË



NATIONS UNIES
1958

Annexe I

CONVENTION SUR LA MER TERRITORIALE ET LA ZONE CONTIGUË

Les Etats parties à la présente Convention
Sont convenus des dispositions suivantes:

qu'elle est indiquée sur les cartes marines à grande échelle reconnues officiellement par l'Etat riverain.

PREMIÈRE PARTIE

Article 4

MER TERRITORIALE

SECTION I. — DISPOSITIONS GÉNÉRALES

Article premier

1. La souveraineté de l'Etat s'étend, au-delà de son territoire et de ses eaux intérieures, à une zone de mer adjacente à ses côtes, désignée sous le nom de mer territoriale.

2. Cette souveraineté s'exerce dans les conditions fixées par les dispositions des présents articles et par les autres règles du droit international.

Article 2

La souveraineté de l'Etat riverain s'étend à l'espace aérien au-dessus de la mer territoriale, ainsi qu'au lit et au sous-sol de cette mer.

SECTION II. — LIMITES DE LA MER TERRITORIALE

Article 3

Sauf disposition contraire des présents articles, la ligne de base normale servant à mesurer la largeur de la mer territoriale est la laisse de basse mer longeant la côte, telle

1. Dans les régions où la ligne côtière présente de profondes échancrures et indentations, ou s'il existe un chapelet d'îles le long de la côte, à proximité immédiate de celle-ci, la méthode des lignes de base droites reliant des points appropriés peut être adoptée pour le tracé de la ligne de base à partir de laquelle est mesurée la largeur de la mer territoriale.

2. Le tracé de ces lignes de base ne doit pas s'écarter de façon appréciable de la direction générale de la côte et les étendues de mer situées en deçà de ces lignes doivent être suffisamment liées au domaine terrestre pour être soumises au régime des eaux intérieures.

3. Les lignes de base ne sont pas tirées vers ou à partir des éminences découvertes à marée basse, à moins que des phares ou des installations similaires se trouvant en permanence au-dessus du niveau de la mer n'aient été construits sur ces éminences.

4. Dans les cas où la méthode des lignes de base droites s'applique conformément aux dispositions du paragraphe 1, il peut être tenu compte, pour la détermination de certaines lignes de base, des intérêts économiques propres à la région considérée et dont la réalité et l'importance sont clairement attestées par un long usage.

5. Le système des lignes de base droites ne peut être appliqué par un Etat de manière à couper de la haute mer la mer territoriale d'un autre Etat.

6. L'Etat riverain doit indiquer clairement les lignes de base droites sur des cartes marines, en assurant à celles-ci une publicité suffisante.

Article 5

1. Les eaux situées du côté de la ligne de base de la mer territoriale qui fait face à la terre font partie des eaux intérieures de l'Etat.

2. Lorsque l'établissement d'une ligne de base droite conforme à l'article 4 a pour effet d'englober comme eaux intérieures des zones qui étaient précédemment considérées comme faisant partie de la mer territoriale ou de la haute mer, le droit de passage inoffensif prévu aux articles 14 à 23 s'applique à ces eaux.

Article 6

La limite extérieure de la mer territoriale est constituée par une ligne dont chaque point est à une distance égale à la largeur de la mer territoriale du point le plus proche de la ligne de base.

Article 7

1. Le présent article ne concerne que les baies dont un seul Etat est riverain.

2. Aux fins des présents articles, une baie est une échancrure bien marquée dont la pénétration dans les terres par rapport à sa largeur à l'ouverture est telle qu'elle contient des eaux cernées par la côte et constitue plus qu'une simple inflexion de la côte. Toutefois, une échancrure n'est considérée comme une baie que si sa superficie est égale ou supérieure à celle d'un demi-cercle ayant pour diamètre la ligne tirée en travers de l'entrée de l'échancrure.

3. Aux fins de l'établissement des mesures, la superficie d'une échancrure est celle qui est comprise entre la laisse de basse mer autour du rivage de l'échancrure et une ligne tracée entre les laisses de basse mer de ses points d'entrée naturels. Lorsque, en raison de la présence d'îles, une échancrure a plus d'une entrée, le demi-cercle est tracé en prenant comme diamètre la somme des lignes fermant les différentes entrées. La superficie des îles situées à l'intérieur d'une échancrure est comprise dans la superficie totale de celle-ci.

4. Si la distance entre les laisses de basse mer des points d'entrée naturels d'une baie n'exécède pas 24 milles, une ligne de démarcation peut être tracée entre ces deux laisses de basse mer, et les eaux ainsi enfermées sont considérées comme eaux intérieures.

5. Lorsque la distance entre les laisses de basse mer des points d'entrée naturels d'une baie excède 24 milles, une ligne de base droite de 24 milles est tracée à l'intérieur de la baie, de manière à enfermer la superficie d'eau la plus grande qu'il soit possible de délimiter par une ligne de cette longueur.

6. Les dispositions précédentes ne s'appliquent pas aux baies dites "historiques", ni dans les cas où le système des lignes de base droites prévu par l'article 4 est appliqué.

Article 8

Aux fins de délimitation de la mer territoriale, les installations permanentes faisant partie intégrante du système portuaire qui s'avancent le plus vers le large sont considérées comme faisant partie de la côte.

Article 9

Les rades qui servent normalement au chargement, au déchargement et au mouillage des navires, et qui sans cela seraient situées, totalement ou en partie, en dehors du tracé

général de la limite extérieure de la mer territoriale, seront comprises dans la mer territoriale. L'Etat riverain doit délimiter nettement ces rades et les indiquer sur les cartes marines avec leurs limites, qui doivent faire l'objet d'une publicité suffisante.

Article 10

1. Une île est une étendue naturelle de terre entourée d'eau qui reste découverte à marée haute.

2. La mer territoriale d'une île est mesurée conformément aux dispositions des présents articles.

Article 11

1. Par hauts-fonds découvrants, il faut entendre les élévations naturelles de terrain qui sont entourées par la mer et découvertes à marée basse, mais recouvertes à marée haute. Dans les cas où des hauts-fonds découvrants se trouvent, totalement ou partiellement, à une distance du continent ou d'une île ne dépassant pas la largeur de la mer territoriale, la laisse de basse mer sur ces fonds peut être prise comme ligne de base pour mesurer la largeur de la mer territoriale.

2. Dans les cas où les hauts-fonds découvrants se trouvent totalement à une distance du continent ou d'une île supérieure à la largeur de la mer territoriale, ils n'ont pas de mer territoriale propre.

Article 12

1. Lorsque les côtes de deux Etats se font face ou sont limitrophes, aucun de ces Etats n'est en droit, à défaut d'accord contraire entre eux, d'étendre sa mer territoriale au-delà de la ligne médiane dont tous les points sont équidistants des points les plus proches des lignes de base à partir desquelles est mesurée la largeur de la mer territoriale de chacun des deux

Etats. Les dispositions du présent paragraphe ne s'appliquent cependant pas dans le cas où, à raison de titres historiques ou d'autres circonstances spéciales, il est nécessaire de délimiter la mer territoriale des deux Etats autrement qu'il n'est prévu dans ces dispositions.

2. La ligne de démarcation entre les mers territoriales de deux Etats dont les côtes se font face ou sont limitrophes est tracée sur les cartes marines à grande échelle reconnues officiellement par les Etats riverains.

Article 13

Si un fleuve se jette dans la mer sans former d'estuaire, la ligne de base est une ligne droite tracée à travers l'embouchure du fleuve entre les points limites de la marée basse sur les rives.

SECTION III. — DROIT DE PASSAGE INOFFENSIF

SOUS-SECTION A. — RÈGLES APPLICABLES À TOUS LES NAVIRES

Article 14

1. Sous réserve des dispositions des présents articles, les navires de tous les Etats, riverains ou non de la mer, jouissent du droit de passage inoffensif dans la mer territoriale.

2. Le passage est le fait de naviguer dans la mer territoriale, soit pour la traverser sans entrer dans les eaux intérieures, soit pour se rendre dans les eaux intérieures, soit pour prendre le large en venant des eaux intérieures.

3. Le passage comprend le droit de stoppage et de mouillage, mais seulement dans la mesure où l'arrêt ou le mouillage constituent des incidents ordinaires de navigation ou s'imposent

au navire en état de relâche forcée ou de détresse.

4. Le passage est inoffensif tant qu'il ne porte pas atteinte à la paix, au bon ordre ou à la sécurité de l'Etat riverain. Ce passage doit s'effectuer en conformité des présents articles et des autres règles du droit international.

5. Le passage des bateaux de pêche étrangers n'est pas considéré comme inoffensif si ces bateaux ne se conforment pas aux lois et règlements que l'Etat riverain peut édicter et publier en vue de leur interdire la pêche dans la mer territoriale.

6. Les navires sous-marins sont tenus de passer en surface et d'arborer leur pavillon.

Article 15

1. L'Etat riverain ne doit pas entraver le passage inoffensif dans la mer territoriale.

2. L'Etat riverain est tenu de faire connaître de façon appropriée tous les dangers dont il a connaissance, qui menacent la navigation dans sa mer territoriale.

Article 16

1. L'Etat riverain peut prendre, dans sa mer territoriale, les mesures nécessaires pour empêcher tout passage qui n'est pas inoffensif.

2. En ce qui concerne les navires qui se rendent dans les eaux intérieures, l'Etat riverain a également le droit de prendre les mesures nécessaires pour prévenir toute violation des conditions auxquelles est subordonnée l'admission de ces navires dans lesdites eaux.

3. Sous réserve des dispositions du paragraphe 4, l'Etat riverain peut, sans établir de discrimination entre les navires étrangers, suspendre temporairement, dans des zones déterminées de sa mer territoriale, l'exercice du droit de passage inoffensif de navires étrangers si cette suspension est indispensable pour

la protection de sa sécurité. La suspension ne prendra effet qu'après avoir été dûment publiée.

4. Le passage inoffensif des navires étrangers ne peut être suspendu dans les détroits qui, mettant en communication une partie de la haute mer avec une autre partie de la haute mer ou avec la mer territoriale d'un Etat étranger, servent à la navigation internationale.

Article 17

Les navires étrangers qui exercent le droit de passage inoffensif doivent se conformer aux lois et règlements édictés par l'Etat riverain en conformité avec les présents articles et les autres règles du droit international et, en particulier, aux lois et règlements concernant les transports et la navigation.

SOUS-SECTION B. — RÈGLES APPLICABLES AUX NAVIRES DE COMMERCE

Article 18

1. Il ne peut être perçu de taxes sur les navires étrangers à raison de leur simple passage dans la mer territoriale.

2. Des taxes ne peuvent être perçues sur un navire étranger passant dans la mer territoriale qu'en rémunération de services déterminés rendus à ce navire. Ces taxes sont perçues sans discrimination.

Article 19

1. La juridiction pénale de l'Etat riverain ne devrait pas être exercée à bord d'un navire étranger passant dans la mer territoriale, pour l'arrestation d'une personne ou l'exécution d'actes d'instruction à raison d'une infraction pénale commise à bord de ce navire lors du passage, sauf dans l'un ou l'autre des cas ci-après:

a) Si les conséquences de l'infraction s'étendent à l'Etat riverain;

b) Si l'infraction est de nature à troubler la paix publique du pays ou le bon ordre dans la mer territoriale;

c) Si l'assistance des autorités locales a été demandée par le capitaine du navire ou par le consul de l'Etat dont le navire bat pavillon; ou

d) Si ces mesures sont nécessaires pour la répression du trafic illicite des stupéfiants.

2. Les dispositions ci-dessus ne portent pas atteinte au droit de l'Etat riverain de prendre toutes mesures autorisées par sa législation en vue de procéder à des arrestations ou à des actes d'instruction à bord d'un navire étranger qui passe dans la mer territoriale en provenance des eaux intérieures.

3. Dans les cas prévus aux paragraphes 1 et 2 du présent article, l'Etat riverain doit, si le capitaine le demande, aviser l'autorité consulaire de l'Etat du pavillon avant de prendre des mesures quelconques, et faciliter le contact entre cette autorité et l'équipage du navire. En cas de nécessité urgente, cette notification peut être faite pendant que les mesures sont en cours d'exécution.

4. En examinant si l'arrestation doit être faite, et de quelle façon, l'autorité locale doit tenir compte des intérêts de la navigation.

5. L'Etat riverain ne peut prendre aucune mesure à bord d'un navire étranger qui passe dans la mer territoriale, en vue de procéder à une arrestation ou à des actes d'instruction à raison d'une infraction pénale commise avant l'entrée du navire dans la mer territoriale, si le navire, en provenance d'un port étranger, ne fait que passer dans la mer territoriale, sans entrer dans les eaux intérieures.

Article 20

1. L'Etat riverain ne devrait ni arrêter ni dérouter un navire étranger passant dans la mer territoriale pour l'exercice de la juridiction civile à l'égard d'une personne se trouvant à bord.

2. L'Etat riverain ne peut pratiquer, à l'égard de ce navire, de mesures d'exécution ou de mesures conservatoires en matière civile que si ces mesures sont prises à raison d'obligations assumées ou de responsabilités encourues par ledit navire au cours ou en vue de la navigation lors de ce passage dans les eaux de l'Etat riverain.

3. Les dispositions du paragraphe précédent ne portent pas atteinte au droit de l'Etat riverain de prendre les mesures d'exécution ou les mesures conservatoires en matière civile que peut autoriser sa législation, à l'égard d'un navire étranger qui stationne dans la mer territoriale, ou qui passe dans la mer territoriale en provenance des eaux intérieures.

SOUS-SECTION C. — RÈGLES APPLICABLES AUX NAVIRES D'ÉTAT AUTRES QUE LES NAVIRES DE GUERRE

Article 21

Les règles prévues aux sous-sections A et B s'appliquent également aux navires d'Etat affectés à des fins commerciales.

Article 22

1. Les règles prévues à la sous-section A et à l'article 18 s'appliquent aux navires d'Etat affectés à des fins non commerciales.

2. A l'exception des dispositions auxquelles se réfère le paragraphe précédent, aucune disposition des présents articles ne porte atteinte aux immunités dont jouissent ces navires en vertu desdits articles ou des autres règles du droit international.

ARTICLES FINALS

Article 23

En cas d'inobservation par un navire de guerre des règles de l'Etat riverain sur le passage dans la mer territoriale, et faute par ce navire de tenir compte de l'invitation qui lui serait adressée de s'y conformer, l'Etat riverain peut exiger la sortie du navire hors de la mer territoriale.

DEUXIÈME PARTIE

ZONE CONTIGUË

Article 24

1. Sur une zone de la haute mer contiguë à sa mer territoriale, l'Etat riverain peut exercer le contrôle nécessaire en vue:

a) De prévenir les contraventions à ses lois de police douanière, fiscale, sanitaire ou d'immigration sur son territoire ou dans sa mer territoriale;

b) De réprimer les contraventions à ces mêmes lois, commises sur son territoire ou dans sa mer territoriale.

2. La zone contiguë ne peut s'étendre au-delà de 12 milles à partir de la ligne de base qui sert de point de départ pour mesurer la largeur de la mer territoriale.

3. Lorsque les côtes de deux Etats sont adjacentes ou se font face, aucun de ces deux Etats n'aura le droit, à défaut d'accord contraire entre eux, d'étendre sa zone contiguë au-delà de la ligne médiane dont chaque point est équidistant des points les plus proches des lignes de base à partir desquelles est mesurée la largeur de la mer territoriale de chacun de ces Etats.

Article 25

Les dispositions de la présente Convention ne portent pas atteinte aux conventions ou aux autres accords internationaux en vigueur dans les rapports entre Etats parties à ces conventions ou accords.

Article 26

La présente Convention sera, jusqu'au 31 octobre 1958, ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout autre Etat invité par l'Assemblée générale des Nations Unies à devenir partie à la Convention.

Article 27

La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 28

La présente Convention sera ouverte à l'adhésion de tout Etat appartenant à l'une des catégories mentionnées à l'article 26. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 29

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du vingt-deuxième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du

vingt-deuxième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour après le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 30

1. Après expiration d'une période de cinq ans à partir de la date à laquelle la présente Convention entrera en vigueur, une demande de révision de la présente Convention peut être formulée en tout temps, par toute partie contractante, par voie de notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies.

2. L'Assemblée générale des Nations Unies statue sur les mesures à prendre, le cas échéant, au sujet de cette demande.

Article 31

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés à l'article 26:

a) Les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 26, 27 et 28;

b) La date à laquelle la présente Convention entrera en vigueur, conformément à l'article 29;

c) Les demandes de révision présentées conformément à l'article 30.

Article 32

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats visés à l'article 26.

EN FOI DE QUOI les plénipotentiaires sous-signés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT à Genève, le vingt-neuf avril mil neuf cent cinquante-huit.

聯合國海洋法會議

領海及鄰接區公約



聯合國
一九五八

附件壹

領海及鄰接區公約

本公約當事各國，
議定條款如下：

第一編 領海

第一節 總則

第一條

一．國家主權及於本國領陸及內國水域以外鄰接本國海岸之一帶海洋，稱為領海。

二．此項主權依本條款規定及國際法其他規則行使之。

第二條

沿海國之主權及於領海之上空及其海床與底土。

第二節 領海之界限

第三條

除本條款另有規定外，測算領海寬度之正常基線為沿海國官方承認之大比例尺海圖所標明之海岸低潮線。

第四條

一．在海岸線甚為曲折之地區，或沿岸島嶼羅列密邇海岸之處，得採用以直線連接酌定各點之方法劃定測算領海寬度之基線。

二．劃定此項基線不得與海岸一般方向相去過遠，且基線內之海面必須充分接近領陸方屬內國水域範圍。

三．低潮高地不得作為劃定基線之起

迄點，但其上建有經常高出海平面之燈塔或類似設置者，不在此限。

四．遇有依第一項規定可適用直線基線方法之情形，關係區域內之特殊經濟利益經由長期慣例證明實在而重要者，得於確定特定基線時予以注意。

五．一國適用直線基線辦法不得使他國領海與公海隔絕。

六．沿海國應將此項直線基線在海圖上標明，並妥為通告周知。

第五條

一．領海基線向陸一方之水域構成一國內國水域之一部份。

二．依第四條劃定直線基線致使原先認為領海或公海一部份之水面劃屬內國水域時，在此項水面內應有第十四條至第二十三條所規定之無害通過權。

第六條

領海之外部界限為每一點與基線上最近之點距離等於領海寬度之線。

第七條

一．本條僅對海岸屬於一國之海灣加以規定。

二．本條款所稱海灣指明顯之水曲，其內曲程度與入口闊度之比例使其中之水成陸地包圍狀，而不僅為海岸之彎曲處。但水曲除其面積等於或大於以連貫曲口之線為直徑畫成之半圓形者外，不得視為海灣。

三。測定水曲面積，以水曲沿岸周圍之低潮標與連接其天然入口各端低潮標之線間之面積為準。水曲因有島嶼致曲口不止一處者，半圓形應以各口口徑長度之總和為直徑畫成之。水曲內島嶼應視為水曲水面之一部份，一併計入之。

四。海灣天然入口各端低潮標間之距離不超過二十四浬者，得在此兩低潮標之間劃定收口線，其所圍入之水域視為內國水域。

五。如海灣天然入口各端低潮標間之距離超過二十四浬，應在灣內劃定長度二十四浬之直線基線，並擇其可能圍入最大水面之一線。

六。前列規定不適用於所謂“歷史性”海灣或採用第四條所載直線基線辦法之任何情形。

第八條

劃定領海界限時，出海最遠之永久海港工程屬於整個海港系統之內者應視為構成海岸之一部份。

第九條

凡通常供船舶裝、卸及下錨用途之泊船處，雖全部或一部位於領海外部界限以外，仍屬領海範圍。沿海國應將此項泊船處明加界劃，並在海圖上連同其界線一併載明；此項界線應妥為通告周知。

第十條

一。稱島嶼者指四面圍水、露出高潮水面之天然形成之陸地。

二。島嶼之領海依本條款規定測定之。

第十一條

一。稱低潮高地者謂低潮時四面圍水

但露出水面而於高潮時淹沒之天然形成之陸地。低潮高地之全部或一部份位於距大陸或島嶼不超過領海寬度之處者，其低潮線得作為測算領海寬度之基線。

二。低潮高地全部位於距大陸或島嶼超過領海寬度之處者，其本身無領海。

第十二條

一。兩國海岸相向或相鄰者，除彼此另有協議外，均無權將本國領海擴展至每一點均與測算各該國領海寬度之基線上最近各點距離相等之中央線以外。但如因歷史上權利或其他特殊情況而須以異於本項規定之方法劃定兩國領海之界限，本項規定不適用之。

二。相向兩國或相鄰兩國之領海分界線應於沿海國官方承認之大比例尺海圖上標明之。

第十三條

河川直接流注入海者，以河岸低潮線間連接河口各端之直線為基線。

第三節。無害通過權

甲款。適用於一切船舶之規則

第十四條

一。無論是否沿海國之各國船舶依本條款之規定享有無害通過領海之權。

二。稱通過者謂在領海中航行，其目的或僅在經過領海而不進入內國水域，或為前往內國水域，或為自內國水域駛往公海。

三。通過包括停船及下錨在內，但以通常航行附帶有此需要，或因不可抗力或遇災難確有必要者為限。

四。通過如不妨害沿海國之和平、善良秩序或安全即係無害通過。此項通過應遵照本條款及國際法其他規則為之。

五。外國漁船於通過時如不遵守沿海國為防止此等船舶在領海內捕魚而制定公佈之法律規章，應不視為無害通過。

六。潛水船艇須在海面上航行並揭示其國旗。

第十五條

一。沿海國不得阻礙領海中之無害通過。

二。沿海國須將其所知之領海內航行危險以適當方式通告周知。

第十六條

一。沿海國得在其領海內採取必要步驟，以防止非為無害之通過。

二。關於駛往內國水域之船舶，沿海國亦應有權採取必要步驟，以防止違反准其駛入此項水域之條件。

三。以不牴觸第四項之規定為限，沿海國於保障本國安全確有必要時，得在其領海之特定區域內暫時停止外國船舶之無害通過，但在外國船舶間不得有差別待遇。此項停止須於妥為公告後，方始發生效力。

四。在公海之一部份與公海另一部份或外國領海之間供國際航行之用之海峽中，不得停止外國船舶之無害通過。

第十七條

外國船舶行使無害通過權時應遵守沿海國依本條款及國際法其他規則所制定之法律規章，尤應遵守有關運輸及航行之此項法律規章。

乙款。適用於商船之規則

第十八條

一。外國船舶僅在領海通過者，不得向其徵收任何費用。

二。向通過領海之外國船舶徵收費用應僅以船舶受有特定服務須為償付之情形為限。徵收此項費用不得有差別待遇。

第十九條

一。沿海國不得因外國船舶通過領海時船上發生犯罪行為而在通過領海之船上行使刑事管轄權、逮捕任何人或從事調查，但有下列情形之一者，不在此限：

(甲) 犯罪之後果及於沿海國者；

(乙) 犯罪行為擾亂國家和平或領海之善良秩序者；

(丙) 經船長或船旗國領事請求地方當局予以協助者；

(丁) 為取締非法販運麻醉藥品確有必要者。

二。前列規定不影響沿海國依本國法律對駛離內國水域通過領海之外國船舶採取步驟在船上實行逮捕或調查之權。

三。遇有本條第一項及第二項所規定之情形，沿海國應於船長請求時，在採取任何步驟之前，先行通知船旗國領事機關，並應對該機關與船員間之接洽予以便利。如情形緊急，此項通知得於採取措施之際為之。

四。地方當局於考慮是否或如何實行逮捕時，應妥為顧及航行之利益。

五。倘外國船舶自外國海港啓航，僅通過領海而不進入內國水域，沿海國不得因該船進入領海前所發生之犯罪行為而在其通過領海時於船上採取任何步驟、逮捕任何人或從事調查。

第二十條

一。沿海國對於通過領海之外國船舶不得爲向船上之人行使民事管轄權而令船停駛或變更船舶航向。

二。除關於船舶本身在沿海國水域航行過程中或爲此種航行目的所承擔或所生債務或義務之訴訟外，沿海國不得因任何民事訴訟而對船舶從事執行或實行逮捕。

三。前項規定不妨礙沿海國爲任何民事訴訟依本國法律對在其領海內停泊或駛離內國水域通過領海之外國船舶從事執行或實行逮捕之權。

丙款。適用於軍艦以外政府船舶之規則

第二十一條

甲款及乙款所載規則亦適用於商務用途之政府船舶。

第二十二條

一。甲款及第十八條所載規則適用於非商務用途之政府船舶。

二。除前項所稱各項規定內載明之例外情形外，本條款絕不影響此項船舶依本條款或國際法其他規則所享有之豁免。

丁款。適用於軍艦之規則

第二十三條

任何軍艦不遵守沿海國有關通過領海之規章，經請其遵守而仍不依從者，沿海國得要求其離開領海。

第二編 鄰接區

第二十四條

一。沿海國得在鄰接其領海之公海區內行使必要之管制以：

(甲) 防止在其領土或領海內有違犯其海關、財政、移民或衛生規章之行爲；

(乙) 懲治在其領土或領海內違犯前述規章之行爲。

二。此項鄰接區自測定領海寬度之基線起算，不得超出十二浬。

三。兩國海岸相向或相鄰者，除彼此另有協議外，均無權將本國之鄰接區擴展至每一點均與測算兩國領海寬度之基線上最近各點距離相等之中央線以外。

第三編 最後條款

第二十五條

本公約之條款對於現已生效之公約或其他國際協定，就其當事各國間關係言，並不發生影響。

第二十六條

本公約在一九五八年十月三十一日以前聽由聯合國或任何專門機關之全體會員國及經由聯合國大會邀請參加爲本公約當事一方之任何其他國家簽署。

第二十七條

本公約應予批准。批准文件應送交聯合國秘書長存放。

第二十八條

本公約應聽由屬於第二十六條所稱任何一類之國家加入。加入文件應送交聯合國秘書長存放。

第二十九條

一。本公約應於第二十二件批准或加入文件送交聯合國秘書長存放之日後第三十日起發生效力。

二。對於在第二十二件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後第三十日起發生效力。

第三十條

一、締約任何一方得於本公約生效之日起滿五年後隨時書面通知聯合國秘書長請求修改本公約。

二、對於此項請求應採何種步驟，由聯合國大會決定之。

第三十一條

聯合國秘書長應將下列事項通知聯合國各會員國及第二十六條所稱之其他國家：

(甲) 依第二十六條、第二十七條及第二十八條對本公約所為之簽署及送存之批准或加入文件；

(乙) 依第二十九條本公約發生效力之日期；

(丙) 依第三十條所提關於修改本公約之請求。

第三十二條

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第二十六條所稱各國。

爲此，下列全權代表各代表本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百五十八年四月二十九日
訂於日內瓦。

**КОНФЕРЕНЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ МОРСКОГО ПРАВА**

**КОНВЕНЦИЯ
О ТЕРРИТОРИАЛЬНОМ МОРЕ
И ПРИЛЕЖАЩЕЙ ЗОНЕ**



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

1958

Приложение 1

**КОНВЕНЦИЯ О ТЕРРИТОРИАЛЬНОМ МОРЕ
И ПРИЛЕЖАЩЕЙ ЗОНЕ**

*Государства-Стороны настоящей Конвенции
согласились о нижеследующем:*

**ЧАСТЬ I
ТЕРРИТОРИАЛЬНОЕ МОРЕ**

РАЗДЕЛ I. ОБЩИЕ ПОСТАНОВЛЕНИЯ

Статья 1

1. Суверенитет государства распространяется за пределы его сухопутной территории и его внутренних вод на морской пояс, прилегающий к его берегу и называемый территориальным морем.

2. Указанный суверенитет осуществляется с соблюдением постановлений настоящих статей и других норм международного права.

Статья 2

Суверенитет прибрежного государства распространяется на воздушное пространство над территориальным морем, равно как и на поверхность и недра его дна.

**РАЗДЕЛ II. ГРАНИЦЫ ТЕРРИТОРИАЛЬНОГО
МОРЕЯ**

Статья 3

Если иное не предусмотрено в постановлениях настоящих статей, нормальной исходной линией для измерения ширины территориального моря является линия наибольшего отлива вдоль берега, указанная на официально признанных прибрежным государством морских картах крупного масштаба.

Статья 4

1. В местах, где береговая линия глубоко изрезана и извилиста или где имеется вдоль берега и в непосредственной близости к нему цепь островов, для проведения исходной линии, от которой отмеряется территориальное море, может применяться метод прямых исходных линий, соединяющих соответствующие пункты.

2. При проведении таких исходных линий не допускается сколько-нибудь заметных отклонений от

общего направления берега, а участки моря, лежащие с внутренней стороны этих линий, должны быть достаточно тесно связаны с береговой территорией, чтобы на них мог быть распространён режим внутренних вод.

3. Исходные линии могут проводиться к обсыхающим при отливе возвышениям и от них только в том случае, если на них возведены маяки или подобные сооружения, находящиеся всегда над уровнем моря.

4. В случаях, когда согласно пункту 1 может быть применён метод прямых исходных линий, при установлении отдельных исходных линий могут приниматься в расчёт особые экономические интересы данного района, реальность и значение которых доказаны их длительным осуществлением.

5. Система прямых исходных линий не может применяться государством таким образом, чтобы территориальное море другого государства оказалось отрезанным от открытого моря.

6. Прибрежное государство должно ясно обозначать прямые исходные линии на морских картах, которые должны быть надлежаще опубликованы.

Статья 5

1. Воды, расположенные в сторону берега от исходной линии территориального моря, составляют часть внутренних вод государства.

2. Там, где согласно статье 4 установление прямой исходной линии приводит к включению во внутренние воды районов, которые до того рассматривались как часть территориального моря или открытого моря, применяется право мирного прохода, предусмотренное статьями с 14 по 23.

Статья 6

Внешней границей территориального моря является линия, каждая точка которой находится от ближайшей точки исходной линии на расстоянии, равном ширине территориального моря.

Статья 7

1. Настоящая статья относится только к заливам, берега которых принадлежат одному государству.

2. В настоящих статьях под заливом понимается хорошо очерченное углубление берега, выдающееся в сушу в такой, в соотношении к ширине входа в него, мере, что содержит замкнутые сушей воды и образует нечто большее, чем простую извилину берега. Углубление не признается, однако, заливом, если площадь его не равна и не больше площади полукруга, диаметром которого служит линия, пересекающая вход в это углубление.

3. В целях измерения, площадью углубления считается площадь, расположенная между отметкой наибольшего отлива вокруг берега углубления и линией, соединяющей отметки наибольшего отлива пунктов его естественного входа. Если, вследствие наличия островов, углубление имеет несколько входов, такой полукруг проводится от линии, длина которой равняется сумме линий, пересекающих отдельные входы. Острова, расположенные в углублении, рассматриваются как части водного пространства этого углубления.

4. Если расстояние между отметками наибольшего отлива пунктов естественного входа в залив не превышает двадцати четырех миль, замыкающая линия может быть проведена между этими двумя отметками наибольшего отлива, и отграниченные таким образом воды считаются внутренними водами.

5. Если расстояние между отметками наибольшего отлива пунктов естественного входа в залив превышает двадцать четыре мили, прямая исходная линия в двадцать четыре мили проводится внутри залива таким образом, чтобы линией такого протяжения было отграничено возможно большее водное пространство.

6. Изложенные выше постановления не распространяются на так называемые «исторические» заливы и на те случаи, когда применяется система прямых исходных линий, предусматриваемая в статье 4.

Статья 8

При определении границ территориального моря наиболее выдающиеся в море постоянные портовые сооружения, которые являются составной частью системы данного порта, рассматриваются как часть берега.

Статья 9

Рейды, которыми обычно пользуются для погрузки, разгрузки и стоянки судов и которые иначе были бы расположены всецело или отчасти за внешней границей территориального моря, включаются в территориальное море. Прибрежное государство обязано ясно обозначить границы таких рейдов и указывать эти границы на морских картах, которые должны быть надлежаще опубликованы.

Статья 10

1. Под островом понимается естественно образованное пространство суши, окруженное водой и расположенное над уровнем наибольшего прилива.

2. Территориальное море острова отмеряется согласно постановлениям настоящих статей.

Статья 11

1. Под обсыхающим при отливе возвышением понимается естественно образованное пространство суши, окруженное водой и расположенное выше уровня воды при отливе, но покрываемое водой при приливе. Если обсыхающее при отливе возвышение полностью или частично находится от материка или от острова на расстоянии, не превышающем ширины территориального моря, то линией наибольшего отлива такого обсыхающего при отливе возвышения можно пользоваться как исходной линией для измерения территориального моря.

2. Если обсыхающее при отливе возвышение расположено полностью или частично на расстоянии от материка или острова, превышающем ширину территориального моря, оно не имеет своего территориального моря.

Статья 12

1. Если берега двух государств расположены один против другого или примыкают друг к другу, ни то, ни другое государство не имеет права, если только между ними не заключено соглашение об ином, распространять свое территориальное море за срединную линию, проведенную таким образом, что каждая ее точка является равноотстоящей от ближайших точек исходных линий, от которых отмеряется ширина территориальных морей этих двух государств. Однако постановления настоящего пункта не применяются, если, в силу исторически сложившихся правовых оснований или иных особых обстоятельств, необходимо разграничивать территориальные моря двух государств иным образом, чем это указано в настоящем постановлении.

2. Граница между территориальными морями двух расположенных друг против друга или примыкающих друг к другу государств обозначается на официально признанных прибрежными государствами морских картах крупного масштаба.

Статья 13

Если река впадает в море непосредственно, исходной линией является прямая линия, проведенная поперек устья реки между точками на ее берегах, соответствующими наибольшему отливу.

РАЗДЕЛ III. ПРАВО МИРНОГО ПРОХОДА

ПОДРАЗДЕЛ А. ПРАВИЛА, ПРИМЕНЯЕМЫЕ КО ВСЕМ СУДАМ

Статья 14

1. При условии соблюдения настоящих статей, суда всех государств, как прибрежных, так и не прибрежных, пользуются правом мирного прохода через территориальное море.

2. Под проходом понимается плавание через территориальное море с целью или пересечь это море, не заходя во внутренние воды, или пройти во внутренние воды или из внутренних вод в открытое море.

3. Проход включает остановку и стоянку на якоре, но только поскольку они связаны с обычным плаванием или необходимы вследствие непреодолимой силы или бедствия.

4. Проход является мирным, поскольку им не нарушается мир, добрый порядок или безопасность прибрежного государства. Такой проход должен совершаться в соответствии с настоящими статьями и с другими нормами международного права.

5. Проход иностранных рыболовных судов не считается мирным, если они не соблюдают законов и правил, которые могут быть изданы и опубликованы прибрежным государством с целью запрещения этим судам заниматься рыболовством в территориальном море.

6. Подводные лодки должны следовать на поверхности и под своим флагом.

Статья 15

1. Прибрежное государство не должно препятствовать мирному проходу через территориальное море.

2. Прибрежное государство должным образом объявляет во всеобщее сведение о всех известных ему опасностях для судоходства в его территориальном море.

Статья 16

1. Прибрежное государство может принимать в своем территориальном море меры, необходимые для недопущения прохода, не являющегося мирным.

2. Прибрежное государство имеет также право принимать необходимые меры в отношении судов, направляющихся в его внутренние воды, для предупреждения каких-либо нарушений тех условий, на которых эти суда допускаются в эти воды.

3. При условии соблюдения постановлений пункта 4, прибрежное государство может, без дискриминации между иностранными судами, временно

приостанавливать в определенных районах своего территориального моря осуществление права мирного прохода иностранных судов, если такое приостановление существенно важно для охраны его безопасности. Такое приостановление вступает в силу только после должного его опубликования.

4. Не допускается приостановление мирного прохода иностранных судов через проливы, которые, соединяя одну часть открытого моря с другой частью открытого моря или с территориальным морем иностранного государства, служат для международного судоходства.

Статья 17

Иностранные суда, осуществляя право мирного прохода, должны соблюдать законы и правила, издаваемые прибрежным государством в соответствии с настоящими статьями и другими нормами международного права, в частности законы и правила, относящиеся к транспорту и судоходству.

ПОДРАЗДЕЛ В. ПРАВИЛА, ПРИМЕНЯЕМЫЕ К ТОРГОВЫМ СУДАМ

Статья 18

1. Иностранные суда не могут облагаться никакими сборами лишь за проход их через территориальное море.

2. Иностранное судно, проходящее через территориальное море, может облагаться только сборами в оплату за определенные услуги, оказанные этому судну. Эти сборы должны взиматься без дискриминации.

Статья 19

1. Уголовная юрисдикция прибрежного государства не осуществляется на борту иностранного судна, проходящего через территориальное море, для ареста какого-либо лица или производства расследования в связи с преступлением, совершенным на борту судна во время его прохода, за исключением следующих случаев:

а) если последствия преступления распространяются на прибрежное государство, или

б) если совершенное преступление такого рода, что им нарушается спокойствие в стране или добрый порядок в территориальном море, или

с) если капитан судна или консул страны, под флагом которой плавает это судно, обратится к местным властям с просьбой об оказании помощи, или

д) если это является необходимым для пресечения незаконной торговли наркотическими средствами.

2. Изложенные выше постановления не затрагивают права прибрежного государства принимать

любые меры, разрешаемые его законами, для ареста или расследования на борту иностранного судна, проходящего через территориальное море после выхода из внутренних вод.

3. В случаях, указанных в пунктах 1 и 2 настоящей статьи, прибрежное государство должно, по просьбе капитана, уведомить консульские власти государства флага до принятия каких-либо мер и способствовать установлению контакта между указанными властями и экипажем судна. В случаях крайней срочности это уведомление может совершаться в то время, когда принимаются указанные меры.

4. Решая вопрос о том, следует ли вообще и каким образом произвести арест, местные власти учитывают должным образом интересы судоходства.

5. Прибрежное государство не может принимать на борту иностранного судна, проходящего через территориальное море, никаких мер для ареста какого-либо лица или производства расследования по поводу преступления, совершенного до входа судна в территориальное море, если судно, следуя из иностранного порта, ограничивается проходом через территориальное море, не заходя во внутренние воды.

Статья 20

1. Прибрежное государство не должно останавливать проходящее через территориальное море иностранное судно или изменять его курс с целью осуществления гражданской юрисдикции в отношении лица, находящегося на борту судна.

2. Прибрежное государство может применять в отношении такого судна меры взыскания или арест по любому гражданскому делу только по обязательствам или в силу ответственности, принятым или навлекенной на себя этим судном во время или для прохода его через воды прибрежного государства.

3. Постановления предшествующего пункта не затрагивают права прибрежного государства применять, в соответствии со своими законами, меры взыскания или арест по гражданскому делу в отношении иностранного судна, находящегося на стоянке в территориальном море или проходящего через территориальное море после выхода из внутренних вод.

ПОДРАЗДЕЛ С. ПРАВИЛА, ПРИМЕНЯЕМЫЕ К ГОСУДАРСТВЕННЫМ СУДАМ, КРОМЕ ВОЕННЫХ КОРАБЛЕЙ

Статья 21

Правила, содержащиеся в подразделах «А» и «В», применяются также к государственным судам, эксплуатируемым в коммерческих целях.

Статья 22

1. Правила, содержащиеся в подразделе «А» и в статье 18, применяются к государственным судам, эксплуатируемым в некоммерческих целях.

2. За исключением случаев, указанных в упомянутых в предшествующем пункте постановлениях, ничто в настоящих статьях не затрагивает иммунитета, которым пользуются такие суда согласно настоящим статьям или другим нормам международного права.

ПОДРАЗДЕЛ D. ПРАВИЛО, ПРИМЕНЯЕМОЕ К ВОЕННЫМ КОРАБЛЯМ

Статья 23

Если какой-либо военный корабль не соблюдает правил прибрежного государства, касающихся прохода через территориальное море, и игнорирует обращенное к нему требование об их соблюдении, прибрежное государство может потребовать от военного корабля покинуть территориальное море.

ЧАСТЬ II ПРИЛЕЖАЮЩАЯ ЗОНА

Статья 24

1. В зоне открытого моря, прилегающей к территориальному морю, прибрежное государство может осуществлять контроль, необходимый:

а) для недопущения нарушений таможенных, фискальных, иммиграционных или санитарных правил в пределах его территории или территориального моря;

б) для наказания за нарушение вышеупомянутых правил, совершенное в пределах его территории или территориального моря.

2. Прилежащая зона не может распространяться за пределы двенадцати миль от исходной линии, от которой отмеряется ширина территориального моря.

3. Если берега двух государств расположены один против другого или примыкают друг к другу, ни то, ни другое государство не имеет права, если не достигнуто соглашения об ином, распространять свою прилежащую зону за срединную линию, каждая точка которой равно отстоит от ближайших точек исходных линий, от которых отмеряется ширина территориальных морей этих двух государств.

ЧАСТЬ III ЗАКЛЮЧИТЕЛЬНЫЕ СТАТЬИ

Статья 25

Постановления настоящей Конвенции не затрагивают конвенций или других международных соглашений, действующих в отношениях между государствами-сторонами этих конвенций или соглашений.

Статья 26

Настоящая Конвенция открыта до 31 октября 1958 года для подписания ее всеми государствами-членами Организации Объединенных Наций или любого из специализированных учреждений и любым другим государством, которое будет приглашено Генеральной Ассамблеей стать стороной Конвенции.

Статья 27

Настоящая Конвенция подлежит ратификации. Акты ратификации депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 28

Настоящая Конвенция остается открытой для присоединения к ней государств, принадлежащих к любой из категорий, упомянутых в статье 26. Акты присоединения депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 29

1. Настоящая Конвенция вступает в силу на тридцатый день, считая со дня, следующего за датой депонирования у Генерального Секретаря Организации Объединенных Наций двадцать второго акта ратификации или присоединения.

2. В отношении каждого государства, ратифицировавшего Конвенцию или присоединившегося к ней после депонирования двадцать второго акта ратификации или присоединения, Конвенция вступает в силу на тридцатый день после депонирования этим

государством своего акта ратификации или присоединения.

Статья 30

1. По истечении пяти лет со дня вступления настоящей Конвенции в силу каждая из Договаривающихся Сторон может в любое время посредством письменного заявления на имя Генерального Секретаря Организации Объединенных Наций просить о пересмотре настоящей Конвенции.

2. Генеральная Ассамблея Организации Объединенных Наций постановляет, в соответствующих случаях, о подлежащих принятию в связи с этим заявлениям мерах.

Статья 31

Генеральный Секретарь Организации Объединенных Наций сообщает всем государствам-членам Организации Объединенных Наций и другим государствам, упомянутым в статье 26:

а) о каждом подписании настоящей Конвенции и о депонировании актов ратификации или присоединения, согласно статьям 26, 27 и 28;

б) о дате вступления настоящей Конвенции в силу, согласно статье 29;

с) о просьбах о пересмотре, согласно статье 30.

Статья 32

Подлинник настоящей Конвенции, русский, английский, испанский, китайский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря Организации Объединенных Наций, который рассылает заверенные копии всем государствам, упомянутым в статье 26.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, должным образом на то уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Женеве двадцать девятого апреля тысяча девятьсот пятьдесят восьмого года.

CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL DERECHO DEL MAR

CONVENCION
SOBRE EL MAR TERRITORIAL
Y LA ZONA CONTIGUA



NACIONES UNIDAS
1958

Anexo I

CONVENCION SOBRE EL MAR TERRITORIAL Y LA ZONA CONTIGUA

Los Estados Partes en esta Convención

Han convenido en lo siguiente:

largo de la costa, tal como aparece marcada en las cartas a gran escala reconocidas oficialmente por el Estado ribereño.

P A R T E I

Artículo 4

MAR TERRITORIAL

SECCIÓN I. DISPOSICIONES GENERALES

Artículo 1

1. La soberanía de un Estado se extiende, fuera de su territorio y de sus aguas interiores, a una zona de mar adyacente a sus costas, designada con el nombre de mar territorial.

2. Esta soberanía se ejerce de acuerdo con las disposiciones de estos artículos y las demás normas de derecho internacional.

Artículo 2

La soberanía del Estado ribereño se extiende al espacio aéreo situado sobre el mar territorial, así como al lecho y al subsuelo de ese mar.

SECCIÓN II. EXTENSIÓN DEL MAR TERRITORIAL

Artículo 3

La línea de base normal para medir la anchura del mar territorial es, a excepción de aquellos casos en que se disponga otra cosa en estos artículos, la línea de bajamar a lo

1. En los lugares en que la costa tenga profundas aberturas y escotaduras o en los que haya una franja de islas a lo largo de la costa situadas en su proximidad inmediata, puede adoptarse como método para trazar la línea de base desde la que ha de medirse el mar territorial el de las líneas de base rectas que unan los puntos apropiados.

2. El trazado de esas líneas de base no puede apartarse de una manera apreciable de la dirección general de la costa, y las zonas de mar situadas del lado de tierra de esas líneas han de estar suficientemente vinculadas al dominio terrestre para estar sometidas al régimen de las aguas interiores.

3. Las líneas de base no se trazarán hacia elevaciones que emergen en bajamar, ni a partir de ellas, a menos que se hayan construído sobre ellas faros o instalaciones análogas que se encuentren constantemente sobre el nivel del agua.

4. Cuando el método de las líneas de base rectas sea aplicable según lo dispuesto en el párrafo 1, al trazar determinadas líneas de base podrán tenerse en cuenta los intereses económicos propios de la región de que se trate, cuya realidad e importancia estén claramente demostradas por un uso prolongado.

5. El sistema de líneas de base rectas no puede ser aplicado por un Estado de forma que aisle de la alta mar el mar territorial de otro Estado.

6. El Estado ribereño está obligado a indicar claramente las líneas de base en cartas marinas, a las cuales ha de dar una publicidad adecuada.

Artículo 5

1. Las aguas situadas en el interior de la línea de base del mar territorial se considerarán como aguas interiores.

2. Cuando el trazado de una línea de base recta, de conformidad con el artículo 4, produzca el efecto de encerrar como aguas interiores zonas que anteriormente se consideraban como parte del mar territorial o de alta mar, existirá en esas aguas un derecho de paso inocente, tal como está establecido en los artículos 14 a 23.

Artículo 6

El límite exterior del mar territorial está constituido por una línea, cada uno de cuyos puntos está, del punto más próximo de la línea de base, a una distancia igual a la anchura del mar territorial.

Artículo 7

1. Este artículo se refiere únicamente a las bahías cuyas costas pertenecen a un solo Estado.

2. A los efectos de estos artículos, una bahía es toda escotadura bien determinada cuya penetración tierra adentro, en relación con la anchura de su boca, es tal que contiene aguas cercadas por la costa y constituye algo más que una simple inflexión de la costa. La escotadura no se considerará, sin embargo, como bahía si su superficie no es igual o superior a la de un semicírculo que tenga por diámetro la boca de dicha escotadura.

3. A los efectos de su medición, la superficie de una escotadura es la comprendida entre la línea de bajamar que sigue la costa de la escotadura y una línea que una las líneas de bajamar de sus puntos naturales de entrada. Cuando, debido a la existencia de islas, una escotadura tenga más de una entrada, el semicírculo se trazará tomando como diámetro la suma de las líneas que cierran todas las entradas. La superficie de las islas situadas dentro de una escotadura quedará comprendida en la superficie total de ésta, como si formara parte de ella.

4. Si la distancia entre las líneas de bajamar de los puntos naturales de entrada de una bahía no excede de veinticuatro millas, se podrá trazar una línea de demarcación entre las dos líneas de la bajamar, y las aguas que queden encerradas serán consideradas como aguas interiores.

5. Cuando la distancia entre las líneas de bajamar de los puntos naturales de entrada de una bahía exceda de veinticuatro millas, se podrá trazar dentro de la bahía una línea de base recta de veinticuatro millas de manera que encierre la mayor superficie de agua que sea posible encerrar con una línea de esa longitud.

6. Las disposiciones anteriores no se aplicarán a las bahías llamadas "históricas", ni tampoco en los casos en que sea aplicable el sistema de las líneas de base rectas establecido en el artículo 4.

Artículo 8

A los efectos de la delimitación del mar territorial, las instalaciones permanentes más adentradas en el mar que formen parte integrante del sistema portuario se considerarán como parte de la costa.

Artículo 9

Las radas utilizadas normalmente para la carga, descarga y fondeo de buques, que de

otro modo estarían situadas en todo o en parte fuera del trazado general del límite exterior del mar territorial, estarán comprendidas en el mar territorial. El Estado ribereño deberá delimitar claramente esas radas e indicarlas en las cartas marinas junto con sus límites, a las cuales ha de dar una publicidad adecuada.

Artículo 10

1. Una isla es una extensión natural de tierra, rodeada de agua, que se encuentra sobre el nivel de ésta en pleamar.

2. El mar territorial de una isla se mide de acuerdo con las disposiciones de estos artículos.

Artículo 11

1. Una elevación que emerge en bajamar es una extensión natural de tierra rodeada de agua, que se encuentra sobre el nivel de ésta en la bajamar, pero queda sumergida en la pleamar. Cuando una elevación que emerge en bajamar está total o parcialmente a una distancia del continente o de una isla que no excede de la anchura del mar territorial, la línea de bajamar de esta elevación puede ser utilizada como línea de base para medir la anchura del mar territorial.

2. Cuando una elevación que emerge en bajamar está situada en su totalidad a una distancia del continente o de una isla que excede de la anchura del mar territorial, no tiene mar territorial propio.

Artículo 12

1. Cuando las costas de dos Estados se hallen situadas frente a frente o sean adyacentes, ninguno de dichos Estados tendrá derecho, salvo mutuo acuerdo en contrario, a extender su mar territorial más allá de una línea media determinada de forma tal que todos sus puntos sean equidistantes de los pun-

tos más próximos de las líneas de base a partir de las cuales se mide la anchura del mar territorial de cada uno de esos Estados. No obstante, la disposición de este párrafo no será aplicable cuando, por la existencia de derechos históricos o por otras circunstancias especiales, sea necesario delimitar el mar territorial de ambos Estados en otra forma.

2. La línea de demarcación de los mares territoriales entre dos Estados cuyas costas estén situadas frente a frente o sean adyacentes será marcada en las cartas a gran escala reconocidas oficialmente por los Estados ribereños.

Artículo 13

Si un río desemboca directamente en el mar, la línea de base será una línea recta trazada a través de su desembocadura entre los puntos de la línea de bajamar en las orillas.

SECCIÓN III. DERECHO DE PASO INOCENTE

SUBSECCIÓN A. REGLAS APLICABLES A TODOS LOS BUQUES

Artículo 14

1. Sin perjuicio de lo dispuesto en estos artículos, los buques de cualquier Estado, con litoral marítimo o sin él, gozan del derecho de paso inocente a través del mar territorial.

2. Se entiende por paso el hecho de navegar por el mar territorial, ya sea para atravesarlo sin penetrar en las aguas interiores, ya sea para dirigirse hacia estas aguas, ya sea para dirigirse hacia alta mar viniendo de ellas.

3. El paso comprende el derecho de detenerse y fondear, pero sólo en la medida en que la detención y el hecho de fondear no constituyan más que incidentes normales de la navegación o le sean impuestos al buque por una arribada forzosa o por un peligro extremo.

4. El paso es inocente mientras no sea perjudicial para la paz, el orden o la seguridad del Estado ribereño. Tal paso se efectuará con arreglo a estos artículos y a otras disposiciones del derecho internacional.

5. No será considerado inocente el paso de buques de pesca extranjeros que no cumplan las leyes y reglamentaciones dictadas y publicadas por el Estado ribereño a fin de evitar que tales buques pesquen dentro del mar territorial.

6. Los buques submarinos tienen la obligación de navegar en la superficie y de mostrar su bandera.

Artículo 15

1. El Estado ribereño no ha de poner dificultades al paso inocente por el mar territorial.

2. El Estado ribereño está obligado a dar a conocer de manera apropiada todos los peligros que, según su conocimiento, amenacen a la navegación en su mar territorial.

Artículo 16

1. El Estado ribereño puede tomar, en su mar territorial, las medidas necesarias para impedir todo paso que no sea inocente.

2. Respecto de los buques que se dirigen hacia las aguas interiores, el Estado ribereño tiene además el derecho de tomar las medidas necesarias para impedir cualquier infracción de las condiciones aplicables a la admisión de dichos buques en tales aguas.

3. A reserva de lo dispuesto en el párrafo 4, el Estado ribereño puede, sin discriminación entre los buques extranjeros, suspender temporalmente y en determinados lugares de su mar territorial el paso inocente de buques extranjeros, si tal suspensión es indispensable para la protección de su seguridad. La suspensión sólo tendrá efecto cuando se haya publicado en la debida forma.

4. El paso inocente de buques extranjeros no puede ser suspendido en los estrechos que se utilizan para la navegación internacional entre una parte de la alta mar y otra parte de la alta mar, o en el mar territorial de un Estado extranjero.

Artículo 17

Los buques extranjeros que utilizan el derecho de paso inocente deberán someterse a las leyes y a los reglamentos promulgados por el Estado ribereño de conformidad con estos artículos y con las demás normas del derecho internacional y, especialmente, a las leyes y a los reglamentos relativos a los transportes y a la navegación.

SUBSECCION B. REGLAS APLICABLES A LOS BUQUES MERCANTES

Artículo 18

1. No podrán imponerse gravámenes a los buques extranjeros por el solo hecho de su paso por el mar territorial.

2. No podrán imponerse gravámenes a un buque extranjero que pase por el mar territorial, sino como remuneración de servicios determinados prestados a dicho buque. Estos gravámenes se impondrán sin discriminación de ningún género.

Artículo 19

1. La jurisdicción penal del Estado ribereño no debería ser ejercida a bordo de un buque extranjero que pase por el mar territorial, para detener a personas o practicar diligencias con motivo de una infracción de carácter penal cometida a bordo de dicho buque durante su paso, salvo en uno de los casos siguientes:

a) Si la infracción tiene consecuencias en el Estado ribereño;

b) Si la infracción es de tal naturaleza que pueda perturbar la paz del país o el orden en el mar territorial;

c) Si el capitán del buque o el cónsul del Estado cuyo pabellón enarbola han pedido la intervención de las autoridades locales; o

d) Si es necesario para la represión del tráfico ilícito de estupefacientes.

2. Las disposiciones anteriores no afectan al derecho que tiene el Estado ribereño de proceder a las detenciones o practicar las diligencias de instrucción establecidas en su legislación, a bordo de un buque extranjero que pase por el mar territorial procedente de las aguas interiores.

3. En los casos previstos en los párrafos 1 y 2 de este artículo, el Estado ribereño, a demanda del capitán, avisará a las autoridades consulares del Estado cuya bandera enarbole el buque, antes de tomar cualesquiera medidas, y facilitará el contacto entre dichas autoridades y la tripulación del buque. En caso de urgencia, el aviso se dará mientras se adopten las medidas.

4. Las autoridades locales deberán tener en cuenta los intereses de la navegación para decidir si han de proceder a la detención o de qué manera han de llevarla a cabo.

5. El Estado ribereño no puede tomar medida alguna a bordo de un buque extranjero que pase por su mar territorial, para detener a una persona o para proceder a practicar diligencias con motivo de una infracción de carácter penal que se haya cometido antes de que el buque entre en su mar territorial, si tal buque procede de un puerto extranjero y se encuentra únicamente de paso por el mar territorial, sin entrar en las aguas interiores.

Artículo 20

1. El Estado ribereño no debería detener ni desviar de su ruta a un buque extranjero que pase por el mar territorial, para ejercer su jurisdicción civil sobre una persona que se encuentre a bordo.

2. El Estado ribereño no puede poner en práctica, respecto de ese buque, medidas de ejecución ni medidas precautorias en materia civil, a no ser que se adopten en razón de obligaciones contraídas por dicho buque o de responsabilidades en que haya incurrido con motivo de o durante la navegación a su paso por las aguas del Estado ribereño.

3. Las disposiciones del párrafo precedente no menoscaban el derecho del Estado ribereño de tomar, respecto de un buque extranjero que se detenga en el mar territorial o pase por él procedente de las aguas interiores, las medidas de ejecución y las medidas precautorias en materia civil que permita su legislación.

SUBSECCION C. REGLAS APLICABLES A LOS BUQUES DEL ESTADO QUE NO SEAN BUQUES DE GUERRA

Artículo 21

Las disposiciones de las subsecciones A y B son igualmente aplicables a los buques del Estado explotados con fines comerciales.

Artículo 22

1. Las disposiciones de la subsección A y del artículo 18 son aplicables a los buques del Estado destinados a fines no comerciales.

2. Salvo lo dispuesto en cualquiera de las disposiciones que se mencionan en los párrafos precedentes, nada en estos artículos afectará a las inmunidades que gozan dichos buques en virtud de estos artículos o de otras reglas de derecho internacional.

Artículo 23

Cuando el buque de guerra no cumpla las disposiciones establecidas por el Estado ribereño para el paso por el mar territorial y no tenga en cuenta la invitación que se le haga a que las respete, el Estado ribereño podrá exigir que el buque salga del mar territorial.

PARTE II

ZONA CONTIGUA

Artículo 24

1. En una zona de alta mar contigua a su mar territorial, el Estado ribereño podrá adoptar las medidas de fiscalización necesarias para:

a) Evitar las infracciones a sus leyes de policía aduanera, fiscal, de inmigración y sanitaria que pudieran cometerse en su territorio o en su mar territorial;

b) Reprimir las infracciones de esas leyes, cometidas en su territorio o en su mar territorial.

2. La zona contigua no se puede extender más allá de doce millas contadas desde la línea de base desde donde se mide la anchura del mar territorial.

3. Cuando las costas de dos Estados estén situadas frente a frente o sean adyacentes, salvo acuerdo contrario entre ambos Estados, ninguno de ellos podrá extender su zona contigua más allá de la línea media cuyos puntos sean todos equidistantes de los puntos más próximos de las líneas de base que sirvan de punto de partida para medir la anchura del mar territorial de cada Estado.

PARTE III

ARTICULOS FINALES

Artículo 25

Las disposiciones de esta Convención no afectarán a las convenciones u otros acuerdos internacionales ya en vigor, en cuanto a las relaciones entre los Estados Partes en ellos.

Artículo 26

Esta Convención quedará abierta hasta el 31 de octubre de 1958 a la firma de todos los Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a suscribir la Convención.

Artículo 27

Esta Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 28

Esta Convención estará abierta a la adhesión de los Estados incluidos en cualquier categoría mencionada en el artículo 26. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 29

1. Esta Convención entrará en vigor el trigésimo día que siga a la fecha en que se haya depositado en poder del Secretario General de las Naciones Unidas el vigésimo segundo instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de haberse depositado el vigésimo segun-

do instrumento de ratificación o de adhesión, la Convención entrará en vigor el trigésimo día después de que dicho Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 30

1. Una vez expirado el plazo de cinco años a partir de la fecha de entrada en vigor de esta Convención, las Partes Contratantes podrán pedir en todo momento, mediante una comunicación escrita dirigida al Secretario General de las Naciones Unidas, que se revise esta Convención.

2. La Asamblea General de las Naciones Unidas decidirá las medidas que corresponde tomar acerca de esa petición.

Artículo 31

El Secretario General de las Naciones Unidas comunicará a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados mencionados en el artículo 26:

a) Cuáles son los países que han firmado esta Convención y los que han depositado los

instrumentos de ratificación o de adhesión, de conformidad con lo dispuesto en los artículos 26, 27 y 28;

b) En qué fecha entrará en vigor esta Convención, de conformidad con lo dispuesto en el artículo 29;

c) Las peticiones de revisión hechas de conformidad con el artículo 30.

Artículo 32

El original de esta Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas a todos los Estados mencionados en el artículo 26.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado esta Convención.

HECHO en Ginebra, a los veintinueve días del mes de abril de mil novecientos cincuenta y ocho.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗
За Афганистан
POR EL AFGANISTÁN:

A. R. PAZHWAQ
Oct. 30, 1958

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞
За Албанию
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷
За Аргентину
POR LA ARGENTINA:

A. LESCURE

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞
За Австралию
FOR AUSTRALIA:

E. Ronald WALKER
30th October 1958

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利
За Австрию
FOR AUSTRIA:

Dr. Franz MATSCH
Oct. 27th 1958

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國
За Королевство Бельгии
FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞
За Бoливию
FOR BOLIVIA:

M. TAMAYO
17th October, 1958

FOR BRAZIL:
POUR LE BRÉSIL:
巴西
За Бразилию
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞
За България
FOR BULGARIA:

Оговорка:

По статье 20: «Правительство Н. Р. Болгарии считает, что государственные суда в иностранных водах пользуются иммунитетом и поэтому применение к ним мер, упомянутых в настоящей статье, может иметь место лишь с согласия государства, под флагом которого плавают судно».

По статье 23: (Подраздел D. Правило, применяемое к военным кораблям): «Правительство Н. Р. Болгарии считает, что прибрежное государство имеет право устанавливать разрешительный порядок прохода иностранных военных кораблей через его территориальные воды».

Д-р ВУТОВ¹

31st October 1958

¹ *Translation by the Secretariat: Reservations: to article 20* — The Government of the People's Republic of Bulgaria considers that government ships in foreign waters have immunity and that the measures set forth in this article may therefore apply to such ships only with the consent of the flag State; *to article 23* (Sub-Section D. Rule applicable to Warships) — The Government of the People's Republic of Bulgaria considers that the coastal State has the right to establish procedures for the authorization of the passage of foreign warships through its territorial waters.

Dr. VOUTOV

¹ *Traduction du Secrétariat: Réserves: à l'article 20* — Le Gouvernement de la République populaire de Bulgarie considère que les navires d'Etat se trouvant dans des eaux étrangères jouissent de l'immunité et que, pour cette raison, les mesures mentionnées dans cet article ne peuvent leur être appliquées qu'avec le consentement de l'Etat dont le navire arbore le pavillon; *à l'article 23* (Sous-section D. Règle applicable aux navires de guerre) — Le Gouvernement de la République populaire de Bulgarie considère que l'Etat riverain a le droit d'établir un régime d'autorisation pour le passage des navires de guerre étrangers dans ses eaux territoriales.

Dr VOUTOV

FOR THE UNION OF BURMA:

POUR L'UNION BIRMANE:

緬甸聯邦

За Бирманский Союз

FOR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:

白俄羅斯蘇維埃社會主義共和國

За Белорусскую Советскую Социалистическую Республику

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

С оговорками по статьям 20 и 23.* Текст оговорок прилагается.

К. Киселев¹

30. X. 1958

* По статье 20: «Правительство Белорусской Советской Социалистической Республики считает, что государственные суда в иностранных территориальных водах пользуются иммунитетом и поэтому применение к ним мер, упомянутых в настоящей статье, может иметь место лишь с согласия государства, под флагом которого плавают судно».

По статье 23: (Подраздел D. Правило, применяемое к военным кораблям) — «Правительство Белорусской Советской Социалистической Республики считает, что прибрежное государство имеет право устанавливать разрешительный порядок прохода иностранных военных кораблей через его территориальные воды».

FOR CAMBODIA:

POUR LE CAMBODGE:

高棉

За Камбоджу

FOR CAMBOJA:

¹ Translation by the Secretariat: With reservations* to articles 20 and 23; text of reservations attached.

K. KISELEV

* Text of the reservations:

To article 20 — The Government of the Byelorussian Soviet Socialist Republic considers that government ships in foreign territorial waters have immunity and that the measures mentioned in this article may therefore be applied to them only with the consent of the flag State.

To article 23: (Sub-Section D. Rule applicable to Warships)— The Government of the Byelorussian Soviet Socialist Republic considers that the coastal State has the right to establish procedures for the authorization of the passage of foreign warships through its territorial waters.

¹ Traduction du Secrétariat: Réserves* aux articles 20 et 23. Texte des réserves joint en annexe.

K. KISSELEV

* Texte des réserves:

Article 20 — Le Gouvernement de la République socialiste soviétique de Biélorussie considère que les navires d'Etat jouissent de l'immunité dans les eaux territoriales étrangères et que, pour cette raison, les mesures prévues dans cet article ne peuvent leur être appliquées qu'avec le consentement de l'Etat dont le navire arbore le pavillon.

Article 23 (Sous-section D. Règle applicable aux navires de guerre) — Le Gouvernement de la République socialiste soviétique de Biélorussie considère que l'Etat riverain a le droit d'établir un régime d'autorisation pour le passage des navires de guerre étrangers dans ses eaux territoriales.

FOR CANADA:
POUR LE CANADA:
加拿大
За Канаду
POR EL CANADÁ:

George A. DREW

FOR CEYLON:
POUR CEYLAN:
錫蘭
За Цейлон
POR CEILÁN:

C. COREA
30/X/58

FOR CHILE:
POUR LE CHILI:
智利
За Чили
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國
За Китаѣ
POR LA CHINA:

LU Chieh
Yu-chi HSUEH

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞
За Колумбію
POR COLOMBIA:

Con la aclaración anexa¹
Juan URIBE HOLGUÍN
José Joaquín CAICEDO CASTILLA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加
За Коста-Рику
POR COSTA RICA:

Raúl TREJOS FLORES

¹ La Delegación de Colombia, para los efectos de la Convención sobre el Mar Territorial y la Zona Contigua, deja testimonio de que el artículo 98 de la Constitución de su país subordina el paso de tropas extranjeras por el territorio nacional a la autorización del Senado, por lo que, en virtud de interpretación por analogía, el de buques de guerra extranjeros por aguas territoriales colombianas requiere también esa autorización.

Translation by the Secretariat: With respect to the Convention on the Territorial Sea and the Contiguous Zone, the delegation of Colombia declares that, under article 98 of the Colombian Constitution, authorization by the Senate is required for the passage of foreign troops through Colombian territory and that, by analogy, such authorization is accordingly also required for the passage of foreign warships through Colombian territorial waters.

Traduction du Secrétariat: La délégation colombienne déclare, aux fins de la Convention sur la mer territoriale et la zone contiguë, que l'article 98 de la Constitution de son pays subordonne le passage de troupes étrangères sur le territoire national à l'autorisation du Sénat et que, en vertu d'une interprétation par analogie, le passage des navires de guerre étrangers par les eaux territoriales colombiennes est également subordonné à cette autorisation.

FOR CUBA:
POUR CUBA:
古巴
За Кубу
FOR CUBA:

F. V. GARCÍA AMADOR

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫
За Чехословакию
FOR CHECOSLOVAKIA:

With the following reservations:

“In view of the fact that the Conference had not adopted a special article concerning the passage of warships through the territorial waters of foreign States, the Government of the Czechoslovak Republic deems it necessary to stress that articles 14 and 23 cannot in any sense be interpreted as establishing a right of innocent passage for warships through the territorial waters.

“The Government of the Czechoslovak Republic holds that under international law in force all government ships without distinction enjoy immunity and therefore does not agree with the application of articles 19 and 20 of the Convention to government ships operated for commercial purposes.” *

Karel KURKA

30 October 1958

* *Traduction du Secrétariat:* Etant donné que la Conférence n'a pas adopté d'article spécial pour le passage des navires de guerre étrangers dans la mer territoriale, le Gouvernement de la République tchécoslovaque estime nécessaire de souligner que les dispositions des articles 14 et 23 ne peuvent en aucune façon être interprétés comme donnant aux navires de guerre un droit de passage inoffensif dans la mer territoriale.

Le Gouvernement de la République tchécoslovaque estime qu'en vertu du droit international en vigueur, tous les navires d'Etat, sans distinction aucune, jouissent de l'immunité; en conséquence, il est opposé à l'application des articles 19 et 20 de la Convention aux navires d'Etat affectés à des fins commerciales.

FOR DENMARK:
POUR LE DANEMARK:
丹麥
За ДАНИЮ
POR DINAMARCA:

MAX SORENSEN

T. OLDENBURG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國
За ДОМИНИКАНСКУЮ РЕСПУБЛИКУ
POR LA REPÚBLICA DOMINICANA:

A. ALVAREZ AYBAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多
За ЭКВАДОР
POR EL ECUADOR:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多
За Сальвадор
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞
За Эфиопию
POR ETIOPÍA:

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALA
馬來亞聯邦
За Малайскую Федерацию
POR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭
За Финляндию
FOR FINLANDIA:

G. A. GRIPENBERG
27 octobre 1958

FOR FRANCE:
POUR LA FRANCE:
法蘭西
За Францию
FOR FRANCIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國
За Федеративную Республику Германии
FOR LA REPÚBLICA FEDERAL ALEMANA:

FOR GHANA:
POUR LE GHANA:
迦納
За Ганы
POR GHANA:

Richard QUARSHIE

K. B. ASANTE

FOR GREECE:
POUR LA GRÈCE:
希臘
За Грецию
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉
За Гватемалу
POR GUATEMALA:

L. AYCINENA SALAZAR

FOR HAÏTI:
POUR HAÏTI:
海地
За Гаити
POR HAÏTÍ:

RIGAL

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷
За Святейший Престол
POR LA SANTA SEDE:

P. DEMEUR
30.4.1958

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯
За Гондурас
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利
За Венгрияю
POR HUNGRIA:

Subject to reservations attached to articles 14, 23 and 21¹

Dr SZITA János
31.X.1958

FOR ICELAND:
POUR L'ISLANDE:
冰島
За Исландию
POR ISLANDIA:

H. G. ANDERSEN

FOR INDIA:
POUR L'INDE:
印度
За Индию
POR LA INDIA:

¹ "Articles 14 and 23: The Government of the Hungarian People's Republic is of the opinion that the coastal State is entitled to make the passage of warships through its territorial waters subject to previous authorization; article 21: The Government of the Hungarian People's Republic is of the opinion that the rules contained in Sub-Section B of Section III of Part I of the Convention are generally inapplicable to government ships operated for commercial purposes so far as they encroach on the immunities enjoyed under international law by all government ships, whether commercial or noncommercial, on foreign territorial waters. Consequently, the provisions of Sub-Section B restricting the immunities of government ships operated for commercial purposes are applicable only upon consent of the State whose flag the ship flies."

Traduction du Secrétariat: Articles 14 et 23: Le Gouvernement de la République populaire de Hongrie estime que l'Etat riverain est en droit de subordonner à une autorisation préalable le passage de navires de guerre dans ses eaux territoriales; article 21: Le Gouvernement de la République populaire de Hongrie estime que les dispositions figurant dans la sous-section B de la section III de la première partie de la Convention ne s'appliquent pas en règle générale aux navires d'Etat affectés à des fins commerciales, pour autant qu'elles portent atteinte aux immunités dont jouissent tous les navires d'Etat, commerciaux ou non commerciaux, dans les eaux territoriales étrangères. Par conséquent, les dispositions de la sous-section B qui limitent les immunités dont jouissent les navires d'Etat affectés à des fins commerciales, ne sont applicables qu'avec le consentement de l'Etat dont le navire arbore le pavillon.

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞
За Индонезию
FOR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗
За Иран
FOR IRÁN:

Subject to reservations¹

Dr. A. MATINE-DAFTARY
May 28, 1958

FOR IRAQ:
POUR L'IRAK:
伊拉克
За Ирак
FOR IRAK:

¹ En signant la Convention sur la mer territoriale et la zone contiguë, je fais la réserve suivante: *l'article 14*: le Gouvernement iranien maintient l'exception d'incompétence opposée par sa délégation à la Conférence sur le droit de la mer, à la douzième séance plénière de la Conférence tenue le 24 avril 1958, contre les articles recommandés par la Cinquième Commission de la Conférence et incorporés, en partie, à l'article 14 de cette Convention. Ainsi, le Gouvernement iranien se réserve tous les droits en ce qui concerne le contenu de cet article qui touche les pays dépourvus de littoral.

Translation by the Secretariat: In signing the Convention on the Territorial Sea and the Contiguous Zone, I make the following reservation: *Article 14*. The Iranian Government maintains the objection, on the ground of excess of competence, expressed by its delegation at the twelfth plenary meeting of the Conference on the Law of the Sea on 24 April 1958, to the articles recommended by the Fifth Committee of the Conference and incorporated in part in article 14 of this Convention. The Iranian Government accordingly reserves all rights regarding the contents of this article in so far as it relates to countries having no sea coast.

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭
За Ирландию
POR IRLANDA:

Frank AIKEN
2-10-1958

FOR ISRAEL:
POUR ISRAËL:
以色列
За Израиль
POR ISRAEL:

Shabtaï ROSENNE

FOR ITALY:
POUR L'ITALIE:
義大利
За Италию
POR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本
За ЯПОНИЮ
POR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
約但哈希米德王國
За Хашемитское Королевство Иордании
POR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國
За Корейскую Республику
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國
За Лаос
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩
За ЛИБАН
FOR EL LÍBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞
За Либерию
FOR LIBERIA:

Rocheforte L. WEEKS
27/5/58

FOR LIBYA:
POUR LA LIBYE:
利比亞
За ЛИБИЮ
FOR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國
За Велыкое Герцогство Люксембург
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥
За Мексикy
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥
За МОНАКО
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥
За Марокко
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾
За Непал
POR NEPAL:

Rishikesh SHARMA

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國
За Королевство Нидерландов
POR EL REINO DE LOS PAÍSES BAJOS:

C. SCHEURMANN
31 October 1958

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭
За Новую Зеландию
POR NUEVA ZELANDIA:

Foss SHANAHAN
29 October 1958

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜
За Никарагуа
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國
За Королевство Норвегии
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦
За Пакистан
POR EL PAKISTÁN:

Aly KHAN
31st October 1958

FOR PANAMA:
POUR LE PANAMA:
巴拿馬
За Панаму
POR PANAMÁ:

Carlos SUCRE C.
2.5.1958

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭
За Парагвай
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯
За Перу
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國
За Филиппинскую Республику
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭
За Польшу
POR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙
За Португалию
POR PORTUGAL:

Sous réserve de ratification
Vasco Vieira GARIN
23 octobre 1958

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞
За Румынию
POR RUMANIA:

“Sous les réserves suivantes: 1) à l'article 20: le Gouvernement de la République populaire Roumaine estime que les navires d'Etat jouissent de l'immunité dans les eaux territoriales étrangères et que l'application des mesures prévues dans cet article peut avoir lieu pour ces navires seulement avec l'assentiment de l'Etat sous le pavillon duquel ils naviguent; 2) à l'article 23: le Gouvernement de la République populaire Roumaine estime que l'Etat riverain a le droit d'établir que le passage des navires de guerre étrangers par ses eaux territoriales est subordonné à une approbation préalable.” *

M. MAGHERU
31 octobre 1958

* Translation by the Secretariat: With the following reservations: (1) to article 20: The Government of the Romanian People's Republic considers that government ships have immunity in foreign territorial waters and that the measures envisaged in this article may not be applied to such ships except with the consent of the flag State; (2) to article 23: The Government of the Romanian People's Republic considers that the coastal State has the right to provide that the passage of foreign warships through its territorial waters shall be subject to previous approval.

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾
За Сан-Марино
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯
За Саудовскую Аравию
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙
За Испанию
POR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹
За Судан
POR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典
За Швецию
POR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士
За Швейцарию
POR SUIZA:

F. SCHNYDER
22 octobre 1958

FOR THAILAND:
POUR LA THAÏLANDE:
泰國
За Таиланд
FOR TAILANDIA:

LUANG CHAKRAPANI SRISILVISUDDHI

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞
За Тунис
FOR TÚNEZ:

“Sous la réserve suivante: Le Gouvernement de la République Tunisienne ne se considère pas comme lié par les dispositions de l'article 16, paragraphe 4, de la présente Convention.” *

Mongi SLIM

Le 30 octobre 1958

FOR TURKEY:
POUR LA TURQUIE:
土耳其
За Турцию
FOR TURQUÍA:

* *Translation by the Secretariat:* With the following reservation: The Government of the Tunisian Republic does not consider itself bound by the provisions of article 16, paragraph 4, of this Convention.

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國
За Украинскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

С оговорками по статьям 20 и 23.* Текст оговорок прилагается.

Л. Паламарчук¹

30 October 1958

* По статье 20: «Правительство Украинской Советской Социалистической Республики считает, что государственные суда в иностранных территориальных водах пользуются иммунитетом и поэтому примененные к ним меры, упомянутые в настоящей статье, может иметь место лишь с согласия государства, под флагом которого плавают суда».

По статье 23: (Подраздел D. Правило, применяемое к военным кораблям) — «Правительство Украинской Советской Социалистической Республики считает, что прибрежное государство имеет право устанавливать разрешительный порядок прохода иностранных военных кораблей через его территориальные воды».

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦
За Южно-Африканский Союз
POR LA UNIÓN SUDAFRICANA:

¹ Translation by the Secretariat: With reservations* to articles 20 and 23; text of reservations attached.

L. PALAMARCHUK

* Text of the reservations:

To article 20—The Government of the Ukrainian Soviet Socialist Republic considers that government ships in foreign territorial waters have immunity and that the measures mentioned in this article may therefore be applied to them only with the consent of the flag State.

To article 23 (Sub-Section D. Rule applicable to Warships)—The Government of the Ukrainian Soviet Socialist Republic considers that a coastal State has the right to establish procedures for the authorization of the passage of foreign warships through its territorial waters.

¹ Traduction du Secrétariat: Réserves* aux articles 20 et 23. Texte des réserves joint en annexe.

L. PALAMARTCHOUK

* Texte des réserves:

Article 20 — Le Gouvernement de la République socialiste soviétique d'Ukraine considère que les navires d'Etat jouissent de l'immunité dans les eaux territoriales étrangères et que, pour cette raison, les mesures prévues dans cet article ne peuvent leur être appliquées qu'avec le consentement de l'Etat dont le navire arbore le pavillon.

Article 23 (Sous-section D. Règle applicable aux navires de guerre) — Le Gouvernement de la République socialiste soviétique d'Ukraine considère que l'Etat riverain a le droit d'établir un régime d'autorisation pour le passage des navires de guerre étrangers dans ses eaux territoriales.

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦
За Союз Советских Социалистических Республик
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

С оговорками по статьям 20 и 23. * Текст оговорок прилагается.

В. Зорин¹

30 October 1958

* По статье 20: «Правительство Союза Советских Социалистических Республик считает, что государственные суда в иностранных территориальных водах пользуются иммунитетом и поэтому применение к ним мер, упомянутых в настоящей статье, может иметь место лишь с согласия государства, под флагом которого плавают судно».

По статье 23: (Подраздел D. Правило, применяемое к военным кораблям) — «Правительство Союза Советских Социалистических Республик считает, что прибрежное государство имеет право устанавливать разрешительный порядок прохода иностранных военных кораблей через его территориальные воды».

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
聯合阿拉伯共和國
За Объединенную Арабскую Республику
POR LA REPÚBLICA ARABE UNIDA:

¹ Translation by the Secretariat: With reservations* to articles 20 and 23; text of reservations attached.

V. ZORIN

* Text of the reservations:

To article 20.—The Government of the Union of Soviet Socialist Republics considers that government ships in foreign territorial waters have immunity and that the measures mentioned in this article may therefore be applied to them only with the consent of the flag State.

To article 23 (Sub-Section D. Rule applicable to Warships)—The Government of the Union of Soviet Socialist Republics considers that a coastal State has the right to establish procedures for the authorization of the passage of foreign warships through its territorial waters.

¹ Traduction du Secrétariat: Réserves* aux articles 20 et 23. Texte des réserves joint en annexe.

V. ZORINE

* Texte des réserves:

Article 20 — Le Gouvernement de l'Union des Républiques socialistes soviétiques considère que les navires d'Etat jouissent de l'immunité dans les eaux territoriales étrangères et que, pour cette raison, les mesures prévues dans cet article ne peuvent leur être appliquées qu'avec le consentement de l'Etat dont le navire arbore le pavillon.

Article 23 (Sous-section D. Règle applicable aux navires de guerre) — Le Gouvernement de l'Union des Républiques socialistes soviétiques considère que l'Etat riverain a le droit d'établir un régime d'autorisation pour le passage des navires de guerre étrangers dans ses eaux territoriales.

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國
За Соединенное Королевство Великобритании и Северной Ирландии
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierson DIXON

9 Sept. 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國
За Соединенные Штаты Америки
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Arthur H. DEAN

15 Sept. 1958

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭
За Уругвай
POR EL URUGUAY:

Carlos CARBAJAL
H. MARTÍNEZ MONTERO

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉
За Венесуэлы
POR VENEZUELA:

La República de Venezuela al suscribir la presente convención declara, por lo que se refiere al Art. 12, que existen circunstancias especiales que deberán tenerse en cuenta en las siguientes áreas: Golfo de Paria y en zonas adyacentes al mismo; área comprendida entre las costas de Venezuela y la isla de Aruba; y Golfo de Venezuela.*

Ad referendum

Carlos SOSA RODRÍGUEZ

October 30th 1958

FOR VIET-NAM:
POUR LE VIETNAM:
越南
За Вьетнам
POR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門
За Йемен
POR EL YEMEN:

* *Translation by the Secretariat:* In signing the present Convention, the Republic of Venezuela declares with reference to article 12 that there are special circumstances to be taken into consideration in the following areas: the Gulf of Paria and zones adjacent thereto; the area between the coast of Venezuela and the island of Aruba; and the Gulf of Venezuela.

Traduction du Secrétariat: La République du Venezuela déclare en signant la présente Convention qu'en ce qui concerne l'article 12 il existe des circonstances spéciales qui devront être prises en considération pour les régions suivantes: golfe de Paria et zones adjacentes à ce golfe; région comprise entre les côtes vénézuéliennes et l'île d'Aruba; golfe de Venezuela.

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫
За Югославию
FOR YUGOSLAVIA:

Avec la réserve de ratification

Milan BARTOS

V. POPOVIC

UNITED NATIONS CONFERENCE
ON THE LAW OF THE SEA

CONVENTION
ON THE HIGH SEAS



UNITED NATIONS
1958

Annex II

CONVENTION ON THE HIGH SEAS

The States Parties to this Convention,

Desiring to codify the rules of international law relating to the high seas,

Recognizing that the United Nations Conference on the Law of the Sea, held at Geneva from 24 February to 27 April 1958, adopted the following provisions as generally declaratory of established principles of international law,

Have agreed as follows:

Article 1

The term "high seas" means all parts of the sea that are not included in the territorial sea or in the internal waters of a State.

Article 2

The high seas being open to all nations, no State may validly purport to subject any part of them to its sovereignty. Freedom of the high seas is exercised under the conditions laid down by these articles and by the other rules of international law. It comprises, *inter alia*, both for coastal and non-coastal States:

- (1) Freedom of navigation;
- (2) Freedom of fishing;
- (3) Freedom to lay submarine cables and pipelines;
- (4) Freedom to fly over the high seas.

These freedoms, and others which are recognized by the general principles of international law, shall be exercised by all States with reasonable regard to the interests of other States in their exercise of the freedom of the high seas.

Article 3

1. In order to enjoy the freedom of the seas on equal terms with coastal States, States having no sea-coast should have free access to the sea. To this end States situated between the sea and a State having no sea-coast shall by common agreement with the latter and in conformity with existing international convention accord:

(a) To the State having no sea-coast, on a basis of reciprocity, free transit through their territory; and

(b) To ships flying the flag of that State treatment equal to that accorded to their own ships, or to the ships of any other States, as regards access to seaports and the use of such ports.

2. States situated between the sea and a State having no sea-coast shall settle, by mutual agreement with the latter, and taking into account the rights of the coastal State or State of transit and the special conditions of the State having no sea-coast, all matters relating to freedom of transit and equal treatment in ports, in case such States are not already parties to existing international conventions.

Article 4

Every State, whether coastal or not, has the right to sail ships under its flag on the high seas.

Article 5

1. Each State shall fix the conditions for the grant of its nationality to ships, for the registration of ships in its territory, and for the right to fly its flag. Ships have the nationality of the State whose flag they are entitled to fly. There must exist a genuine link between the State and the ship; in particular, the State must effectively exercise its jurisdiction and control in administrative, technical and social matters over ships flying its flag.

2. Each State shall issue to ships to which it has granted the right to fly its flag documents to that effect.

Article 6

1. Ships shall sail under the flag of one State only and, save in exceptional cases expressly provided for in international treaties or in these articles, shall be subject to its exclusive jurisdiction on the high seas. A ship may not change its flag during a voyage or while in a port of call, save in the case of a real transfer of ownership or change of registry.

2. A ship which sails under the flags of two or more States, using them according to convenience, may not claim any of the nationalities in question with respect to any other State, and may be assimilated to a ship without nationality.

Article 7

The provisions of the preceding articles do not prejudice the question of ships employed on the official service of an inter-governmental organization flying the flag of the organization.

Article 8

1. Warships on the high seas have complete immunity from the jurisdiction of any State other than the flag State.

2. For the purposes of these articles, the term "warship" means a ship belonging to the naval forces of a State and bearing the external marks distinguishing warships of its nationality, under the command of an officer duly commissioned by the government and whose name appears in the Navy List, and manned by a crew who are under regular naval discipline.

Article 9

Ships owned or operated by a State and used only on government non-commercial service shall, on the high seas, have complete immunity from the jurisdiction of any State other than the flag State.

Article 10

1. Every State shall take such measures for ships under its flag as are necessary to ensure safety at sea with regard *inter alia* to:

(a) The use of signals, the maintenance of communications and the prevention of collisions;

(b) The manning of ships and labour conditions for crews taking into account the applicable international labour instruments;

(c) The construction, equipment and seaworthiness of ships.

2. In taking such measures each State is required to conform to generally accepted international standards and to take any steps which may be necessary to ensure their observance.

Article 11

1. In the event of a collision or of any other incident of navigation concerning a ship

on the high seas, involving the penal or disciplinary responsibility of the master or of any other person in the service of the ship, no penal or disciplinary proceedings may be instituted against such persons except before the judicial or administrative authorities either of the flag State or of the State of which such person is a national.

2. In disciplinary matters, the State which has issued a master's certificate or a certificate of competence or licence shall alone be competent, after due legal process, to pronounce the withdrawal of such certificates, even if the holder is not a national of the State which issued them.

3. No arrest or detention of the ship, even as a measure of investigation, shall be ordered by any authorities other than those of the flag State.

Article 12

1. Every State shall require the master of a ship sailing under its flag, in so far as he can do so without serious danger to the ship, the crew or the passengers,

(a) To render assistance to any person found at sea in danger of being lost;

(b) To proceed with all possible speed to the rescue of persons in distress if informed of their need of assistance, in so far as such action may reasonably be expected of him;

(c) After a collision, to render assistance to the other ship, her crew and her passengers and, where possible, to inform the other ship of the name of his own ship, her port of registry and the nearest port at which she will call.

2. Every coastal State shall promote the establishment and maintenance of an adequate and effective search and rescue service regarding safety on and over the sea and—where circumstances so require—by way of mutual re-

gional arrangements co-operate with neighbouring States for this purpose.

Article 13

Every State shall adopt effective measures to prevent and punish the transport of slaves in ships authorized to fly its flag, and to prevent the unlawful use of its flag for that purpose. Any slave taking refuge on board any ship, whatever its flag, shall *ipso facto* be free.

Article 14

All States shall co-operate to the fullest possible extent in the repression of piracy on the high seas or in any other place outside the jurisdiction of any State.

Article 15

Piracy consists of any of the following acts:

(1) Any illegal acts of violence, detention or any act of depredation, committed for private ends by the crew or the passengers of a private ship or a private aircraft, and directed:

(a) On the high seas, against another ship or aircraft, or against persons or property on board such ship or aircraft;

(b) Against a ship, aircraft, persons or property in a place outside the jurisdiction of any State;

(2) Any act of voluntary participation in the operation of a ship or of an aircraft with knowledge of facts making it a pirate ship or aircraft:

(3) Any act of inciting or of intentionally facilitating an act described in sub-paragraph 1 or sub-paragraph 2 of this article.

Article 16

The acts of piracy, as defined in article 15, committed by a warship, government ship or

government aircraft whose crew has mutinied and taken control of the ship or aircraft are assimilated to acts committed by a private ship.

Article 17

A ship or aircraft is considered a pirate ship or aircraft if it is intended by the persons in dominant control to be used for the purpose of committing one of the acts referred to in article 15. The same applies if the ship or aircraft has been used to commit any such act, so long as it remains under the control of the persons guilty of that act.

Article 18

A ship or aircraft may retain its nationality although it has become a pirate ship or aircraft. The retention or loss of nationality is determined by the law of the State from which such nationality was derived.

Article 19

On the high seas, or in any other place outside the jurisdiction of any State, every State may seize a pirate ship or aircraft, or a ship taken by piracy and under the control of pirates, and arrest the persons and seize the property on board. The courts of the State which carried out the seizure may decide upon the penalties to be imposed, and may also determine the action to be taken with regard to the ships, aircraft or property, subject to the rights of third parties acting in good faith.

Article 20

Where the seizure of a ship or aircraft on suspicion of piracy has been effected without adequate grounds, the State making the seizure shall be liable to the State the nationality of which is possessed by the ship or aircraft, for any loss or damage caused by the seizure.

Article 21

A seizure on account of piracy may only be carried out by warships or military aircraft, or other ships or aircraft on government service authorized to that effect.

Article 22

1. Except where acts of interference derive from powers conferred by treaty, a warship which encounters a foreign merchant ship on the high seas is not justified in boarding her unless there is reasonable ground for suspecting:

(a) That the ship is engaged in piracy; or

(b) That the ship is engaged in the slave trade; or

(c) That, though flying a foreign flag or refusing to show its flag, the ship is, in reality, of the same nationality as the warship.

2. In the cases provided for in sub-paragraphs (a), (b) and (c) above, the warship may proceed to verify the ship's right to fly its flag. To this end, it may send a boat under the command of an officer to the suspected ship. If suspicion remains after the documents have been checked, it may proceed to a further examination on board the ship, which must be carried out with all possible consideration.

3. If the suspicions prove to be unfounded, and provided that the ship boarded has not committed any act justifying them, it shall be compensated for any loss or damage that may have been sustained.

Article 23

1. The hot pursuit of a foreign ship may be undertaken when the competent authorities of the coastal State have good reason to believe that the ship has violated the laws and regulations of that State. Such pursuit must be commenced when the foreign ship or one

of its boats is within the internal waters or the territorial sea or the contiguous zone of the pursuing State, and may only be continued outside the territorial sea or the contiguous zone if the pursuit has not been interrupted. It is not necessary that, at the time when the foreign ship within the territorial sea or the contiguous zone receives the order to stop, the ship giving the order should likewise be within the territorial sea or the contiguous zone. If the foreign ship is within a contiguous zone, as defined in article 24 of the Convention on the Territorial Sea and the Contiguous Zone, the pursuit may only be undertaken if there has been a violation of the rights for the protection of which the zone was established.

2. The right of hot pursuit ceases as soon as the ship pursued enters the territorial sea of its own country or of a third State.

3. Hot pursuit is not deemed to have begun unless the pursuing ship has satisfied itself by such practicable means as may be available that the ship pursued or one of its boats or other craft working as a team and using the ship pursued as a mother ship are within the limits of the territorial sea, or as the case may be within the contiguous zone. The pursuit may only be commenced after a visual or auditory signal to stop has been given at a distance which enables it to be seen or heard by the foreign ship.

4. The right of hot pursuit may be exercised only by warships or military aircraft, or other ships or aircraft on government service specially authorized to that effect.

5. Where hot pursuit is effected by an aircraft:

(a) The provisions of paragraph 1 to 3 of this article shall apply *mutatis mutandis*;

(b) The aircraft giving the order to stop must itself actively pursue the ship until a ship or aircraft of the coastal State, summoned

by the aircraft, arrives to take over the pursuit, unless the aircraft is itself able to arrest the ship. It does not suffice to justify an arrest on the high seas that the ship was merely sighted by the aircraft as an offender or suspected offender, if it was not both ordered to stop and pursued by the aircraft itself or other aircraft or ships which continue the pursuit without interruption.

6. The release of a ship arrested within the jurisdiction of a State and escorted to a port of that State for the purposes of an enquiry before the competent authorities may not be claimed solely on the ground that the ship, in the course of its voyage, was escorted across a portion of the high seas, if the circumstances rendered this necessary.

7. Where a ship has been stopped or arrested on the high seas in circumstances which do not justify the exercise of the right of hot pursuit, it shall be compensated for any loss or damage that may have been thereby sustained.

Article 24

Every State shall draw up regulations to prevent pollution of the seas by the discharge of oil from ships or pipelines or resulting from the exploitation and exploration of the seabed and its subsoil, taking account of existing treaty provisions on the subject.

Article 25

1. Every State shall take measures to prevent pollution of the seas from the dumping of radio-active waste, taking into account any standards and regulations which may be formulated by the competent international organizations.

2. All States shall co-operate with the competent international organizations in taking measures for the prevention of pollution of

the seas or air space above, resulting from any activities with radio-active materials or other harmful agents.

Article 26

1. All States shall be entitled to lay submarine cables and pipelines on the bed of the high seas.

2. Subject to its right to take reasonable measures for the exploration of the continental shelf and the exploitation of its natural resources, the coastal State may not impede the laying or maintenance of such cables or pipelines.

3. When laying such cables or pipelines the State in question shall pay due regard to cables or pipelines already in position on the seabed. In particular, possibilities of repairing existing cables or pipelines shall not be prejudiced.

Article 27

Every State shall take the necessary legislative measures to provide that the breaking or injury by a ship flying its flag or by a person subject to its jurisdiction of a submarine cable beneath the high seas done wilfully or through culpable negligence, in such a manner as to be liable to interrupt or obstruct telegraphic or telephonic communications, and similarly the breaking or injury of a submarine pipeline or high-voltage power cable shall be a punishable offence. This provision shall not apply to any break or injury caused by persons who acted merely with the legitimate object of saving their lives or their ships, after having taken all necessary precautions to avoid such break or injury.

Article 28

Every State shall take the necessary legislative measures to provide that, if persons subject to its jurisdiction who are the owners of

a cable or pipeline beneath the high seas, in laying or repairing that cable or pipeline, cause a break in or injury to another cable or pipeline, they shall bear the cost of the repairs.

Article 29

Every State shall take the necessary legislative measures to ensure that the owners of ships who can prove that they have sacrificed an anchor, a net or any other fishing gear, in order to avoid injuring a submarine cable or pipeline, shall be indemnified by the owner of the cable or pipeline, provided that the owner of the ship has taken all reasonable precautionary measures beforehand.

Article 30

The provisions of this Convention shall not affect conventions or other international agreements already in force, as between States Parties to them.

Article 31

This Convention shall, until 31 October 1958, be open for signature by all States Members of the United Nations or of any of the specialized agencies, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

Article 32

This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 33

This Convention shall be open for accession by any States belonging to any of the categories mentioned in article 31. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 34

1. This Convention shall come into force on the thirtieth day following the date of deposit of the twenty-second instrument of ratification or accession with the Secretary-General of the United Nations.

2. For each State ratifying or acceding to the Convention after the deposit of the twenty-second instrument of ratification or accession, the Convention shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article 35

1. After the expiration of a period of five years from the date on which this Convention shall enter into force, a request for the revision of this Convention may be made at any time by any Contracting Party by means of a notification in writing addressed to the Secretary-General of the United Nations.

2. The General Assembly of the United Nations shall decide upon the steps, if any, to be taken in respect of such request.

Article 36

The Secretary-General of the United Nations shall inform all States Members of the

United Nations and the other States referred to in article 31:

(a) Of signatures to this Convention and of the deposit of instruments of ratification or accession, in accordance with articles 31, 32 and 33;

(b) Of the date on which this Convention will come into force, in accordance with article 34;

(c) Of requests for revision in accordance with article 35.

Article 37

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article 31.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed this Convention.

DONE at Geneva, this twenty-ninth day of April one thousand nine hundred and fifty-eight.

CONFERENCE DES NATIONS UNIES
SUR LE DROIT DE LA MER

CONVENTION
SUR LA HAUTE MER



NATIONS UNIES
1958

Annexe II

CONVENTION SUR LA HAUTE MER

Les Etats parties à la présente Convention,

Désireux de codifier les règles du droit international relatives à la haute mer,

Reconnaissant que les dispositions ci-après, adoptées par la Conférence des Nations Unies sur le droit de la mer, tenue à Genève du 24 février au 27 avril 1958, sont pour l'essentiel déclaratoires de principes établis du droit international,

Sont convenus des dispositions suivantes:

Article premier

On entend par "haute mer" toutes les parties de la mer n'appartenant pas à la mer territoriale ou aux eaux intérieures d'un Etat.

Article 2

La haute mer étant ouverte à toutes les nations, aucun Etat ne peut légitimement prétendre en soumettre une partie quelconque à sa souveraineté. La liberté de la haute mer s'exerce dans les conditions que déterminent les présents articles et les autres règles du droit international. Elle comporte notamment, pour les Etats riverains ou non de la mer :

- 1) La liberté de la navigation;
- 2) La liberté de la pêche;
- 3) La liberté d'y poser des câbles et des pipe-lines sous-marins;
- 4) La liberté de la survoler.

Ces libertés, ainsi que les autres libertés reconnues par les principes généraux du droit international, sont exercées par tous les Etats en tenant raisonnablement compte de l'intérêt que la liberté de la haute mer présente pour les autres Etats.

Article 3

1. Pour jouir des libertés de la mer à l'égal des Etats riverains de la mer, les Etats dépourvus de littoral devraient accéder librement à la mer. A cet effet, les Etats situés entre la mer et un Etat dépourvu de littoral accorderont, d'une commune entente et en conformité avec les conventions internationales en vigueur :

a) A l'Etat dépourvu de littoral, sur une base de réciprocité, le libre transit à travers leur territoire;

b) Aux navires arborant le pavillon de cet Etat un traitement égal à celui de leurs propres navires ou des navires de n'importe quel autre Etat, en ce qui concerne l'accès aux ports maritimes et leur utilisation.

2. Les Etats situés entre la mer et un Etat dépourvu de littoral régleront, d'un commun accord avec celui-ci, en tenant compte des droits de l'Etat riverain ou de transit et des particularités de l'Etat sans littoral, toutes questions relatives à la liberté de transit et à l'égalité de traitement dans les ports, au cas où ces Etats ne seraient pas déjà parties aux conventions internationales en vigueur.

Article 4

Tous les Etats, riverains ou non de la mer, ont le droit de faire naviguer en haute mer des navires arborant leur pavillon.

Article 5

1. Chaque Etat fixe les conditions auxquelles il accorde sa nationalité aux navires ainsi que les conditions d'immatriculation et du droit de battre son pavillon. Les navires possèdent la nationalité de l'Etat dont ils sont autorisés à battre pavillon. Il doit exister un lien substantiel entre l'Etat et le navire; l'Etat doit notamment exercer effectivement sa juridiction et son contrôle, dans les domaines technique, administratif et social, sur les navires battant son pavillon.

2. Chaque Etat délivre aux navires auxquels il a accordé le droit de battre son pavillon des documents à cet effet.

Article 6

1. Les navires naviguent sous le pavillon d'un seul Etat et se trouvent soumis, sauf dans les cas exceptionnels expressément prévus par les traités internationaux ou par les présents articles, à sa juridiction exclusive en haute mer. Aucun changement de pavillon ne peut intervenir au cours d'un voyage ou d'une escale, sauf en cas de transfert réel de la propriété ou de changement de l'immatriculation.

2. Un navire naviguant sous les pavillons de deux ou plusieurs Etats, dont il fait usage à sa convenance, ne peut se prévaloir, vis-à-vis de tout Etat tiers, d'aucune de ces nationalités, et peut être assimilé à un navire sans nationalité.

Article 7

Les dispositions des articles précédents ne préjugent en rien la question des navires affectés au service officiel d'une organisation in-

tergouvernementale battant pavillon de l'organisation.

Article 8

1. Les navires de guerre jouissent en haute mer d'une immunité complète de juridiction de la part d'Etats autres que l'Etat du pavillon.

2. Aux fins des présents articles, l'expression "navire de guerre" désigne un navire appartenant à la marine de guerre d'un Etat et portant les signes extérieurs distinctifs des navires de guerre de sa nationalité. Le commandant doit être au service de l'Etat, son nom doit figurer sur la liste des officiers de la flotte militaire, et l'équipage doit être soumis aux règles de la discipline militaire.

Article 9

Les navires appartenant à un Etat ou exploités par lui et affectés seulement à un service gouvernemental non commercial jouissent, en haute mer, d'une immunité complète de juridiction de la part d'Etats autres que l'Etat du pavillon.

Article 10

1. Tout Etat est tenu de prendre à l'égard des navires arborant son pavillon les mesures nécessaires pour assurer la sécurité en mer, notamment en ce qui concerne:

a) L'emploi des signaux, l'entretien des communications et la prévention des abordages;

b) La composition et les conditions de travail des équipages, en tenant compte des instruments internationaux applicables en matière de travail;

c) La construction et l'armement du navire et son aptitude à tenir la mer.

2. En prescrivant ces mesures, chaque Etat est tenu de se conformer aux normes internationales généralement acceptées et de

prendre toutes les dispositions nécessaires pour en assurer le respect.

Article 11

1. En cas d'abordage ou de tout autre événement de navigation concernant un navire en haute mer, de nature à engager la responsabilité pénale ou disciplinaire du capitaine ou de toute autre personne au service du navire, aucune poursuite pénale ou disciplinaire ne peut être intentée contre ces personnes que devant les autorités judiciaires ou administratives, soit de l'Etat du pavillon, soit de l'Etat dont ces personnes ont la nationalité.

2. En matière disciplinaire, l'Etat qui a délivré un brevet de commandement ou un certificat de capacité est seul compétent pour prononcer, après procédure régulière de droit, le retrait de ces titres, même si le titulaire n'a pas la nationalité de l'Etat de délivrance.

3. Aucune saisie ou retenue du navire ne peut être ordonnée, même pour des mesures d'instruction, par des autorités autres que celles de l'Etat du pavillon.

Article 12

1. Tout Etat est tenu d'obliger le capitaine d'un navire naviguant sous son pavillon, autant que le capitaine peut le faire sans danger sérieux pour le navire, l'équipage ou les passagers :

a) A prêter assistance à toute personne trouvée en mer en danger de se perdre;

b) A se porter à toute la vitesse possible au secours des personnes en détresse, s'il est informé de leur besoin d'assistance, dans la mesure où l'on peut raisonnablement compter sur cette action de sa part;

c) Après un abordage, à prêter assistance à l'autre navire, à son équipage et à ses pas-

sagers, et, dans la mesure du possible, à indiquer à l'autre navire le nom de son propre navire, son port d'enregistrement et le port le plus proche qu'il touchera.

2. Tous les Etats riverains favoriseront la création et l'entretien d'un service adéquat et efficace de recherche et de sauvetage pour assurer la sécurité en mer et au-dessus de la mer, et concluront à cette fin, le cas échéant, des accords régionaux de coopération mutuelle avec les Etats voisins.

Article 13

Tout Etat est tenu de prendre des mesures efficaces pour empêcher et punir le transport des esclaves sur les navires autorisés à arborer son pavillon et pour empêcher l'usurpation de son pavillon à cette fin. Tout esclave qui se réfugie sur un navire, quel que soit son pavillon, est libre *ipso facto*.

Article 14

Tous les Etats doivent coopérer dans toute la mesure du possible à la répression de la piraterie en haute mer ou en tout autre endroit ne relevant de la juridiction d'aucun Etat.

Article 15

Constituent la piraterie les actes ci-après énumérés :

1) Tout acte illégitime de violence, de détention, ou toute déprédation commis pour des buts personnels par l'équipage ou les passagers d'un navire privé ou d'un aéronef privé, et dirigés :

a) En haute mer, contre un autre navire ou aéronef, ou contre des personnes ou des biens à leur bord;

b) Contre un navire ou aéronef, des personnes ou des biens, dans un lieu ne relevant de la juridiction d'aucun Etat;

2) Tous actes de participation volontaire à l'utilisation d'un navire ou d'un aéronef, lorsque celui qui les commet a connaissance de faits conférant à ce navire ou à cet aéronef le caractère d'un navire ou d'un aéronef pirate;

3) Toute action ayant pour but d'inciter à commettre des actes définis aux alinéas 1 ou 2 du présent article, ou entreprise avec l'intention de les faciliter.

Article 16

Les actes de piraterie, tels qu'ils sont définis à l'article 15, perpétrés par un navire de guerre ou un navire d'Etat ou un aéronef d'Etat dont l'équipage mutiné s'est rendu maître, sont assimilés à des actes commis par un navire privé.

Article 17

Sont considérés comme navires ou aéronefs pirates les navires ou aéronefs destinés, par les personnes sous le contrôle desquelles ils se trouvent effectivement, à commettre l'un des actes visés à l'article 15. Il en est de même des navires ou aéronefs qui ont servi à commettre de tels actes, tant qu'ils demeurent sous le contrôle des personnes coupables de ces actes.

Article 18

Un navire ou aéronef peut conserver sa nationalité malgré sa transformation en navire ou aéronef pirate. La conservation ou la perte de la nationalité sont déterminées conformément à la loi de l'Etat qui avait conféré cette nationalité.

Article 19

Tout Etat peut saisir un navire ou un aéronef pirate, ou un navire capturé à la suite d'actes de piraterie et qui est au pouvoir de pirates, et appréhender les personnes et saisir

les biens se trouvant à bord dudit navire ou aéronef, en haute mer ou en tout autre lieu ne relevant de la juridiction d'aucun Etat. Les tribunaux de l'Etat qui a opéré la saisie peuvent se prononcer sur les peines à infliger, ainsi que sur les mesures à prendre en ce qui concerne les navires, les aéronefs ou les biens, réserve faite des droits de tierces personnes de bonne foi.

Article 20

Lorsque la saisie d'un navire ou aéronef suspect de piraterie a été effectuée sans motif suffisant, l'Etat qui a appréhendé le navire ou l'aéronef est responsable, vis-à-vis de l'Etat dont le navire ou l'aéronef a la nationalité, de toute perte ou de tout dommage causés par la capture.

Article 21

Toute saisie pour cause de piraterie ne peut être exécutée que par des navires de guerre ou des aéronefs militaires, ou par d'autres navires ou aéronefs affectés à un service public et autorisés à cet effet.

Article 22

1. Sauf dans les cas où les actes d'ingérence sont fondés sur des pouvoirs accordés par traité, un navire de guerre rencontrant en haute mer un navire de commerce étranger ne peut l'arraisonner à moins qu'il n'y ait un motif sérieux de penser :

a) Que ledit navire se livre à la piraterie; ou

b) Que le navire se livre à la traite des esclaves; ou

c) Que le navire, arborant un pavillon étranger ou refusant de hisser son pavillon, est en réalité un navire ayant la même nationalité que le navire de guerre.

2. Dans les cas prévus aux alinéas *a*, *b* et *c*, le navire de guerre peut procéder à la vérification des titres autorisant le port du pavillon. A cette fin, il peut envoyer une embarcation, sous le commandement d'un officier, au navire suspect. Si, après vérification des papiers, les soupçons subsistent, il peut procéder à un examen ultérieur à bord du navire, qui doit être effectué avec tous les égards possibles.

3. Si les soupçons ne se trouvent pas fondés, et que le navire arrêté n'ait commis aucun acte les justifiant, il doit être indemnisé de toute perte ou de tout dommage.

Article 23

1. La poursuite d'un navire étranger peut être engagée si les autorités compétentes de l'Etat riverain ont de bonnes raisons de penser que ce navire a contrevenu aux lois et règlements de cet Etat. Cette poursuite doit commencer lorsque le navire étranger ou une de ses embarcations se trouve dans les eaux intérieures, dans la mer territoriale ou dans la zone contiguë de l'Etat poursuivant, et ne peut être continuée au-delà des limites de la mer territoriale ou de la zone contiguë qu'à condition de ne pas avoir été interrompue. Il n'est pas nécessaire que le navire qui ordonne de stopper à un navire étranger naviguant dans la mer territoriale ou dans la zone contiguë s'y trouve également au moment de la réception dudit ordre par le navire intéressé. Si le navire étranger se trouve dans une zone contiguë telle qu'elle est définie à l'article 24 de la Convention sur la mer territoriale et la zone contiguë, la poursuite ne peut être entamée que pour cause de violation des droits que l'institution de ladite zone avait pour objet de protéger.

2. Le droit de poursuite cesse dès que le navire poursuivi entre dans la mer territoriale du pays auquel il appartient ou dans celle d'une tierce puissance.

3. La poursuite n'est considérée comme étant commencée qu'à condition que le navire poursuivant se soit assuré, par les moyens utilisables dont il dispose, que le navire poursuivi ou l'une de ses embarcations ou d'autres embarcations qui travaillent en équipe et utilisent le navire poursuivi comme navire gigogne se trouvent à l'intérieur des limites de la mer territoriale, ou le cas échéant, dans la zone contiguë. La poursuite ne peut être commencée qu'après l'émission d'un signal de stopper, visuel ou auditif, donné à une distance permettant au navire intéressé de le voir ou de l'entendre.

4. Le droit de poursuite ne peut être exercé que par des navires de guerre ou des aéronefs militaires, ou d'autres navires ou aéronefs affectés à un service public et spécialement autorisés à cet effet.

5. Dans le cas d'une poursuite effectuée par un aéronef :

a) Les dispositions des paragraphes 1 à 3 du présent article s'appliquent *mutatis mutandis* à ce mode de poursuite;

b) L'aéronef qui donne l'ordre de stopper doit lui-même poursuivre activement le navire jusqu'à ce qu'un navire ou un aéronef de l'Etat riverain alerté par l'aéronef arrive sur les lieux pour continuer la poursuite, à moins que l'aéronef ne puisse lui-même arrêter le navire. Pour justifier l'arraisonnement d'un navire en haute mer, il ne suffit pas que celui-ci ait été simplement repéré par l'aéronef comme ayant commis une infraction ou comme étant suspect d'infraction, s'il n'a pas été à la fois requis de stopper et poursuivi par l'aéronef lui-même ou par d'autres aéronefs ou navires qui continuent la poursuite sans interruption.

6. La relâche d'un navire arrêté à un endroit relevant de la juridiction d'un Etat et escorté vers un port de cet Etat, en vue d'un examen par les autorités compétentes, ne peut

être exigée du seul fait que le navire et son escorte aient traversé une partie de la haute mer lorsque les circonstances ont rendu nécessaire cette traversée.

7. Si un navire a été arraisonné ou saisi en haute mer dans des circonstances qui ne justifient pas l'exercice du droit de poursuite, il doit être indemnisé de toute perte ou de tout dommage.

Article 24

Tout Etat est tenu d'édicter des règles visant à éviter la pollution des mers par les hydrocarbures répandus par les navires ou les pipe-lines, ou résultant de l'exploitation et de l'exploration du sol et du sous-sol sous-marins, en tenant compte des dispositions conventionnelles existant en la matière.

Article 25

1. Tout Etat est tenu de prendre des mesures pour éviter la pollution des mers due à l'immersion de déchets radio-actifs, en tenant compte de toutes normes et de toutes réglementations qui auront pu être élaborées par les organismes internationaux compétents.

2. Tous les Etats sont tenus de coopérer avec les organismes internationaux compétents à l'adoption de mesures tendant à éviter la pollution des mers ou de l'espace aérien surjacent, résultant de toutes activités qui comportent l'emploi de matériaux radio-actifs ou d'autres agents nocifs.

Article 26

1. Tout Etat a le droit de poser des câbles et des pipe-lines sous-marins sur le lit de la haute mer.

2. L'Etat riverain ne peut entraver la pose ou l'entretien de ces câbles ou pipe-lines, réserve faite de son droit de prendre des mesures raisonnables pour l'exploration du plateau

continental et l'exploitation de ses ressources naturelles.

3. En posant ces câbles ou pipe-lines, l'Etat en question doit tenir dûment compte des câbles ou pipe-lines déjà installés sur le lit de la mer. En particulier, il ne doit pas entraver les possibilités de réparation des câbles ou pipe-lines existants.

Article 27

Tout Etat est tenu de prendre les mesures législatives nécessaires afin que la rupture ou la détérioration, par un navire battant son pavillon ou par une personne soumise à sa juridiction, d'un câble sous-marin en haute mer, faite volontairement ou par négligence coupable, et qui pourrait avoir pour résultat d'interrompre ou d'entraver les communications télégraphiques ou téléphoniques, ainsi que la rupture ou la détérioration dans les mêmes conditions d'un câble à haute tension ou d'un pipe-line sous-marins, constituent des infractions passibles de sanction. Cette disposition ne s'applique pas aux ruptures ou détériorations dont les auteurs n'auraient eu que le but légitime de protéger leur vie ou la sécurité de leur navire, après avoir pris toutes les précautions nécessaires pour éviter ces ruptures ou détériorations.

Article 28

Tout Etat est tenu de prendre les mesures législatives nécessaires afin que les personnes soumises à sa juridiction qui sont propriétaires d'un câble ou d'un pipe-line en haute mer et qui, par la pose ou la réparation de ce câble ou de ce pipe-line, causent la rupture ou la détérioration d'un autre câble ou d'un autre pipe-line, en supportent les frais de réparation.

Article 29

Tout Etat est tenu de prendre les mesures législatives nécessaires afin que les proprié-

taires des navires qui peuvent prouver qu'ils ont sacrifié une ancre, un filet ou un autre engin de pêche pour ne pas endommager un câble ou un pipe-line sous-marins soient indemnisés par le propriétaire du câble ou du pipe-line, à condition qu'ils aient pris préalablement toutes mesures de précaution raisonnables.

Article 30

Les dispositions de la présente Convention ne portent pas atteinte aux conventions ou aux autres accords internationaux en vigueur dans les rapports entre Etats parties à ces conventions ou accords.

Article 31

La présente Convention sera, jusqu'au 31 octobre 1958, ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout autre Etat invité par l'Assemblée générale des Nations Unies à devenir partie à la Convention.

Article 32

La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 33

La présente Convention sera ouverte à l'adhésion de tout Etat appartenant à l'une des catégories mentionnées à l'article 31. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 34

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date

du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du vingt-deuxième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du vingt-deuxième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour après le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 35

1. Après expiration d'une période de cinq ans à partir de la date à laquelle la présente Convention entrera en vigueur, une demande de révision de la présente Convention peut être formulée en tout temps, par toute Partie contractante, par voie de notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies.

2. L'Assemblée générale des Nations Unies statue sur les mesures à prendre, le cas échéant, au sujet de cette demande.

Article 36

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés à l'article 31:

a) Les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 31, 32 et 33;

b) La date à laquelle la présente Convention entrera en vigueur, conformément à l'article 34;

c) Les demandes de révision présentées conformément à l'article 35.

Article 37

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats visés à l'article 31.

EN FOI DE QUOI les plénipotentiaires soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

Fait à Genève, le vingt-neuf avril mil neuf cent cinquante-huit.

聯合國海洋法會議

公海公約



聯合國
一九五八

附件貳

公海公約

本公約當事各國，
深願編纂關於公海之國際法規則，

鑒於自一九五八年二月二十四日至四月二十七日在日內瓦舉行之聯合國海洋法會議通過下列條款，概括宣示國際法上之確定原則，

爰議定條款如下：

第一條

稱“公海”者謂不屬領海或一國內國水域之海洋所有各部份。

第二條

公海對各國一律開放，任何國家不得有效主張公海任何部份屬其主權範圍。公海自由依本條款及國際法其他規則所規定之條件行使之。公海自由，對沿海國及非沿海國而言，均包括下列等項：

- (一) 航行自由；
- (二) 捕魚自由；
- (三) 敷設海底電纜與管線之自由；
- (四) 公海上空飛行之自由。

各國行使以上各項自由及國際法一般原則所承認之其他自由應適當顧及其他國家行使公海自由之利益。

第三條

一。無海岸國家應可自由通達海洋，俾與沿海國家以平等地位享有海洋自由。爲此目的，凡位於海洋與無海岸國間之國

家應與無海岸國相互協議，依照現行國際公約：

(甲) 准許無海岸國根據交互原則自由過境；

(乙) 對於懸掛該國國旗之船舶，在出入及使用海港事宜上准其與本國船舶或任何他國船舶享受平等待遇。

二。凡位於海洋與無海岸國間之國家，對於一切有關過境自由及海港內平等待遇之事項如其本國及無海岸國均尚非現行國際公約之當事國，應與後者相互協議，參酌沿海國或被通過國之權利及無海岸國之特殊情況解決之。

第四條

各國無論是否沿海國均有權在公海上行駛懸掛本國國旗之船舶。

第五條

一。各國應規定給予船舶國籍、船舶在其境內登記及享有懸掛其國旗權利之條件。船舶有權懸掛一國國旗者具有該國國籍。國家與船舶之間須有真正連繫；國家尤須對懸掛其國旗之船舶在行政、技術及社會事宜上切實行使管轄及管制。

二。各國對於准享懸掛其國旗權利之船舶，應發給有關證書。

第六條

一。船舶應僅懸掛一國國旗航行，除有國際條約或本條款明文規定之例外情形外，在公海上專屬該國管轄。船舶除其所

有權確實移轉或變更登記者外，不得於航程中或在停泊港內更換其國旗。

二．船舶如懸掛兩個以上國家之國旗航行，權宜換用，不得對他國主張其中任何一國之國籍，且得視同無國籍船舶。

第七條

前列各條之規定不影響供政府間組織公務用途並懸掛該組織旗幟之船舶問題。

第八條

一．軍艦在公海上完全免受船旗國以外任何國家之管轄。

二．本條款所稱“軍艦”謂屬於一國海軍，備具該國軍艦外部識別標誌之船舶，由政府正式任命之軍官指揮，指揮官姓名見於海軍名冊，其船員服從正規海軍紀律者。

第九條

一國所有或經營之船舶專供政府非商務用途者，在公海上完全免受船旗國以外任何國家之管轄。

第十條

一．各國為確保海上安全，應為懸掛本國國旗之船舶採取有關下列等款之必要辦法：

(甲) 信號之使用、通訊之維持及碰撞之防止；

(乙) 船舶人員之配置及船員之勞動條件，其辦法應參照可適用之國際勞工文書；

(丙) 船舶之構造、裝備及適航能力。

二．各國採取此項辦法，須遵照公認之國際標準並須採取必要步驟，確保此項辦法之遵守。

第十一條

一．船舶在公海上發生碰撞或其他航行事故致船長或船上任何其他服務人員須負刑事責任或受懲戒時，對此等人員之刑事訴訟或懲戒程序非向船旗國或此等人員隸籍國之司法或行政機關不得提起之。

二．如係懲戒事項，惟有發給船長證書或資格證書或執照之國家有權於經過適當法律程序後宣告撤銷此項證書，持證人縱非發給證書國之國民亦同。

三．除船旗國之機關外，任何機關不得命令逮捕或扣留船舶，縱使藉此進行調查亦所不許。

第十二條

一．各國應責成懸掛本國國旗船舶之船長在不甚危害船舶、船員或乘客之範圍內：

(甲) 對於在海上發現有淹沒危險之人，予以救助；

(乙) 於據告有人遇難亟需救助理當施救時儘速前往援救；

(丙) 於碰撞後，對於他方船舶、船員及乘客予以救助，並於可能時將其船舶名稱、船籍港及開往之最近港口告知他方船舶。

二．各沿海國應為海面及其上空之安全提倡舉辦並維持適當與有效之搜尋及救助事務，如環境需要，並與鄰國互訂區域辦法，為此目的從事合作。

第十三條

各國應採取有效措施以防止並懲治准懸其國旗之船舶販運奴隸，並防止非法使用其國旗從事此種販運。凡逃避至任何船舶之奴隸，不論船舶懸何國旗，應當然獲得自由。

第十四條

各國應儘量合作取締公海上或不屬任何國家管轄之其他處所之海盜行爲。

第十五條

海盜指下列任何行爲：

(一) 私有船舶或私有航空器之航員或乘客爲私人目的，對下列之人或物實施任何不法之強暴行爲、扣留行爲或任何掠奪行爲：

(甲) 公海上另一船舶或航空器，或其上之人或財物；

(乙) 不屬任何國家管轄之處所內之船舶、航空器、人或財物；

(二) 明知使船舶或航空器成爲海盜船舶或航空器之事實而自願參加其活動；

(三) 教唆或故意便利本條第一款或第二款所稱之行爲。

第十六條

軍艦、政府船舶或政府航空器之航員叛變並控制船器而犯第十五條所稱之海盜行爲者，此等行爲視同私有船舶所實施之行爲。

第十七條

船舶或航空器，其居於主要控制地位之人意圖用以實施第十五條所稱行爲之一者，視爲海盜船舶或航空器。凡經用以實施此項行爲之船舶或航空器，仍在犯此行爲之人控制之下者，亦同。

第十八條

船舶或航空器雖已成爲海盜船舶或航空器，仍得保有其國籍。國籍之保有或喪失依給予國籍國家之法律定之。

第十九條

各國得在公海上或不屬任何國家管轄

之其他處所逮捕海盜船舶或航空器，或以海盜行爲劫取並受海盜控制之船舶，逮捕其人員並扣押其財物。逮捕國之法院得判決應處之刑罰，並得判定船舶、航空器或財物之處置，但須尊重善意第三人之權利。

第二十條

逮捕涉有海盜行爲嫌疑之船舶或航空器如無充分理由，對於因逮捕而發生之任何損失或損害，逮捕國應向船舶或航空器之隸籍國負賠償之責。

第二十一條

因有海盜行爲而須逮捕，惟軍艦或軍用航空器，或經授予此權之他種政府事務船舶或航空器，始得爲之。

第二十二條

一. 除干涉行爲出於條約授權之情形外，軍艦對公海上相遇之外國商船非有適當理由認爲有下列嫌疑，不得登臨該船：

(甲) 該船從事海盜行爲；或

(乙) 該船從事販賣奴隸；或

(丙) 該船懸掛外國國旗或拒不舉示其國旗，而事實上與該軍艦屬同一國籍。

二. 遇有前項(甲)(乙)(丙)三款所稱之情形，軍艦得對該船之懸旗權利進行查核。爲此目的，軍艦得派由軍官指揮之小艇前往嫌疑船舶。船舶文書經檢驗後，倘仍有嫌疑，軍艦得在船上進一步施行檢查，但須儘量審慎爲之。

三. 倘嫌疑查無實據，被登臨之船舶並無任何行爲足以啓疑，其所受之任何損失或損害應予賠償。

第二十三條

一. 沿海國主管機關有正當理由認爲外國船舶違犯該國法律規章時得進行緊追。此項追逐必須於外國船舶或其所屬小

艇之一在追逐國之內國水域、領海或鄰接區內時開始，且須未曾中斷方得在領海或鄰接區外繼續進行。在領海或鄰接區內之外國船舶接獲停船命令時，發令船舶無須同在領海或鄰接區以內。倘外國船舶係在領海及鄰接區公約第二十四條所稱之鄰接區內，惟有於該區設以保障之權利遭受侵害時，方得追逐之。

二．緊追權在被追逐之船舶進入其本國或第三國之領海時即告終止。

三．緊追非俟追逐船舶以可能採用之實際方法認定被追逐之船舶、或所屬小艇之一、或與該船合作並以該船為母艦之其他船隻，確在領海界限或鄰接區以內，不得認為業已開始。惟有在外國船舶視聽所及之距離內發出視覺或聽覺之停船信號後，方得開始追逐。

四．緊追權僅得由軍艦或軍用航空器，或經特別授予此權之他種政府事務船舶或航空器行使之。

五．航空器實行緊追時：

(甲) 準用本條第一項至第三項之規定；

(乙) 發出停船命令之航空器必須自行積極追逐船舶，直至其所召喚之沿海國船舶或航空器前來接替追逐時為止，但其本身即能逮捕船舶者不在此限。如航空器僅發現船舶犯法或有犯法嫌疑，而其本身或接替追逐未曾中斷之其他航空器或船舶未命令停船並予追逐，不足以構成在公海上逮捕之正當理由。

六．凡在一國管轄範圍內被逮捕而經解送該國海港交主管機關審訊之船舶不得僅以該船在押解途中因環境需要，渡過一部份公海為理由而要求釋放。

七．倘船舶在公海上被迫停船或被逮捕，而按當時情形緊追權之行使並無正當理由，其因而所受之任何損失或損害應予賠償。

第二十四條

各國應參酌現行關於防止污濁海水之條約規定制訂規章，以防止因船舶或管線排放油料或因開發與探測海床及其底土而污濁海水。

第二十五條

一．各國應參照主管國際組織所訂定之標準與規章，採取辦法，以防止傾棄放射廢料而污濁海水。

二．各國應與主管國際組織合作採取辦法，以防止任何活動因使用放射材料或其他有害物劑而污濁海水或其上空。

第二十六條

一．各國均有權在公海海床敷設海底電纜及管線。

二．沿海國除為探測大陸礁層及開發其天然資源有權採取合理措施外，對於此項電纜或管線之敷設或維護，不得阻礙。

三．敷設此項電纜或管線時，當事國對於海床上原已存在之電纜或管線應妥為顧及，尤不得使原有電纜或管線之修理可能，受有妨礙。

第二十七條

各國應採取必要立法措施，規定凡懸掛其國旗之船舶或屬其管轄之人如故意或因過失破壞或損害公海海底電纜，致使電報或電話通訊停頓或受阻，或以同樣情形破壞或損害海底管線或高壓電纜，概為應予處罰之罪行。此項規定不適用於個人基於保全其生命或船舶之正當目的，雖曾為

避免破損作一切必要之預防而仍發生之任何破壞或損害情事。

第二十八條

各國應採取必要立法措施，規定凡受該國管轄之公海海底電纜或管線所有人因敷設或修理此項電纜或管線致有破壞或損害另一電纜或管線之情事者，應償付其修理費用。

第二十九條

各國應採取必要立法措施，確保船舶所有人之能證明其為避免損害海底電纜或管線而捐棄一錨、一網或其他漁具者向電纜或管線所有人取得賠償，但以船舶所有人事先曾採取一切合理之預防措施為條件。

第三十條

本公約之條款對於現已生效之公約或其他國際協定，就其當事各國間關係言，並不發生影響。

第三十一條

本公約在一九五八年十月三十一日以前聽由聯合國或任何專門機關之全體會員國及經由聯合國大會邀請參加為本公約當事一方之任何其他國家簽署。

第三十二條

本公約應予批准。批准文件應送交聯合國秘書長存放。

第三十三條

本公約應聽由屬於第三十一條所稱任何一類之國家加入。加入文件應送交聯合國秘書長存放。

第三十四條

一、本公約應於第二十二件批准或加

入文件送交聯合國秘書長存放之日後第三十日起發生效力。

二、對於在第二十二件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後第三十日起發生效力。

第三十五條

一、締約任何一方得於本公約生效之日起滿五年後隨時書面通知聯合國秘書長請求修改本公約。

二、對於此項請求應採何種步驟，由聯合國大會決定之。

第三十六條

聯合國秘書長應將下列事項通知聯合國各會員國及第三十一條所稱之其他國家：

(甲) 依第三十一條、第三十二條及第三十三條對本公約所為之簽署及送存之批准或加入文件；

(乙) 依第三十四條本公約發生效力之日期；

(丙) 依第三十五條所提關於修改本公約之請求。

第三十七條

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第三十一條所稱各國。

為此，下列全權代表各乘本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百五十八年四月二十九日
訂於日內瓦。

КОНФЕРЕНЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ МОРСКОГО ПРАВА

КОНВЕНЦИЯ
ОБ ОТКРЫТОМ МОРЕ



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1958

Приложение II

КОНВЕНЦИЯ ОБ ОТКРЫТОМ МОРЕ

Государства-Стороны настоящей Конвенции, желая кодифицировать постановления международного права, касающиеся открытого моря,

признавая, что заседавшая в Женеве с 24 февраля по 27 апреля 1958 года Конференция Объединенных Наций по вопросам морского права приняла нижеследующие постановления как носящие общий характер декларации установленных принципов международного права,

согласились о нижеследующем:

Статья 1

Слова «открытое море» означают все части моря, которые не входят ни в территориальное море, ни во внутренние воды какого-либо государства.

Статья 2

Открытое море открыто для всех наций, и никакое государство не вправе претендовать на подчинение какой-либо части его своему суверенитету. Свобода открытого моря осуществляется в условиях, определяемых настоящими статьями и другими нормами международного права. Она включает, в частности, как для прибрежных, так и для неприбрежных государств:

- 1) свободу судоходства,
- 2) свободу рыболовства,
- 3) свободу прокладывать подводные кабели и трубопроводы,
- 4) свободу летать над открытым морем.

Все государства осуществляют эти свободы, равно как и другие свободы, признанные в соответствии с общими принципами международного права, разумно учитывая заинтересованность других государств в пользовании свободой открытого моря.

Статья 3

1. Государства, не имеющие морского берега, для того чтобы пользоваться свободой морей на равных правах с прибрежными государствами, должны иметь свободный доступ к морю. Для этой цели государства, расположенные между морем и государством, не имеющим морского берега, по общему соглашению с этим последним и в соответствии с существующими международными конвенциями предоставляют:

а) государству, не имеющему морского берега, на основе взаимности, свободный путь через свою территорию, и

б) судам, плавающим под флагом этого государства, на условиях равенства со своими судами или судами других государств, доступ к морским портам и использованию этих портов.

2. Государства, расположенные между морем и государством, не имеющим морского берега, решают по общему соглашению с этим последним и с учетом прав прибрежного государства или государства, через территорию которого совершается транзит, а также особых условий, в которых находится государство, не имеющее морского берега, все вопросы, относящиеся к свободе транзита и равенства в пользовании портами, если такие государства не являются уже сторонами действующих международных конвенций.

Статья 4

Каждое государство, независимо от того, является ли оно прибрежным или нет, имеет право на то, чтобы суда под его флагом плавали в открытом море.

Статья 5

1. Каждое государство определяет условия предоставления своей национальности судам, регистрации судов на его территории и права плавать под его флагом. Суда имеют национальность того государства, под флагом которого они вправе плавать. Между данным государством и данным судном должна существовать реальная связь; в частности, государство должно эффективно осуществлять в области технической, административной и социальной свою юрисдикцию и свой контроль над судами, плавающими под его флагом.

2. Каждое государство выдает судам, которым оно предоставляет право плавать под его флагом, соответствующие документы.

Статья 6

1. Суда должны плавать под флагом только одного государства и, кроме исключительных случаев, прямо предусматриваемых в международных договорах или в настоящих статьях, подчиняются его

исключительной юрисдикции в открытом море. Судно не может переменить свой флаг во время плавания или стоянки при заходе в порт, кроме случаев действительного перехода собственности или изменения регистрации.

2. Судно, плавающее под флагами двух или более государств, пользуясь ими смотря по удобству, не может требовать признания ни одной из соответствующих национальностей другими государствами и может быть приравнено к судам, не имеющим национальности.

Статья 7

Постановления предыдущих статей не затрагивают вопроса о судах, состоящих на официальной службе какой-либо межправительственной организации и плавающих под флагом этой организации.

Статья 8

1. Военные корабли пользуются в открытом море полным иммунитетом от юрисдикции какого бы то ни было государства, кроме государства флага.

2. В настоящих статьях слова «военный корабль» означают судно, принадлежащее к военно-морским силам какого-либо государства и имеющее внешние знаки, отличающие военные корабли его национальности, находящееся под командой офицера, состоящего на государственной службе, имя которого занесено в список офицеров военно-морского флота, и имеющее экипаж, подчиненный регулярной военной дисциплине.

Статья 9

Суда, принадлежащие государству или эксплуатируемые им и состоящие только на некоммерческой правительственной службе, пользуются в открытом море полным иммунитетом от юрисдикции государств, не являющихся государством флага.

Статья 10

1. Каждое государство обязано принимать необходимые меры для обеспечения безопасности в море судов, плавающих под его флагом, в частности, в том, что касается:

а) пользования сигналами, поддержания связи и предупреждения столкновения,

б) комплектования и условий труда экипажей судов, с учетом подлежащих применению международных актов, касающихся вопросов труда,

с) конструкции, оснащения судов и их мореходных качеств.

2. Предписывая эти меры, государство обязано соблюдать общепринятые международные нормы и предпринимать все необходимые меры для обеспечения их соблюдения.

Статья 11

1. В случае столкновения или какого-либо другого происшествия с судном при плавании в открытом море, вызывающего уголовную или дисциплинарную ответственность капитана или какого-либо другого лица на службе судна, какое-либо уголовное или дисциплинарное преследование против этого лица может быть возбуждено только перед судебными или административными властями государства флага или того государства, гражданином которого это лицо является.

2. В области дисциплинарной ответственности государство, которое выдало диплом судоводителя или свидетельство о квалификации, является единственно компетентным для того, чтобы, после должной процедуры, отобрать эти документы даже в том случае, если их владелец не является гражданином государства, их выдавшего.

3. Ни арест, ни задержание этого судна не могут быть произведены даже в качестве меры расследования, по распоряжению каких-либо властей, кроме властей государства флага.

Статья 12

1. Каждое государство возмещает в обязанность капитану любого судна, плавающего под его флагом, поскольку капитан может это сделать, не подвергая серьезной опасности судно, экипаж или пассажиров,

а) оказать помощь любому обнаруженному в море лицу, которому угрожает гибель,

б) следовать со всей возможной скоростью на помощь погибающим, если ему сообщено, что они нуждаются в помощи, поскольку на такое действие с его стороны можно разумно рассчитывать,

с) после столкновения оказать помощь другому судну, его экипажу и его пассажирам и, поскольку это возможно, сообщить этому другому судну наименование своего судна, порт его регистрации и ближайший порт, в который оно зайдет.

2. Все прибрежные государства должны способствовать организации и содержанию соответствующей эффективной спасательной службы для обеспечения безопасности на море и над морем, а также заключать с этой целью в необходимых случаях региональные соглашения о взаимном сотрудничестве с соседними государствами.

Статья 13

Каждое государство обязано принимать эффективные меры против перевозки рабов на судах, имеющих право плавать под его флагом, и налагать наказания за такие перевозки, а также для предупреждения противозаконного пользования его флагом для этой цели. Раб, нашедший убежище на суд-

не, под каким бы флагом это судно ни плавало, ipso facto свободен.

Статья 14

Все государства обязаны содействовать в полной мере уничтожению пиратства в открытом море и во всех других местах, находящихся за пределами юрисдикции какого бы то ни было государства.

Статья 15

Любое из перечисленных ниже действий является пиратством:

1) любой неправомерный акт насилия, задержания или грабежа, совершаемый с личными целями экипажем или пассажирами какого-либо частновладельческого судна или частновладельческого летательного аппарата и направленный

а) в открытом море против какого-либо другого судна или летательного аппарата или против лиц или имущества, находящихся на их борту,

б) против какого-либо судна или летательного аппарата, лиц или имущества в месте, находящемся за пределами юрисдикции какого бы то ни было государства,

2) любой акт добровольного участия в использовании какого-либо судна или летательного аппарата, если тот, кто этот акт совершает, знает обстоятельств, в силу которых это судно или этот летательный аппарат являются пиратским судном или пиратским летательным аппаратом,

3) любое действие, являющееся подстрекательством или сознательным содействием совершению действия, предусмотриваемого в пунктах 1 или 2 настоящей статьи.

Статья 16

Пиратские действия, определяемые в статье 15, которые совершаются военным судном или государственным судном или государственным летательным аппаратом, экипаж которого поднял мятеж и захватил власть над этим судном или летательным аппаратом, приравниваются к действиям, совершаемым частновладельческим судном.

Статья 17

Судно или летательный аппарат считаются пиратским судном или пиратским летательным аппаратом, если они предназначаются лицами, имеющими над ними власть, для совершения действий, предусмотриваемых в статье 15. Это относится также к судну или летательному аппарату, которым пользовались для совершения таких действий, до тех пор пока они остаются под властью лиц, виновных в этих действиях.

Статья 18

Судно или летательный аппарат может сохранять свою национальность, несмотря на то, что они стали пиратским судном или пиратским летательным аппаратом. Сохранение или утрата национальности определяется законом того государства, которым она была предоставлена.

Статья 19

В открытом море или в любом другом месте, находящемся за пределами юрисдикции какого бы то ни было государства, любое государство может захватить пиратское судно или пиратский летательный аппарат или судно, захваченное посредством пиратских действий и находящееся во власти пиратов, арестовать находящихся на этом судне или летательном аппарате лиц и захватить находящееся на нем имущество. Судебные учреждения того государства, которое совершило этот захват, могут выносить постановления о наложении наказаний и определять, какие меры должны быть приняты в отношении таких судов, летательных аппаратов или имущества, не нарушая прав добросовестных третьих лиц.

Статья 20

Если захват судна или летательного аппарата по подозрению в пиратстве совершен без достаточных оснований, государство, совершившее захват, отвечает перед государством, национальность которого имеет судно или летательный аппарат, за всякий вред и всякие убытки, причиненные захватом.

Статья 21

Захват за пиратство может совершаться только военными кораблями или военными летательными аппаратами или другими судами или летательными аппаратами, состоящими на правительственной службе и на то уполномоченными.

Статья 22

1. За исключением случаев, когда акты вмешательства основаны на правах, устанавливаемых международными договорами, военный корабль, встретивший иностранное торговое судно в открытом море, не вправе подвергать его осмотру, если нет достаточных оснований подозревать,

а) что это судно занимается пиратством, или

б) что это судно занимается работорговлей, или

с) что, хотя на нем поднят иностранный флаг или оно отказывается поднять флаг, это судно в действительности имеет ту же национальность, что и данный военный корабль.

2. В случаях, предусмотриваемых в пунктах «а», «б» и «с», военный корабль может произвести про-

верку права судна на его флаг. С этой целью он может послать шлюпку под командой офицера к подозреваемому судну. Если после проверки документов подозрения остаются, он может произвести дальнейшее обследование на борту этого судна, со всей возможной осмотрительностью.

3. Если подозрения оказываются ошибочными, причем осмотренное судно не совершило никаких действий, которые давали бы для этих подозрений основание, ему должны быть возмещены причиненные вред и убытки.

Статья 23

1. Преследование иностранного судна может быть предпринято, если компетентные власти прибрежного государства имеют достаточные основания считать, что это судно нарушило законы и правила этого государства. Преследование должно начаться тогда, когда иностранное судно или одна из его шлюпок находятся во внутренних водах, в территориальном море или в прилежащей зоне преследующего государства, и может продолжаться за пределами территориального моря или прилежащей зоны только при условии, если оно не прерывается. Не требуется, чтобы в то время, когда иностранное судно, плавающее в территориальном море или прилежащей зоне, получает приказ остановиться, судно, отдающее этот приказ, также находилось в пределах территориального моря или прилежащей зоны. Если иностранное судно находится в прилежащей зоне, определенной в статье 24 Конвенции о территориальном море и прилежащей зоне, преследование может начаться только в связи с нарушением прав, для защиты которых установлена эта зона.

2. Право преследования прекращается, как только преследуемое судно входит в территориальное море своей страны или в территориальное море какого-либо третьего государства.

3. Преследование считается начатым только при условии, если преследующее судно удостоверилось при помощи находящихся в его распоряжении и практически применимых средств, что преследуемое судно или одна из его шлюпок или другие шлюпки, которые действуют совместно и используют преследуемое судно в качестве судна-базы, находятся в пределах территориального моря или, в соответствующих случаях, в прилежащей зоне. Преследование может быть начато только после подачи сигнала остановиться, зрительного или звукового, с дистанции, позволяющей соответствующему судну его увидеть или услышать.

4. Право преследования может осуществляться только военными кораблями или военными летательными аппаратами или же другими судами или летательными аппаратами, находящимися на пра-

вительственной службе и специально на то уполномоченными.

5. В случае преследования летательным аппаратом

а) постановления пунктов с 1 по 3 настоящей статьи применяются *mutatis mutandis* и в отношении этого способа преследования;

б) летательный аппарат, отдающий приказ об остановке, должен сам активно преследовать судно, пока какое-либо судно или какой-либо летательный аппарат прибрежного государства, предупрежденный летательным аппаратом, не прибудет на место, чтобы продолжать преследование, если только летательный аппарат не может сам задержать судно. Чтобы обосновать задержание какого-либо судна в открытом море, не достаточно только того, чтобы оно было просто замечено летательным аппаратом, как совершившее нарушение или как подозреваемое в совершении нарушения, если только одновременно оно не получило требования остановиться и не было преследуемо самим летательным аппаратом или другими летательными аппаратами или судами, продолжающими непрерывное преследование.

6. Освобождение судна, задержанного в пределах юрисдикции какого-либо государства и конвоируемого в порт этого государства с целью проведения расследования компетентными властями, не может быть потребовано только потому, что судно и его конвой пересекли какую-либо часть открытого моря, когда обстоятельства сделали это пересечение необходимым.

7. Если судно было остановлено или задержано в открытом море в условиях, которые не оправдывают осуществление права преследования, ему должны быть возмещены вред и убытки.

Статья 24

Каждое государство обязано издавать правила для предупреждения загрязнения морской воды нефтью с кораблей или из трубопроводов или в результате разработки или разведки поверхности морского дна или его недр, принимая при этом во внимание постановления действующих договоров по данному вопросу.

Статья 25

1. Каждое государство обязано принимать меры для предупреждения загрязнения моря от погружения радиоактивных отходов, с учетом всех норм и правил, которые могут быть выработаны компетентными международными организациями.

2. Все государства обязаны сотрудничать с компетентными международными организациями в принятии мер по предупреждению загрязнения моря или воздушного пространства над морем в результате

всякой деятельности, которая включает применение радиоактивных материалов или других вредоносных веществ.

Статья 26

1. Каждое государство имеет право прокладывать по дну открытого моря подводные кабели и трубопроводы.

2. Прибрежное государство не может препятствовать прокладке или поддержанию подводных кабелей или трубопроводов на континентальном шельфе, кроме тех случаев, когда оно осуществляет свое право принимать разумные меры для разведки континентального шельфа и разработки его естественных богатств.

3. Прокладывая эти кабели или трубопроводы, указанное государство обязано принимать должным образом во внимание уже проложенные по дну моря кабели и трубопроводы. В частности, оно не должно препятствовать возможности производить ремонт существующих кабелей и трубопроводов.

Статья 27

Каждое государство обязано принимать необходимые законодательные меры, предусматривающие, что разрыв или повреждение подводного кабеля в открытом море каким-либо судном, плавающим под его флагом, или каким-либо лицом, подчиненным его юрисдикции, совершаемые намеренно или в силу преступной небрежности таким образом, что могут прервать или затруднить телеграфную или телефонную связь, и, равным образом, разрыв или повреждение подводного трубопровода или высоковольтного кабеля при подобных обстоятельствах являются наказуемым деянием. Это постановление не относится к разрывам или повреждениям, причиняемым лицами, действующими исключительно с правомерной целью спасения своей жизни или своих судов, после принятия всех мер предосторожности для избежания таких разрывов или повреждений.

Статья 28

Каждое государство обязано принимать необходимые законодательные меры, предусматривающие, что, если находящиеся под его юрисдикцией лица, которым принадлежит подводный кабель или трубопровод в открытом море, причиняют при прокладке или ремонте этого кабеля или трубопровода разрыв или повреждение другого кабеля или трубопровода, они несут соответствующие расходы по ремонту.

Статья 29

Каждое государство обязано принимать необходимые законодательные меры для того, чтобы владельцы судов, которые могут доказать, что они по-

жертвовали якорем, сетью или какой-либо другой рыболовной снастью во избежание повреждения подводного кабеля или трубопровода, могли получить возмещение от владельца этого кабеля или трубопровода при том условии, что ими предварительно были приняты все разумные меры предосторожности.

Статья 30

Постановления настоящей Конвенции не затрагивают конвенций или других международных соглашений, действующих в отношении между государствами-сторонами этих конвенций или соглашений.

Статья 31

Настоящая Конвенция открыта до 31 октября 1958 года для подписания ее всеми государствами-членами Организации Объединенных Наций или любого из специализированных учреждений и любым другим государством, которое будет приглашено Генеральной Ассамблеей стать стороной Конвенции.

Статья 32

Настоящая Конвенция подлежит ратификации. Акты ратификации депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 33

Настоящая Конвенция остается открытой для присоединения к ней государств, принадлежащих к любой из категорий, упомянутых в статье 31. Акты присоединения депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 34

1. Настоящая Конвенция вступает в силу на тридцатый день, считая со дня, следующего за датой депонирования у Генерального Секретаря Организации Объединенных Наций двадцать второго акта ратификации или присоединения.

2. В отношении каждого государства, ратифицировавшего Конвенцию или присоединившегося к ней после депонирования двадцать второго акта ратификации или присоединения, Конвенция вступает в силу на тридцатый день после депонирования этим государством своего акта ратификации или присоединения.

Статья 35

1. По истечении пяти лет со дня вступления настоящей Конвенции в силу каждая из Договаривающихся Сторон может в любое время посредством письменного заявления на имя Генерального Секретаря Организации Объединенных Наций просить о пересмотре настоящей Конвенции.

2. Генеральная Ассамблея Организации Объединенных Наций постановляет, в соответствующих случаях, о подлежащих принятию в связи с этим заявлениям мерах.

Статья 36

Генеральный Секретарь Организации Объединенных Наций сообщает всем государствам-членам Организации Объединенных Наций и другим государствам, упомянутым в статье 31:

- а) о каждом подписании настоящей Конвенции и о депонировании актов ратификации или присоединения, согласно статьям 31, 32 и 33;
- б) о дате вступления настоящей Конвенции в силу, согласно статье 34;
- с) о просьбах о пересмотре, согласно статье 35.

Статья 37

Подлинник настоящей Конвенции, русский, английский, испанский, китайский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря Организации Объединенных Наций, который рассылает заверенные копии всем государствам, упомянутым в статье 31.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, должным образом на то уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Женеве двадцать девятого апреля тысяча девятьсот пятьдесят восьмого года.

CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL DERECHO DEL MAR

CONVENCION
SOBRE LA ALTA MAR



NACIONES UNIDAS
1958

Anexo II

CONVENCION SOBRE LA ALTA MAR

Los Estados Partes en esta Convención,

Deseando codificar las normas de derecho internacional referentes a la alta mar,

Reconociendo que la Conferencia de las Naciones Unidas sobre el Derecho del Mar, celebrada en Ginebra del 24 de febrero al 27 de abril de 1958, aprobó las disposiciones siguientes como declaratorias en términos generales de los principios establecidos de derecho internacional,

Han convenido en lo siguiente:

Artículo 1

Se entenderá por "alta mar" la parte del mar no perteneciente al mar territorial ni a las aguas interiores de un Estado.

Artículo 2

Estando la alta mar abierta a todas las naciones, ningún Estado podrá pretender legítimamente someter cualquier parte de ella a su soberanía. La libertad de la alta mar se ejercerá en las condiciones fijadas por estos artículos y por las demás normas del derecho internacional. Comprenderá, entre otras, para los Estados con litoral o sin él:

- 1) La libertad de navegación;
- 2) La libertad de pesca;
- 3) La libertad de tender cables y tuberías submarinos;
- 4) La libertad de volar sobre la alta mar.

Estas libertades, y otras reconocidas por los principios generales del derecho internacional, serán ejercidas por todos los Estados con la

debida consideración para con los intereses de otros Estados en su ejercicio de la libertad de alta mar.

Artículo 3

1. Para gozar de la libertad del mar en igualdad de condiciones con los Estados ribereños, los Estados sin litoral deberán tener¹ libre acceso al mar. A tal fin, los Estados situados entre el mar y un Estado sin litoral garantizarán, de común acuerdo con este último y en conformidad con las convenciones internacionales existentes:

a) Al Estado sin litoral, en condiciones de reciprocidad, el libre tránsito por su territorio;

b) A los buques que enarbolan la bandera de este Estado el mismo trato que a sus propios buques o a los buques de cualquier otro Estado, en cuanto a la entrada a los puertos marítimos y a su utilización.

2. Los Estados situados entre el mar y un Estado sin litoral reglamentarán, de acuerdo con éste, teniendo en cuenta los derechos del Estado ribereño o de tránsito y las particularidades del Estado sin litoral, todo lo relativo a la libertad de tránsito y a la igualdad de trato en los puertos en caso de que tales Estados no sean ya partes en las convenciones internacionales existentes.

Artículo 4

Todos los Estados con litoral o sin él tienen el derecho de que naveguen en alta mar los buques que enarbolan su bandera.

¹ Las palabras "deberán tener" equivalen a "should have" en inglés.

Artículo 5

1. Cada Estado establecerá los requisitos necesarios para conceder su nacionalidad a los buques, así como para que puedan ser inscritos en su territorio en un registro y tengan el derecho de enarbolar su bandera. Los buques poseen la nacionalidad del Estado cuya bandera están autorizados a enarbolar. Ha de existir una relación auténtica entre el Estado y el buque; en particular, el Estado ha de ejercer efectivamente su jurisdicción y su autoridad sobre los buques que enarboleden su pabellón, en los aspectos administrativo, técnico y social.

2. Cada Estado expedirá, para los buques a los que haya concedido el derecho de enarbolar su pabellón, los documentos precedentes.

Artículo 6

1. Los buques navegarán con la bandera de un solo Estado y, salvo en los casos excepcionales previstos de un modo expreso en los tratados internacionales o en los presentes artículos, estarán sometidos, en alta mar, a la jurisdicción exclusiva de dicho Estado. No se podrá efectuar ningún cambio de bandera durante un viaje ni en una escala, excepto como resultado de un cambio efectivo de la propiedad o en el registro.

2. El buque que navegue bajo las banderas de dos o más Estados, utilizándolas a su conveniencia, no podrá ampararse en ninguna de esas nacionalidades frente a un tercer Estado y podrá ser considerado como buque sin nacionalidad.

Artículo 7

Las disposiciones de los artículos precedentes no prejuzgan en nada la cuestión de los buques que estén al servicio oficial de una organización intergubernamental y enarboleden la bandera de la organización.

Artículo 8

1. Los buques de guerra que naveguen en alta mar gozarán de completa inmunidad de jurisdicción respecto de cualquier Estado que no sea el de su bandera.

2. A los efectos de estos artículos, se entiende por buques de guerra los que pertenecen a la marina de guerra de un Estado y ostentan los signos exteriores distintivos de los buques de guerra de su nacionalidad. El comandante del buque ha de estar al servicio del Estado y su nombre ha de figurar en el escalafón de oficiales de la Armada. La tripulación ha de estar sometida a la disciplina naval militar.

Artículo 9

Los buques pertenecientes a un Estado o explotados por él, y destinados exclusivamente a un servicio oficial no comercial, gozarán, cuando estén en alta mar, de una completa inmunidad de jurisdicción respecto de cualquier Estado que no sea el de su bandera.

Artículo 10

1. Todo Estado dictará, para los buques que tengan derecho a enarbolar su bandera, las disposiciones que sean necesarias para garantizar la seguridad en el mar, sobre todo por lo que respecta a:

a) La utilización de las señales, el mantenimiento de las comunicaciones y la prevención de los abordajes;

b) La tripulación del buque y sus condiciones de trabajo, habida cuenta de los instrumentos internacionales aplicables en materia de trabajo;

c) La construcción, el equipo y las condiciones de navegabilidad del buque.

2. Al dictar estas disposiciones, los Estados tendrán en cuenta las normas internacionales

generalmente aceptadas. Tomarán las medidas necesarias para garantizar la observancia de dichas disposiciones.

Artículo 11

1. En caso de abordaje o de cualquier otro accidente de navegación ocurrido a un buque en alta mar, que pueda entrañar una responsabilidad penal o disciplinaria para el capitán o para cualquier otra persona al servicio del buque, las sanciones penales y disciplinarias contra esas personas sólo se podrán ejercitar ante las autoridades judiciales o administrativas del Estado cuya bandera enarbolaba el buque o ante las del Estado de que dichas personas sean nacionales.

2. En materia disciplinaria, el Estado que haya expedido un certificado de mando, o un certificado o licencia de competencia, podrá, siguiendo el procedimiento jurídico correspondiente, decretar la retirada de esos títulos incluso si el titular no es nacional del Estado que los expidió.

3. No podrá ser ordenado ningún embargo ni retención sobre el buque, ni siquiera como medida de instrucción, por otras autoridades que las del Estado cuya bandera enarbolaba el buque.

Artículo 12

1. Los Estados deberán obligar a los capitanes de los buques que naveguen bajo su bandera a que, siempre que puedan hacerlo sin grave peligro para el buque, su tripulación o sus pasajeros:

a) Presten auxilio a toda persona que se encuentre en peligro de desaparecer en el mar;

b) Se dirijan a toda la velocidad posible a prestar auxilio a las personas que estén en peligro, en cuanto sepan que necesitan socorro y siempre que tengan una posibilidad razonable de hacerlo;

c) En caso de abordaje, presten auxilio al otro buque, a su tripulación y a sus pasajeros, y, cuando sea posible, comuniquen al otro buque el nombre del suyo, el puerto de inscripción y el puerto más próximo en que hará escala.

2. El Estado ribereño fomentará la creación y el mantenimiento de un servicio de búsqueda y salvamento adecuado y eficaz, en relación con la seguridad en el mar y — cuando las circunstancias lo exijan — cooperará para ello con los Estados vecinos mediante acuerdos mutuos regionales.

Artículo 13

Todo Estado estará obligado a tomar medidas eficaces para impedir y castigar el transporte de esclavos en buques autorizados para enarbolarse su bandera y para impedir que con ese propósito se use ilegalmente su bandera. Todo esclavo que se refugie en un buque, sea cual fuere su bandera, quedará libre *ipso facto*.

Artículo 14

Todos los Estados deberán cooperar en toda la medida de lo posible a la represión de la piratería en alta mar o en cualquier otro lugar que no se halle bajo la jurisdicción de ningún Estado.

Artículo 15

Constituyen actos de piratería los enumerados a continuación:

1) Todo acto ilegal de violencia, de detención o de depredación cometido con un propósito personal por la tripulación o los pasajeros de un buque privado o de una aeronave privada, y dirigido:

a) Contra un buque o una aeronave en alta mar o contra personas o bienes a bordo de ellos;

b) Contra un buque o una aeronave, personas o bienes situados en un lugar no sometido a la jurisdicción de ningún Estado;

2) Todo acto de participación voluntaria en la utilización de un buque o de una aeronave, cuando el que lo cometa tenga conocimiento de hechos que den a dicho buque o aeronave el carácter de buque o aeronave pirata;

3) Toda acción que tenga por objeto incitar o ayudar intencionalmente a cometer los actos definidos en los párrafos 1 y 2 de este artículo.

Artículo 16

Se asimilan a los actos cometidos por un buque privado los actos de piratería definidos en el artículo 15, perpetrados por un buque de guerra o un buque del Estado o una aeronave del Estado cuya tripulación se haya amotinado y apoderado del buque o de la aeronave.

Artículo 17

Se consideran buques y aeronaves piratas los destinados, por las personas bajo cuyo mando efectivo se encuentran, a cometer cualquiera de los actos previstos por el artículo 15. Se consideran también piratas los buques y aeronaves que hayan servido para cometer dichos actos, mientras se encuentren bajo el mando efectivo de las personas culpables de esos actos.

Artículo 18

Un buque o una aeronave podrá conservar su nacionalidad, no obstante haberse convertido en buque o en aeronave pirata. La conservación y la pérdida de la nacionalidad se rigen por la ley del Estado que la haya concedido.

Artículo 19

Todo Estado puede apresarse en alta mar, o en cualquier otro lugar no sometido a la jurisdicción de ningún Estado, a un buque o a una aeronave pirata, o a un buque capturado a consecuencia de actos de piratería que esté en poder de piratas, y detener a las personas e incautarse de los bienes que se encuentren a bordo de dicho buque o aeronave. Los tribunales del Estado que haya efectuado la presa podrán decidir las penas que deban imponerse y las medidas que haya que tomar respecto de los buques, las aeronaves y los bienes, dejando a salvo los intereses legítimos de terceros de buena fe.

Artículo 20

Cuando un buque o una aeronave sea apresado por sospechas de piratería, sin fundamento suficiente, el Estado que lo haya apresado será responsable ante el Estado de la nacionalidad del buque o de la aeronave de todo perjuicio o daño causados por la captura.

Artículo 21

Sólo los buques de guerra y las aeronaves militares, u otros buques o aeronaves al servicio de un gobierno autorizados a tal fin, podrán llevar a cabo capturas por causa de piratería.

Artículo 22

I. Salvo cuando los actos de injerencia se ejecuten en virtud de facultades concedidas por tratados, un buque de guerra que encuentre un buque mercante extranjero en alta mar no tiene derecho a efectuar en él ningún registro a menos que haya motivo fundado para creer:

a) Que dicho buque se dedica a la piratería; o

b) Que el buque se dedica a la trata de esclavos; o

c) Que el buque tiene en realidad la misma nacionalidad que el buque de guerra, aunque

haya izado una bandera extranjera o se haya negado a izar bandera.

2. En los casos de los incisos a), b) y c), el buque de guerra podrá proceder a la comprobación de los documentos que autoricen el uso de la bandera. Para ello podrá enviar un bote al buque sospechoso, al mando de un oficial. Si aun después del examen de los documentos persistiesen las sospechas, podrá proceder a otro examen a bordo del buque, que deberá llevarse a efecto con todas las atenciones posibles.

3. Si las sospechas no resultaren fundadas, y siempre que el buque detenido no hubiere cometido ningún acto que las justifique, dicho buque tendrá derecho a ser indemnizado por todo perjuicio o daño sufridos.

Artículo 23

1. El Estado ribereño podrá emprender la persecución de un buque extranjero cuando tenga motivos fundados para creer que ha cometido una infracción de sus leyes y reglamentos. La persecución habrá de empezar mientras el buque extranjero o una de sus lanchas se encuentre en las aguas interiores o en el mar territorial o en la zona contigua del Estado del buque perseguidor, y podrá continuar fuera del mar territorial o de la zona contigua a condición de que no se haya interrumpido. No es necesario que el buque que da la orden de detenerse a un buque extranjero que navega por el mar territorial o por la zona contigua se encuentre también en ellos en el momento en que el buque interesado reciba dicha orden. Si el buque extranjero se encontrase en una zona contigua, tal como está definida en el artículo 24 de la Convención sobre el Mar Territorial y la Zona Contigua, la persecución no se podrá emprender más que por atentado a los derechos para cuya protección fué creada dicha zona.

2. El derecho de persecución cesará en el momento en que el buque perseguido entre en el mar territorial del país a que pertenece o en el de una tercera Potencia.

3. La persecución no se considerará comenzada hasta que el buque perseguidor haya comprobado, por los medios prácticos de que disponga, que el buque perseguido o una de sus lanchas u otras embarcaciones que trabajen en equipo utilizando el buque perseguido como buque madrina se encuentran dentro de los límites del mar territorial o, si es del caso, en la zona contigua. No podrá darse comienzo a la persecución mientras no se haya emitido la señal de detenerse, visual o auditiva, desde una distancia que permita al buque interesado oírlo o verla.

4. El derecho de persecución sólo podrá ser ejercido por buques de guerra o por aeronaves militares, o por otros buques o aeronaves, destinados al servicio de un gobierno y especialmente autorizados a tal fin.

5. Cuando la persecución sea efectuada por una aeronave:

a) Las disposiciones de los párrafos 1 a 3 de este artículo se aplicarán *mutatis mutandis* a esta forma de persecución;

b) La aeronave que haya dado la orden de detención habrá de continuar activamente la persecución del buque hasta que un buque o aeronave del Estado ribereño llamado por ella llegue y la continúe, salvo si la aeronave puede por sí sola detener al buque. Para justificar la visita y registro de un buque en alta mar no basta que la aeronave lo haya descubierto cometiendo una infracción, o que tenga sospechas de que la ha cometido, si no le ha dado la orden de detenerse y no ha emprendido la persecución o no lo han hecho otras aeronaves o buques que continúan la persecución sin interrupción.

6. Cuando el buque sea detenido en un lugar sometido a la jurisdicción de un Estado y escoltado hacia un puerto de este Estado a los efectos de una investigación por las autoridades competentes, no se podrá exigir que sea puesto en libertad por el solo hecho de que el buque y su escolta hayan atravesado una parte de alta mar, si las circunstancias han impuesto dicha travesía.

7. Cuando un buque sea interceptado o detenido en alta mar en circunstancias que no justifiquen el ejercicio del derecho de persecución, se le resarcirá todo perjuicio o daño que haya sufrido por dicha detención o interceptación.

Artículo 24

Todo Estado está obligado a dictar disposiciones para evitar la contaminación de las aguas por los hidrocarburos vertidos de los buques, desprendidos de las tuberías submarinas o producidos por la explotación y exploración del suelo y del subsuelo submarinos, teniendo en cuenta las disposiciones de los convenios existentes en la materia.

Artículo 25

1. Todo Estado está obligado a tomar medidas para evitar la contaminación del mar debida a la inmersión de desperdicios radioactivos, teniendo en cuenta las normas y reglamentaciones que puedan dictar los organismos internacionales competentes.

2. Todos los Estados están obligados a colaborar con los organismos internacionales competentes en la adopción de medidas para evitar la contaminación del mar y del espacio aéreo superyacente resultante de cualesquiera actividades realizadas con sustancias radioactivas o con otros agentes nocivos.

Artículo 26

1. Todo Estado tiene el derecho de tender sobre el lecho de la alta mar cables y tuberías submarinos.

2. Sin perjuicio de su derecho de tomar medidas adecuadas para la exploración de la plataforma continental y la explotación de sus recursos naturales, el Estado ribereño no podrá impedir que se tiendan cables o tuberías submarinos ni que se proceda a su conservación.

3. Cuando tienda dichos cables o tuberías, el Estado de que se trate tendrá debidamente en cuenta los cables y tuberías ya instalados en el lecho del mar, y en particular la posibilidad de reparación de los cables o tuberías ya existentes.

Artículo 27

Todo Estado está obligado a tomar las medidas legislativas necesarias para que la ruptura o el deterioro, por un buque que enarbole su bandera o por una persona sometida a su jurisdicción, de un cable submarino en alta mar, causados voluntariamente o por negligencia culpable, que interrumpan u obstruyan las comunicaciones telegráficas o telefónicas, así como la ruptura o el deterioro, en las mismas condiciones, de un cable de alta tensión o de una tubería submarinos, constituyan infracciones susceptibles de sanción. Esta disposición no es aplicable a las rupturas ni a los deterioros cuyos autores sólo hubiesen tenido el propósito legítimo de proteger sus vidas o la seguridad de sus buques, después de haber tomado todas las precauciones necesarias para evitar la ruptura o el deterioro.

Artículo 28

Todo Estado está obligado a tomar las medidas legislativas necesarias para que las personas sometidas a su jurisdicción que sean propietarias de un cable o de una tubería en

alta mar y que, al tender o reparar el cable o la tubería, causen la ruptura o deterioro de otro cable o de otra tubería, respondan del costo de su reparación.

Artículo 29

Todo Estado está obligado a tomar las medidas legislativas necesarias para que los propietarios de buques que puedan probar que han sacrificado un ancla, una red o cualquier otro aparejo de pesca para no causar daños a un cable o a una tubería submarinos, sean indemnizados por el propietario del cable o de la tubería, a condición de que hayan tomado previamente las medidas de precaución razonables.

Artículo 30

Las disposiciones de esta Convención no afectarán a las convenciones u otros acuerdos internacionales ya en vigor, en cuanto a las relaciones entre los Estados Partes en ellos.

Artículo 31

Esta Convención quedará abierta hasta el 31 de octubre de 1958 a la firma de todos los Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a suscribir la Convención.

Artículo 32

Esta Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 33

Esta Convención estará abierta a la adhesión de los Estados incluidos en cualquier categoría mencionada en el artículo 31. Los instrumen-

tos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 34

1. Esta Convención entrará en vigor el trigésimo día que siga a la fecha en que se haya depositado en poder del Secretario General de las Naciones Unidas el vigésimo segundo instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de haberse depositado el vigésimo segundo instrumento de ratificación o de adhesión, la Convención entrará en vigor el trigésimo día después de que dicho Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 35

1. Una vez expirado el plazo de cinco años a partir de la fecha de entrada en vigor de esta Convención, las Partes Contratantes podrán pedir en todo momento, mediante una comunicación escrita dirigida al Secretario General de las Naciones Unidas, que se revise esta Convención.

2. La Asamblea General de las Naciones Unidas decidirá las medidas que corresponde tomar acerca de esa petición.

Artículo 36

El Secretario General de las Naciones Unidas comunicará a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados mencionados en el artículo 31:

a) Cuáles son los países que han firmado esta Convención y los que han depositado los instrumentos de ratificación o de adhesión, de conformidad con lo dispuesto en los artículos 31, 32 y 33;

b) En qué fecha entrará en vigor esta Convención, de conformidad con lo dispuesto en el artículo 34;

c) Las peticiones de revisión hechas de conformidad con el artículo 35.

Artículo 37

El original de esta Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder

del Secretario General de las Naciones Unidas, quien remitirá copias certificadas a todos los Estados mencionados en el artículo 31.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado esta Convención.

HECHO en Ginebra, a los veintinueve días del mes de abril de mil novecientos cincuenta y ocho.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗
За Афганистан
POR EL AFGANISTÁN:

A. R. PAZHWAK
Oct. 30, 1958

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞
За Албанию
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷
За Аргентину
POR LA ARGENTINA:

A. LESCURE

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞
За Австралию
FOR AUSTRALIA:

E. Ronald WALKER
30th October 1958

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利
За Австрию
FOR AUSTRIA:

Dr. Franz MATSCH
Oct. 27th 1958

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國
За Королевство Бельгии
FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞
За Бoлbвию
FOR BOLIVIA:

M. TAMAYO
17th October, 1958

FOR BRAZIL:
POUR LE BRÉSIL:
巴西
За Бразилию
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞
За България
FOR BULGARIA:

Оговорка:

По статье 9: «Правительство Н. Р. Болгарии считает, что принцип международного права, согласно которому в открытом море судно подчиняется юрисдикции лишь того государства, под флагом которого оно плавает, относится без каких-либо ограничений ко всем государственным судам».

Заявление: «Правительство Н. Р. Болгарии считает, что определение пиратства, данное в Конвенции, не охватывает некоторые действия, которые по современному международному праву должны считаться пиратскими, и не отвечает интересам обеспечения свободы мореплавания на международных морских путях».

Д-р Вутов¹

31st October 1958

¹ Translation by the Secretariat:

Reservation to article 9: The Government of the People's Republic of Bulgaria considers that the principle of international law according to which ships have complete immunity from the jurisdiction of any State other than the flag State relates without any restriction to all government ships.

Declaration: The Government of the People's Republic of Bulgaria considers that the definition of piracy given in the Convention does not cover certain acts which under contemporary international law should be considered as acts of piracy and does not serve to ensure freedom of navigation on international sea routes.

Dr. VOUTOV

¹ Traduction du Secrétariat:

Réserve à l'article 9: Le Gouvernement de la République populaire de Bulgarie considère que le principe du droit international selon lequel un navire n'est soumis en haute mer qu'à la juridiction de l'Etat sous le pavillon duquel il navigue s'applique sans limitation d'aucune sorte à tous les navires d'Etat.

Déclaration: Le Gouvernement de la République populaire de Bulgarie considère que la définition de la piraterie donnée dans la Convention ne mentionne pas certains actes qui doivent être considérés comme actes de piraterie selon le droit international actuel et ne répond pas à la nécessité d'assurer la liberté de navigation sur les routes maritimes internationales.

Dr VOUTOV

FOR THE UNION OF BURMA:
POUR L'UNION BURMANE:
緬甸聯邦
За Берманский Союз
FOR LA UNIÓN BURMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國
За Белорусскую Советскую Социалистическую Республику
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIÉLORUSSIA:

С оговоркой по статье 9* и заявлением.** Текст оговорки и заявление прилагаются.

К. Киселев¹
30. X. 1958

* По статье 9: «Правительство Белорусской Советской Социалистической Республики считает, что принцип международного права, согласно которому в открытом море судно подчиняется юрисдикции лишь того государства, под флагом которого оно плавает, относится без каких-либо ограничений ко всем государственным судам».

** При подписании Конвенции об открытом море Правительство Белорусской Советской Социалистической Республики считает нужным заявить следующее: «Правительство Белорусской Советской Социалистической Республики считает, что определение пиратства, данное в Конвенции, не охватывает некоторые действия, которые по современному международному праву должны считаться пиратскими, и не отвечает интересам обеспечения свободы мореплавания на международных морских путях».

¹ Translation by the Secretariat: With a reservation* to article 9 and a declaration**; texts of both attached.

K. KISELEV

* Text of the reservation:

To article 9: The Government of the Byelorussian Soviet Socialist Republic considers that the principle of international law according to which a ship on the high seas is not subject to any jurisdiction except that of the flag State applies without restriction to all government ships.

** Text of the declaration:

The Government of the Byelorussian Soviet Socialist Republic considers that the definition of piracy given in the Convention does not cover certain acts which under contemporary international law should be considered as acts of piracy and does not serve to ensure freedom of navigation on international sea routes.

¹ Traduction du Secrétariat: Réserve* à l'article 9 et déclaration**. Texte de la réserve et de la déclaration joint en annexe.

K. KISSELEV

* Texte de la réserve:

Article 9: Le Gouvernement de la République socialiste soviétique de Biélorussie considère que le principe du droit international selon lequel un navire n'est soumis en haute mer qu'à la juridiction de l'Etat sous le pavillon duquel il navigue s'applique sans limitation d'aucune sorte à tous les navires d'Etat.

** Texte de la déclaration:

Le Gouvernement de la République socialiste soviétique de Biélorussie considère que la définition de la piraterie donnée dans la Convention ne mentionne pas certains actes qui doivent être considérés comme actes de piraterie selon le droit international actuel et ne répond pas à la nécessité d'assurer la liberté de navigation sur les routes maritimes internationales.

FOR CAMBODIA:
POUR LE CAMBODGE:
高棉
За Камбоджу
FOR CAMBOJA:

FOR CANADA:
POUR LE CANADA:
加拿大
За Канаду
FOR EL CANADÁ:

George A. DREW

FOR CEYLON:
POUR CEYLAN:
錫蘭
За Цейлон
FOR CEILÁN:

C. COREA
30/X/58

FOR CHILE:
POUR LE CHILI:
智利
За ЧИЛИ
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國
За КИТАЙ
POR LA CHINA:

Liu Chieh

Yu-chi HSUEH

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞
За КОЛУМБИЮ
POR COLOMBIA:

Juan URIBE HOLGUÍN

José Joaquín CAICEDO CASTILLA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加
За Коста-Рики
FOR COSTA RICA:

Raúl TREJOS FLORES

FOR CUBA:
POUR CUBA:
古巴
За Кубы
FOR CUBA:

F. V. GARCÍA AMADOR

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫
За Чехословакию
FOR CHECOSLOVAKIA:

With the following reservation to article 9:

“The Government of the Czechoslovak Republic holds that under international law in force government ships operated for commercial purposes also enjoy on the high seas complete immunity from the jurisdiction of any State other than the flag State.” *

Karel KURKA **

30 October 1958

* *Traduction du Secrétariat:* Avec la réserve suivante à l'article 9: Le Gouvernement de la République tchécoslovaque estime qu'en vertu du droit international en vigueur, les navires d'Etat affectés à un service commercial jouissent aussi, en haute mer, d'une immunité complète de juridiction de la part de tout Etat autre que l'Etat du pavillon.

** *Declaration:* “The Government of the Czechoslovak Republic maintains that the notion of piracy as defined in the Convention is neither in accordance with the present international law nor with the interest of safeguarding the freedom of navigation on the high seas.”

Traduction du Secrétariat: Déclaration — Le Gouvernement de la République tchécoslovaque soutient que la notion de piraterie, telle qu'elle est définie dans la Convention, n'est ni conforme au droit international actuel, ni de nature à protéger, comme il convient, la liberté de la navigation en haute mer.

FOR DENMARK:
POUR LE DANEMARK:
丹麥
За ДАНИЮ
POR DINAMARCA:

Max SORENSEN

T. OLDENBURG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國
За Доминиканскую Республику
POR LA REPÚBLICA DOMINICANA:

A. ALVAREZ AYBAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多
За Эквадор
POR EL ECUADOR:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多
За Сальвадор
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞
За Эфиопию
POR ETIOPÍA:

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALAISIE:
馬來亞聯邦
За Малайскую Федерацию
POR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭
За Финляндию
POR FINLANDIA:

G. A. GRIPENBERG
27 octobre 1958

FOR FRANCE:
POUR LA FRANCE:
法蘭西
За Францию
POR FRANCIA:

G. GEORGES-PICOT
30 octobre 1958

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國
За Федеративную Республику Германии
POR LA REPÚBLICA FEDERAL ALEMANA:

Werner DANKWORT
30 October 1958

FOR GHANA:
POUR LE GHANA,
迦納
За Гану
FOR GHANA:

Richard QUARSHIE

K. B. ASANTE

FOR GREECE:
POUR LA GRÈCE:
希臘
За Грецию
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉
За Гватемалу
FOR GUATEMALA:

L. AYCINENA SALAZAR

FOR HAÏTI:
POUR HAÏTI:
海地
За Гайти
POR HAÏTÍ:

RICAL

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷
За Святейший Престол
POR LA SANTA SEDE:

P. DEMEUR
30.4.1958

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯
За Гондурас
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利
За Венгрия
POR HUNGRIA:

Subject to reservation* attached to article 9:¹

Dr. SZITA János **

31.X.1958

FOR ICELAND:
POUR L'ISLANDE:
冰島
За Исландию
POR ISLANDIA:

H. G. ANDERSEN

FOR INDIA:
POUR L'INDE:
印度
За Индию
POR LA INDIA:

* *Text of the reservation:*

"The Government of the Hungarian People's Republic is of the opinion that, according to the general rules of international law, ships owned or operated by a State and used on government service, whether commercial or noncommercial, enjoy on the high seas the same immunity as warships."

** *Declaration:*

"The Government of the Hungarian People's Republic declares that the definition of piracy as given in the Convention is not consistent with present international law and does not serve the general interests of the freedom of navigation on the high seas."

¹ *Traduction du Secrétariat: Avec réserve* à l'article 9, dont texte joint en annexe.

Dr SZITA János

* *Texte de la réserve:*

Le Gouvernement de la République populaire de Hongrie estime que, selon les règles générales du droit international, les navires appartenant à un Etat ou exploités par lui et affectés à un service gouvernemental, commercial ou non commercial, jouissent en haute mer de la même immunité que les navires de guerre.

** *Déclaration:*

Le Gouvernement de la République populaire de Hongrie déclare que la définition de la piraterie donnée dans la Convention n'est pas conforme au droit international actuel et ne répond pas à la nécessité d'assurer la liberté de navigation en haute mer.

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞
За Индонезию
FOR INDONESIA:

Ahmad SOEBARDJO
8th May 1958

FOR IRAN:
POUR L'IRAN:
伊朗
За Иран
FOR IRAN:

Subject to reservations¹
Dr. A. MATINE-DAFTARY
May 28, 1958

¹ "En signant la Convention sur la haute mer, je fais les réserves suivantes:

"*l'article 2*: en ce qui concerne la phrase "aucun Etat ne peut légitimement prétendre en soumettre une partie quelconque à sa souveraineté", il est bien entendu que cette interdiction ne s'applique pas au plateau continental régi par l'article 2 de la Convention sur le plateau continental.

"*les articles 2, 3 et 4*: le Gouvernement iranien maintient l'exception d'incompétence opposée par sa délégation à la Conférence sur le droit de la mer, à la douzième séance plénière de la Conférence, tenue le 24 avril 1958, contre les articles recommandés par la Cinquième Commission de la Conférence et incorporés dans ces articles de la Convention sur la haute mer. Ainsi, le Gouvernement de l'Iran se réserve tous les droits en ce qui concerne le contenu de ces articles qui touche les pays dépourvus de littoral.

"*l'article 2, paragraphe 3 — l'article 26, paragraphes 1 et 2*: les stipulations de ces articles traitant de la pose des câbles et des pipe-lines sous-marins seront sujettes à l'autorisation de l'Etat riverain en ce qui concerne le plateau continental."

Translation by the Secretariat: In signing the Convention on the High Seas, I make the following reservations:

Article 2. With respect to the words "no State may validly purport to subject any part of them to its sovereignty", it shall be understood that this prohibition does not apply to the continental shelf, which is governed by article 2 of the Convention on the Continental Shelf.

Articles 2, 3 and 4. The Iranian Government maintains the objection on the ground of excess of competence, expressed by its delegation at the twelfth plenary meeting of the Conference on the Law of the Sea on 24 April 1958, to the articles recommended by the Fifth Committee of the Conference and incorporated in the aforementioned articles of the Convention on the High Seas. The Iranian Government accordingly reserves all rights regarding the contents of these articles in so far as they relate to countries having no sea coast.

Article 2(3)—article 26, paragraphs 1 and 2. Application of the provisions of these articles relating to the laying of submarine cables and pipelines shall be subject to the authorization of the coastal State, in so far as the continental shelf is concerned.

FOR IRAQ:
POUR L'IRAK:
伊拉克
За Ирак
FOR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭
За Ирландию
FOR IRLANDA:

Frank Aiken
2-10-1958

FOR ISRAEL:
POUR ISRAËL:
以色列
За Израиль
FOR ISRAEL:

Shabtai ROSENNE

FOR ITALY:
POUR L'ITALIE:
義大利
За Италию
POR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本
За Японию
POR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HACHÉMITE DE JORDANIE:
約旦哈希米德王國
За Хашемитское Королевство Иордании
POR EL REINO HACHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國
За Корейскую Республику
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國
За Лаос
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩
За Ливан
POR EL LÍBANO:

N. SADAKA
29 mai 1958

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞
За Либерию
POR LIBERIA:

Rocheforte L. WEEKS
27/5/58

FOR LIBYA:
POUR LA LIBYE:
利比亞
За Ливию
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國
За Великое Герцогство Люксембург
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥
За Мексика
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥
За Монако
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥
За Марокко
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾
За Непал
FOR NEPAL:

Rishikesh SHAHA

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國
За Королевство Нидерландов
POR EL REINO DE LOS PAÍSES BAJOS:

C. SCHURMANN
31 October 1958

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭
За Новую Зеландию
POR NUEVA ZELANDIA:

Foss SHANAHAN
29 October 1958

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜
За Никарагуа
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國
За Королевство Норвегии
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦
За Пакѣстан
POR EL PAKISTÁN:

Aly KHAN
31st October 1958

FOR PANAMA:
POUR LE PANAMA:
巴拿馬
За Панама
POR PANAMÁ:

Carlos SUCRE C.
2.5.1958

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭
За Парагвай
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯
За Перу
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國
За Филиппинскую Республику
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭
За Польшу
POR POLONIA:

"The Government of the Polish People's Republic considers that the rule expressed in article 9 applies to all ships owned or operated by a State." *

J. WINIEWICZ **

Oct., 31, 58

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙
За Португалию
POR PORTUGAL:

Sous réserve de ratification

Vasco Vieira GARIN

28 octobre 1958

* *Traduction du Secrétariat:* Le Gouvernement de la République populaire de Pologne considère que la règle formulée dans l'article 9 s'applique à tous les navires appartenant à un Etat ou exploités par lui.

** *Declaration:* "The Government of the Polish People's Republic considers that the definition of piracy as contained in the Convention does not fully correspond with the present state of international law in this respect."

Traduction du Secrétariat: Le Gouvernement de la République populaire de Pologne considère que la définition de la piraterie donnée dans la Convention ne correspond pas entièrement à l'état actuel du droit international en la matière.

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞
За Румынию
POR RUMANIA:

Sous la réserve suivante à l'article 9:

"Le Gouvernement de la République Populaire Roumaine estime que le principe du droit international selon lequel un navire n'est soumis en haute mer qu'à la juridiction de l'Etat sous le pavillon duquel il navigue s'applique à tous les navires d'Etat indifféremment du but en vue duquel ils sont utilisés." *

M. MACHERU **

31 octobre 1958

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾
За Сан-Марино
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯
За Саудовскую Аравию
POR ARABIA SAUDITA:

* *Translation by the Secretariat:* With the following reservation to article 9: The Government of the Romanian People's Republic considers that the principle of international law according to which a ship on the high seas is not subject to any jurisdiction except that of the flag State applies to all government ships regardless of the purpose for which they are used.

** *Déclaration:* "Le Gouvernement de la République Populaire Roumaine estime que la définition de la piraterie telle qu'elle est formulée dans l'article 15 de la Convention sur la haute mer ne comprend pas certaines actions qui, selon le droit international contemporain, doivent être considérées comme constituant des actes de piraterie."

Translation by the Secretariat: The Government of the Romanian People's Republic considers that the definition of piracy as given in article 15 of the Convention on the High Seas does not cover certain acts which under contemporary international law should be considered as acts of piracy.

FOR SPAIN:
POUR L'ESPAGNE:
西班牙
За Испанию
POR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹
За Судан
POR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典
За Швецию
POR SUECIA:

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士

За Швейцарию

FOR SUZZA:

Paul RUEGGER

24 mai 1958

FOR THAILAND:

POUR LA THAÏLANDE:

泰國

За Таиланд

FOR TAILANDIA:

LUANG CHAKRAPANI SRISILVISUDDEH

Major General Dr. jur. Ambhorn SRIJAYANTA

Chapikorn SRESHTHAPUTRA

FOR TUNISIA:

POUR LA TUNISIE:

突尼西亚

За Тунис

FOR TÚNEZ:

Mongi SLIM

Le 30 octobre 1958

FOR TURKEY:
POUR LA TURQUIE:
土耳其
За Турцию
FOR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國
За Украинскую Советскую Социалистическую Республику
FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

С оговоркой по статье 9* и заявлением.** Текст оговорки и заявление прилагаются.

Л. Паламарчук¹

30 October 1968

* По статье 9: «Правительство Украинской Советской Социалистической Республики считает, что принцип международного права, согласно которому в открытом море судно подчиняется юрисдикции лишь того государства, под флагом которого оно плавает, относится без каких-либо ограничений ко всем государственным судам».

** При подписании Конвенции об открытом море Правительство Украинской Советской Социалистической Республики считает нужным заявить следующее: «Правительство Украинской Советской Социалистической Республики считает, что определение пиратства, данное в Конвенции, не охватывает некоторые действия, которые по современному международному праву должны считаться пиратскими, и не отвечает интересам обеспечения свободы мореплавания на международных морских путях».

¹ Translation by the Secretariat: With a reservation* to article 9 and a declaration;** texts of both attached.

L. PALAMARCHUK

* Text of the reservation:

To article 9: The Government of the Ukrainian Soviet Socialist Republic considers that the principle of international law according to which a ship on the high seas is not subject to any jurisdiction except that of the flag State applies without restriction to all government ships.

** Text of the declaration:

The Government of the Ukrainian Soviet Socialist Republic considers that the definition of piracy given in the Convention does not cover certain acts which under contemporary international law should be considered as acts of piracy and does not serve to ensure freedom of navigation on international sea routes.

¹ Traduction du Secrétariat: Réserve* à l'article 9 et déclaration**. Texte de la réserve et de la déclaration joint en annexe.

L. PALAMARCHOUK

* Texte de la réserve:

Article 9: Le Gouvernement de la République socialiste soviétique d'Ukraine considère que le principe du droit international selon lequel un navire n'est soumis en haute mer qu'à la juridiction de l'Etat sous le pavillon duquel il navigue s'applique sans limitation d'aucune sorte à tous les navires d'Etat.

** Texte de la déclaration:

Le Gouvernement de la République socialiste soviétique d'Ukraine considère que la définition de la piraterie donnée dans la Convention ne mentionne pas certains actes qui doivent être considérés comme actes de piraterie selon le droit international actuel et ne répond pas à la nécessité d'assurer la liberté de navigation sur les routes maritimes internationales.

FOR THE UNION OF SOUTH AFRICA:
POUR L'UNION SUD-AFRICAINE:
南非聯邦
За Южно-Африканский Союз
POR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
蘇維埃社會主義共和國聯邦
За Союз Советских Социалистических Республик
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

С оговоркой по статье 9* и заявлением.** Текст оговорки и заявление прилагаются.

В. Зорин¹

30 October 1958

* По статье 9: «Правительство Союза Советских Социалистических Республик считает, что принципы международного права, согласно которому в открытом море судно подчиняется юрисдикции лишь того государства, под флагом которого оно плавает, относятся без каких-либо ограничений ко всем государственным судам».

** При подписании Конвенции об открытом море Правительство Союза Советских Социалистических Республик считает нужным заявить следующее: «Правительство Союза Советских Социалистических Республик считает, что определение пиратства, данное в Конвенции, не охватывает некоторые действия, которые по современному международному праву должны считаться пиратскими, и не отвечает интересам обеспечения свободы мореплавания на международных морских путях».

¹ Translation by the Secretariat: With a reservation¹ to article 9 and a declaration;² * texts of both attached.

V. ZORIN

* Text of the reservation:

To article 9: The Government of the Union of Soviet Socialist Republics considers that the principle of international law according to which a ship on the high seas is not subject to any jurisdiction except that of the flag State applies without restriction to all government ships.

** Text of the declaration:

The Government of the Union of Soviet Socialist Republics considers that the definition of piracy given in the Convention does not cover certain acts which under contemporary international law should be considered as acts of piracy and does not serve to ensure freedom of navigation on international sea routes.

¹ Traduction du Secrétariat: Réserve¹ à l'article 9 et déclaration². Texte de la réserve et de la déclaration joint en annexe.

V. ZORINE

* Texte de la réserve:

Article 9: Le Gouvernement de l'Union des Républiques socialistes soviétiques considère que le principe du droit international selon lequel un navire n'est soumis en haute mer qu'à la juridiction de l'Etat sous le pavillon duquel il navigue s'applique sans limitation d'aucune sorte à tous les navires d'Etat.

** Texte de la déclaration:

Le Gouvernement de l'Union des Républiques socialistes soviétiques considère que la définition de la piraterie donnée dans la Convention ne mentionne pas certains actes qui doivent être considérés comme actes de piraterie selon le droit international actuel et ne répond pas à la nécessité d'assurer la liberté de navigation sur les routes maritimes internationales.

FOR THE UNITED ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE UNIE:
聯合阿拉伯共和國
За Объединенную Арабскую Республику
POR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國
За Соединенное Королевство Великобритании и Северной Ирландии
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierson DIXON
9 Sept. 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ÉTATS-UNIS D'AMÉRIQUE:
美利堅合眾國
За Соединенные Штаты Америки
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Arthur H. DEAN
15 Sept. 1958

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭
За Уругвай
POR EL URUGUAY:

Victor POMES

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉
За Венесуэлу
POR VENEZUELA:

Ad referendum
Carlos SOSA RODRÍGUEZ
October 30th 1958

FOR VIET-NAM:
POUR LE VIETNAM:
越南
За Вьетнам
POR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門
За Йемен
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫
За Югославию
POR YUGOESLAVIA:

Avec la réserve de ratification

Milan BARTOS

V. POPOVIC

UNITED NATIONS CONFERENCE
ON THE LAW OF THE SEA

CONVENTION
ON FISHING
AND CONSERVATION OF THE LIVING RESOURCES
OF THE HIGH SEAS



UNITED NATIONS
1958

Annex III

CONVENTION ON FISHING AND CONSERVATION OF THE LIVING RESOURCES
OF THE HIGH SEAS

The States Parties to this Convention,

Considering that the development of modern techniques for the exploitation of the living resources of the sea, increasing man's ability to meet the need of the world's expanding population for food, has exposed some of these resources to the danger of being over-exploited,

Considering also that the nature of the problems involved in the conservation of the living resources of the high seas is such that there is a clear necessity that they be solved, whenever possible, on the basis of international co-operation through the concerted action of all the States concerned,

Have agreed as follows:

Article 1

1. All States have the right for their nationals to engage in fishing on the high seas, subject (a) to their treaty obligations, (b) to the interests and rights of coastal States as provided for in this Convention, and (c) to the provisions contained in the following articles concerning conservation of the living resources of the high seas.

2. All States have the duty to adopt, or to co-operate with other States in adopting, such measures for their respective nationals as may be necessary for the conservation of the living resources of the high seas.

Article 2

As employed in this Convention, the expression "conservation of the living resources of the high seas" means the aggregate of the measures rendering possible the optimum sustainable yield from those resources so as to secure a maximum supply of food and other marine products. Conservation programmes should be formulated with a view to securing in the first place a supply of food for human consumption.

Article 3

A State whose nationals are engaged in fishing any stock or stocks of fish or other living marine resources in any area of the high seas where the nationals of other States are not thus engaged shall adopt, for its own nationals, measures in that area when necessary for the purpose of the conservation of the living resources affected.

Article 4

1. If the nationals of two or more States are engaged in fishing the same stock or stocks of fish or other living marine resources in any area or areas of the high seas, these States shall, at the request of any of them, enter into negotiations with a view to prescribing by agreement for their nationals the necessary measures for the conservation of the living resources affected.

2. If the States concerned do not reach agreement within twelve months, any of the

parties may initiate the procedure contemplated by article 9.

Article 5

1. If, subsequent to the adoption of the measures referred to in articles 3 and 4, nationals of other States engage in fishing the same stock or stocks of fish or other living marine resources in any area or areas of the high seas, the other States shall apply the measures, which shall not be discriminatory in form or in fact, to their own nationals not later than seven months after the date on which the measures shall have been notified to the Director-General of the Food and Agriculture Organization of the United Nations. The Director-General shall notify such measures to any State which so requests and, in any case, to any State specified by the State initiating the measure.

2. If these other States do not accept the measures so adopted and if no agreement can be reached within twelve months, any of the interested parties may initiate the procedure contemplated by article 9. Subject to paragraph 2 of article 10, the measures adopted shall remain obligatory pending the decision of the special commission.

Article 6

1. A coastal State has a special interest in the maintenance of the productivity of the living resources in any area of the high seas adjacent to its territorial sea.

2. A coastal State is entitled to take part on an equal footing in any system of research and regulation for purposes of conservation of the living resources of the high seas in that area, even though its nationals do not carry on fishing there.

3. A State whose nationals are engaged in fishing in any area of the high seas adjacent

to the territorial sea of a coastal State shall, at the request of that coastal State, enter into negotiations with a view to prescribing by agreement the measures necessary for the conservation of the living resources of the high seas in that area.

4. A State whose nationals are engaged in fishing in any area of the high seas adjacent to the territorial sea of a coastal State shall not enforce conservation measures in that area which are opposed to those which have been adopted by the coastal State, but may enter into negotiations with the coastal State with a view to prescribing by agreement the measures necessary for the conservation of the living resources of the high seas in that area.

5. If the States concerned do not reach agreement with respect to conservation measures within twelve months, any of the parties may initiate the procedure contemplated by article 9.

Article 7

1. Having regard to the provisions of paragraph 1 of article 6, any coastal State may, with a view to the maintenance of the productivity of the living resources of the sea, adopt unilateral measures of conservation appropriate to any stock of fish or other marine resources in any area of the high seas adjacent to its territorial sea, provided that negotiations to that effect with the other States concerned have not led to an agreement within six months.

2. The measures which the coastal State adopts under the previous paragraph shall be valid as to other States only if the following requirements are fulfilled:

(a) That there is a need for urgent application of conservation measures in the light of the existing knowledge of the fishery;

(b) That the measures adopted are based on appropriate scientific findings;

(c) That such measures do not discriminate in form or in fact against foreign fishermen.

3. These measures shall remain in force pending the settlement, in accordance with the relevant provisions of this Convention, of any disagreement as to their validity.

4. If the measures are not accepted by the other States concerned, any of the parties may initiate the procedure contemplated by article 9. Subject to paragraph 2 of article 10, the measures adopted shall remain obligatory pending the decision of the special commission.

5. The principles of geographical demarcation as defined in article 12 of the Convention on the Territorial Sea and the Contiguous Zone shall be adopted when coasts of different States are involved.

Article 8

1. Any State which, even if its nationals are not engaged in fishing in an area of the high seas not adjacent to its coast, has a special interest in the conservation of the living resources of the high seas in that area, may request the State or States whose nationals are engaged in fishing there to take the necessary measures of conservation under articles 3 and 4 respectively, at the same time mentioning the scientific reasons which in its opinion make such measures necessary, and indicating its special interest.

2. If no agreement is reached within twelve months, such State may initiate the procedure contemplated by article 9.

Article 9

1. Any dispute which may arise between States under articles 4, 5, 6, 7 and 8 shall, at the request of any of the parties, be submitted for settlement to a special commission of five members, unless the parties agree to seek a solution by another method of peaceful settlement, as provided for in Article 33 of the Charter of the United Nations.

2. The members of the commission, one of whom shall be designated as chairman, shall be named by agreement between the States in dispute within three months of the request for settlement in accordance with the provisions of this article. Failing agreement they shall, upon the request of any State party, be named by the Secretary-General of the United Nations, within a further three-month period, in consultation with the States in dispute and with the President of the International Court of Justice and the Director-General of the Food and Agriculture Organization of the United Nations, from amongst well-qualified persons being nationals of States not involved in the dispute and specializing in legal, administrative or scientific questions relating to fisheries, depending upon the nature of the dispute to be settled. Any vacancy arising after the original appointment shall be filled in the same manner as provided for the initial selection.

3. Any State party to proceedings under these articles shall have the right to name one of its nationals to the special commission, with the right to participate fully in the proceedings on the same footing as a member of the commission but without the right to vote or to take part in the writing of the commission's decision.

4. The commission shall determine its own procedure, assuring each party to the proceedings a full opportunity to be heard and to

present its case. It shall also determine how the costs and expenses shall be divided between the parties to the dispute, failing agreement by the parties on this matter.

5. The special commission shall render its decision within a period of five months from the time it is appointed unless it decides, in case of necessity, to extend the time limit for a period not exceeding three months.

6. The special commission shall, in reaching its decisions, adhere to these articles and to any special agreements between the disputing parties regarding settlement of the dispute.

7. Decisions of the commission shall be by majority vote.

Article 10

1. The special commission shall, in disputes arising under article 7, apply the criteria listed in paragraph 2 of that article. In disputes under articles 4, 5, 6 and 8 the commission shall apply the following criteria, according to the issues involved in the dispute:

(a) Common to the determination of disputes arising under articles 4, 5 and 6 are the requirements:

- (i) That scientific findings demonstrate the necessity of conservation measures;
- (ii) That the specific measures are based on scientific findings and are practicable; and
- (iii) That the measures do not discriminate, in form or in fact, against fishermen of other States.

(b) Applicable to the determination of disputes arising under article 8 is the requirement that scientific findings demonstrate the necessity for conservation measures, or that

the conservation programme is adequate, as the case may be.

2. The special commission may decide that pending its award the measures in dispute shall not be applied, provided that, in the case of disputes under article 7, the measures shall only be suspended when it is apparent to the commission on the basis of *prima facie* evidence that the need for the urgent application of such measures does not exist.

Article 11

The decisions of the special commission shall be binding on the States concerned and the provisions of paragraph 2 of Article 94 of the Charter of the United Nations shall be applicable to those decisions. If the decisions are accompanied by any recommendations, they shall receive the greatest possible consideration.

Article 12

1. If the factual basis of the award of the special commission is altered by substantial changes in the conditions of the stock or stocks of fish or other living marine resources or in methods of fishing, any of the States concerned may request the other States to enter into negotiations with a view to prescribing by agreement the necessary modifications in the measures of conservation.

2. If no agreement is reached within a reasonable period of time, any of the States concerned may again resort to the procedure contemplated by article 9 provided that at least two years have elapsed from the original award.

Article 13

1. The regulation of fisheries conducted by means of equipment embedded in the floor of the sea in areas of the high seas adjacent

to the territorial sea of a State may be undertaken by that State where such fisheries have long been maintained and conducted by its nationals, provided that non-nationals are permitted to participate in such activities on an equal footing with nationals except in areas where such fisheries have by long usage been exclusively enjoyed by such nationals. Such regulations will not, however, affect the general status of the areas as high seas.

2. In this article, the expression "fisheries conducted by means of equipment embedded in the floor of the sea" means those fisheries using gear with supporting members embedded in the sea floor, constructed on a site and left there to operate permanently or, if removed, restored each season on the same site.

Article 14

In articles 1, 3, 4, 5, 6 and 8, the term "nationals" means fishing boats or craft of any size having the nationality of the State concerned, according to the law of that State, irrespective of the nationality of the members of their crews.

Article 15

This Convention shall, until 31 October 1958, be open for signature by all States Members of the United Nations or of any of the specialized agencies, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

Article 16

This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 17

This Convention shall be open for accession by any States belonging to any of the cate-

gories mentioned in article 15. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 18

1. This Convention shall come into force on the thirtieth day following the date of deposit of the twenty-second instrument of ratification or accession with the Secretary-General of the United Nations.

2. For each State ratifying or acceding to the Convention after the deposit of the twenty-second instrument of ratification or accession, the Convention shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article 19

1. At the time of signature, ratification or accession, any State may make reservations to articles of the Convention other than to articles 6, 7, 9, 10, 11 and 12.

2. Any Contracting State making a reservation in accordance with the preceding paragraph may at any time withdraw the reservation by a communication to that effect addressed to the Secretary-General of the United Nations.

Article 20

1. After the expiration of a period of five years from the date on which this Convention shall enter into force, a request for the revision of this Convention may be made at any time by any Contracting Party by means of a notification in writing addressed to the Secretary-General of the United Nations.

2. The General Assembly of the United Nations shall decide upon the steps, if any, to be taken in respect of such request.

Article 21

The Secretary-General of the United Nations shall inform all States Members of the United Nations and the other States referred to in article 15:

(a) Of signatures to this Convention and of the deposit of instruments of ratification or accession, in accordance with articles 15, 16 and 17;

(b) Of the date on which this Convention will come into force, in accordance with article 18;

(c) Of requests for revision in accordance with article 20;

(d) Of reservations to this Convention, in accordance with article 19.

Article 22

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article 15.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed this Convention.

DONE at Geneva, this twenty-ninth day of April one thousand nine hundred and fifty-eight.

CONFERENCE DES NATIONS UNIES
SUR LE DROIT DE LA MER

CONVENTION
SUR LA PÊCHE
ET LA CONSERVATION DES RESSOURCES BIOLOGIQUES
DE LA HAUTE MER



NATIONS UNIES
1958

Annexe III

CONVENTION SUR LA PÊCHE ET LA CONSERVATION DES RESSOURCES BIOLOGIQUES DE LA HAUTE MER

Les Etats parties à la présente Convention,

Considérant que le développement de la technique moderne en matière d'exploitation des ressources biologiques de la mer, en augmentant les possibilités humaines de satisfaire aux besoins d'une population mondiale croissante, expose certaines de ces ressources au risque d'exploitation excessive,

Considérant aussi que de la nature des problèmes que pose à l'heure actuelle la conservation des ressources biologiques de la haute mer découle la nécessité évidente de résoudre, chaque fois que c'est possible, ces problèmes par voie de coopération internationale, grâce à l'action concertée de tous les Etats intéressés,

Sont convenus des dispositions suivantes:

Article premier

1. Tous les Etats ont droit à ce que leurs nationaux exercent la pêche en haute mer, sous réserve: *a)* de leurs obligations conventionnelles, *b)* des intérêts et des droits des Etats riverains tels qu'ils sont prévus par la présente Convention, et *c)* des dispositions concernant la conservation des ressources biologiques de la haute mer, contenues dans les articles suivants.

2. Tous les Etats sont tenus d'adopter ou de coopérer avec d'autres Etats pour adopter telles mesures applicables à leurs nationaux respectifs qui pourront être nécessaires pour

la conservation des ressources biologiques de la haute mer.

Article 2

Aux fins de la présente Convention, l'expression "conservation des ressources biologiques de la haute mer" s'entend de l'ensemble des mesures rendant possible le rendement optimum constant de ces ressources, de façon à porter au maximum les disponibilités en produits marins, alimentaires et autres. Les programmes de conservation doivent être établis en vue d'assurer, en premier lieu, l'approvisionnement en denrées alimentaires pour la consommation humaine.

Article 3

Un Etat dont les nationaux se livrent à la pêche d'un ou plusieurs stocks de poisson ou autres ressources biologiques de la mer dans une région de la haute mer où les nationaux d'autres Etats ne s'y livrent pas, doit, en cas de besoin, adopter à l'égard de ses propres nationaux des mesures en vue de la conservation des ressources biologiques affectées.

Article 4

1. Si les nationaux de deux ou plusieurs Etats se livrent à la pêche du même stock ou des mêmes stocks de poisson ou autres ressources biologiques marines dans une ou plusieurs régions de la haute mer, ces Etats engagent, à la demande de l'un d'eux, des négociations en vue d'imposer d'un commun

accord à leurs nationaux les mesures nécessaires pour la conservation des ressources biologiques affectées.

2. Si les Etats intéressés n'ont pu aboutir à un accord dans un délai de douze mois, chacune des parties peut entamer la procédure prévue à l'article 9.

Article 5

1. Si, après l'adoption des mesures visées aux articles 3 et 4, les nationaux d'autres Etats désirent se livrer, dans une ou plusieurs régions de la haute mer, à la pêche du même stock ou des mêmes stocks de poisson ou autres ressources biologiques marines, les autres Etats appliqueront à leurs ressortissants les mesures en question, qui ne devront établir aucune discrimination, de droit ou de fait, sept mois au plus tard après la date à laquelle ces mesures auront été notifiées au Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture. Le Directeur général portera ces mesures à la connaissance de tout Etat qui en fera la demande, et en tout cas de tout Etat spécifié par l'Etat qui a adopté la mesure en question.

2. Si les autres Etats n'acceptent pas ces mesures et si un accord ne peut être réalisé dans un délai de douze mois, chaque partie intéressée peut entamer la procédure prévue à l'article 9. Sous réserve des dispositions du paragraphe 2 de l'article 10, les mesures prises restent obligatoires en attendant la décision de la commission spéciale.

Article 6

1. Tout Etat riverain a un intérêt spécial au maintien de la productivité des ressources biologiques dans toute partie de la haute mer adjacente à sa mer territoriale.

2. Tout Etat riverain a le droit de participer, dans des conditions d'égalité, à toute or-

ganisation de recherches et à tout système de réglementation aux fins de la conservation des ressources biologiques de la haute mer dans cette région, même si ses nationaux ne s'y livrent pas à la pêche.

3. Tout Etat dont les nationaux se livrent à la pêche dans une région de la haute mer adjacente à la mer territoriale d'un Etat riverain engagera, à la demande de cet Etat riverain, des négociations en vue de prendre, d'un commun accord, les mesures nécessaires pour la conservation des ressources biologiques de la haute mer dans cette région.

4. Tout Etat dont les nationaux se livrent à la pêche dans une région de la haute mer adjacente à la mer territoriale d'un Etat riverain ne peut appliquer dans cette région de la haute mer des mesures de conservation contraires à celles qui ont été adoptées par l'Etat riverain, mais il peut engager des négociations avec l'Etat riverain en vue de prendre d'un commun accord les mesures nécessaires pour la conservation des ressources biologiques de la haute mer dans cette région.

5. Si les Etats intéressés n'ont pu aboutir, dans un délai de douze mois, à un accord relatif aux mesures de conservation, chacune des parties peut entamer la procédure prévue à l'article 9.

Article 7

1. En égard aux dispositions du paragraphe 1 de l'article 6, tout Etat riverain peut, en vue du maintien de la productivité des ressources biologiques de la mer, adopter unilatéralement les mesures de conservation appropriées pour tout stock de poisson ou autres ressources marines dans toute partie de la haute mer adjacente à sa mer territoriale, si des négociations à cet effet avec les autres Etats intéressés n'ont pas abouti à un accord dans un délai de six mois.

2. Les mesures que l'Etat riverain aura adoptées en vertu du paragraphe précédent ne peuvent avoir effet à l'égard des autres Etats que :

a) S'il est urgent d'appliquer des mesures de conservation, compte tenu de l'état des connaissances concernant la pêche ;

b) Si elles sont fondées sur des conclusions scientifiques appropriées ;

c) Si elles n'ont pas dans leur forme ou quant au fond d'effet discriminatoire à l'encontre des pêcheurs étrangers.

3. Ces mesures resteront en vigueur en attendant le règlement, conformément aux dispositions pertinentes de la présente Convention, de tout différend concernant leur validité.

4. Si ces mesures ne sont pas acceptées par d'autres Etats intéressés, chacune des parties peut entamer la procédure prévue à l'article 9. Sous réserve des dispositions du paragraphe 2 de l'article 10, les mesures adoptées restent obligatoires en attendant la décision de la commission spéciale.

5. Les principes de délimitation géographique énoncés à l'article 12 de la Convention sur la mer territoriale et la zone contiguë sont applicables toutes les fois qu'il s'agit des côtes d'Etats différents.

Article 8

1. Un Etat qui, même si ses nationaux ne se livrent pas à la pêche dans une région de la haute mer non adjacente à ses côtes, a cependant un intérêt spécial à la conservation des ressources biologiques de la haute mer dans cette région, peut requérir l'Etat ou les Etats dont les nationaux y exercent la pêche de prendre les mesures nécessaires à la conservation, aux termes des articles 3 et 4, respectivement, en indiquant en même temps les raisons

scientifiques qui rendent, à son avis, ces mesures nécessaires et l'intérêt spécial qu'il porte à cette question.

2. Si, dans un délai de douze mois, il n'obtient pas satisfaction, cet Etat peut entamer la procédure prévue à l'article 9.

Article 9

1. Tout différend qui pourra surgir entre Etats dans les cas visés aux articles 4, 5, 6, 7 et 8 est, à la demande de l'une des parties, soumis pour règlement à une commission spéciale composée de cinq membres, à moins que les parties ne conviennent d'en rechercher la solution par un autre mode de règlement pacifique, conformément à l'Article 33 de la Charte des Nations Unies.

2. Les membres de la commission, dont l'un est chargé des fonctions de président, sont nommés d'un commun accord par les Etats parties au différend, dans un délai de trois mois à partir de la demande de règlement du différend sur la base des dispositions du présent article. A défaut d'accord, ils sont, à la requête de tout Etat partie au différend, nommés dans un nouveau délai de trois mois par le Secrétaire général de l'Organisation des Nations Unies, en consultation avec les Etats parties au différend ainsi qu'avec le Président de la Cour internationale de Justice et le Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture, parmi des personnes dûment qualifiées, choisies en dehors des Etats parties au différend, et spécialistes des questions juridiques, administratives ou scientifiques relatives aux pêcheries, selon la nature du différend à régler. Il est pourvu aux vacances de la même manière qu'aux désignations initiales.

3. Tout Etat partie à une procédure prévue dans les présents articles a le droit de désigner l'un de ses ressortissants pour faire partie de

la commission spéciale, avec le droit de participer pleinement aux débats dans les mêmes conditions que les membres de la commission; mais ce ressortissant ne jouit pas du droit de vote et ne peut pas prendre part à la rédaction de la décision de la commission.

4. La commission fixe elle-même sa procédure de manière à assurer à chacune des parties la possibilité de se faire entendre et de défendre son point de vue. Elle statue également sur la répartition des frais et dépens entre les parties, à défaut d'un accord entre celles-ci à ce sujet.

5. La commission spéciale rend sa décision dans les cinq mois qui suivent la désignation de ses membres, à moins qu'elle ne décide, en cas de nécessité, de prolonger ce délai d'une durée qui ne saurait excéder trois mois.

6. En prenant ses décisions, la commission spéciale se conforme aux présents articles ainsi qu'à tous accords spéciaux conclus entre les parties au différend en vue du règlement de ce dernier.

7. Les décisions de la commission sont prises à la majorité.

Article 10

1. Dans les différends naissant de l'application de l'article 7, la commission spéciale applique les critères énoncés au paragraphe 2 dudit article. Dans les conflits ayant trait à l'application des articles 4, 5, 6 et 8, la commission applique les critères suivants, selon les questions qui font l'objet du différend:

a) Dans les différends ayant trait à l'application des articles 4, 5 et 6, la commission doit avoir la preuve:

i) Que les données scientifiques font apparaître la nécessité de mesures de conservation;

ii) Que les mesures particulières prises se fondent sur des données scientifiques et sont pratiquement réalisables; et

iii) Que les mesures en question n'établissent pas de discrimination, de droit ou de fait, à l'encontre des pêcheurs d'autres Etats.

b) Dans tous les conflits ayant trait à l'application de l'article 8, la commission doit établir, soit que des données scientifiques prouvent la nécessité de mesures de conservation, soit que le programme de mesures de conservation répond aux besoins.

2. La commission spéciale peut décider que les mesures qui font l'objet du différend ne seront pas appliquées tant qu'elle n'aura pas rendu sa décision, sous réserve que, lorsqu'il s'agit de différends relatifs à l'article 7, l'application des mesures ne sera suspendue que s'il apparaît à la commission, sur la base de présomptions appuyées par des preuves, que cette application ne s'impose pas d'urgence.

Article 11

Les décisions de la commission spéciale sont obligatoires pour les Etats en cause, et les dispositions du paragraphe 2 de l'Article 94 de la Charte des Nations Unies sont applicables à ces décisions. Au cas où des recommandations y ont été jointes, celles-ci doivent recevoir la plus grande attention.

Article 12

1. Si les données de fait sur lesquelles a été fondée la décision de la commission spéciale se trouvent modifiées à la suite de changements importants intervenus dans l'état du stock ou des stocks de poisson ou autres ressources biologiques marines, ou à la suite de changements dans les méthodes de pêche, chacun des Etats intéressés peut demander aux autres Etats d'engager des négociations afin

que les modifications nécessaires soient apportées d'un commun accord aux mesures de conservation.

2. Si aucun accord ne peut être réalisé dans un délai raisonnable, chacun des Etats intéressés peut recourir de nouveau à la procédure prévue à l'article 9, à condition que deux années au moins se soient écoulées depuis la première décision.

Article 13

1. La réglementation de pêcheries exploitées au moyen d'engins plantés dans le sol dans les régions de la haute mer adjacentes à la mer territoriale d'un Etat peut être entreprise par cet Etat lorsque ses nationaux entretiennent et exploitent ces pêcheries depuis longtemps, à condition que ceux qui ne sont pas ses nationaux soient autorisés à participer à ces activités dans les mêmes conditions que ses nationaux, à l'exception des régions où ces pêcheries ont été, en vertu d'un long usage, exploitées exclusivement par ces nationaux. Cette réglementation ne porte pas atteinte au régime général de ces régions en tant que haute mer.

2. Dans le présent article, on entend par "pêcheries exploitées au moyen d'engins plantés dans le sol" les pêcheries utilisant des engins munis de supports qui sont plantés dans le sol à poste fixe et qui y sont laissés à des fins d'utilisation permanente, ou qui, si on les retire, sont replantés chaque saison sur le même emplacement.

Article 14

Dans les articles 1, 3, 4, 5, 6 et 8, le terme "nationaux" désigne les bateaux ou embarcations de pêche de tout tonnage qui ont la nationalité de l'Etat en cause d'après la législation dudit Etat, quelle que soit la nationalité des membres de leurs équipages.

Article 15

La présente Convention sera, jusqu'au 31 octobre 1958, ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout autre Etat invité par l'Assemblée générale des Nations Unies à devenir Partie à la Convention.

Article 16

La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 17

La présente Convention sera ouverte à l'adhésion de tout Etat appartenant à l'une des catégories mentionnées à l'article 15. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 18

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du vingt-deuxième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du vingt-deuxième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour après le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 19

1. Au moment de la signature, de la ratification ou de l'adhésion, tout Etat pourra formuler des réserves aux articles de la Con-

vention autres que les articles 6, 7, 9, 10, 11 et 12.

2. Tout Etat contractant ayant formulé des réserves conformément au paragraphe précédent pourra à tout moment les retirer par une communication à cet effet adressée au Secrétaire général de l'Organisation des Nations Unies.

Article 20

1. Après expiration d'une période de cinq ans à partir de la date à laquelle la présente Convention entrera en vigueur, une demande de révision de la présente Convention peut être formulée en tout temps, par toute partie contractante, par voie de notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies.

2. L'Assemblée générale des Nations Unies statue sur les mesures à prendre, le cas échéant, au sujet de cette demande.

Article 21

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres de l'Organisation des Nations Unies et aux autres Etats visés à l'article 15 :

a) Les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 15, 16 et 17;

b) La date à laquelle la présente Convention entrera en vigueur, conformément à l'article 18;

c) Les demandes de révision présentées conformément à l'article 20;

d) Les réserves à la présente Convention présentées conformément à l'article 19.

Article 22

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les Etats visés à l'article 15.

EN FOI DE QUOI les plénipotentiaires sous-signés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT à Genève, le vingt-neuf avril mil neuf cent cinquante-huit.

聯合國海洋法會議

捕魚及養護

公海生物資源公約



聯合國
一九五八

附件叁

捕魚及養護公海生物資源公約

本公約當事各國，

鑒於現代開發海洋生物資源技術之發展，使人類益能供應世界繁殖人口之食物需要，但亦使若干資源有過度開發之虞，

並鑒於養護公海生物資源所涉之問題，就其性質而論，顯然必須由各關係國家儘可能在國際合作基礎上協力求得解決，

爰議定條款如下：

第一條

一．各國均有任其國民在公海捕魚之權利，但須（甲）遵守其條約義務，（乙）尊重本公約所規定之沿海國利益與權利，（丙）遵守下列各條關於養護公海生物資源之規定。

二．各國均有義務為本國國民自行或與他國合作採行養護公海生物資源之必要措施。

第二條

本公約所稱“養護公海生物資源”一語係所有可使此項資源保持最適當而持久產量，俾克取得食物及其他海產最大供應量之措施之總稱。擬訂養護方案應首求取得人類消費食物之供應。

第三條

如一國國民在公海任何區域採捕任何一種或數種魚源或其他海洋生物資源，而

該區域內並無他國國民從事此種採捕，該國應於必要時在該區域內為本國國民採行養護有關生物資源之措施。

第四條

一．如兩國以上國民在公海任何一區或數區內採捕同一種或數種魚源或其他海洋生物資源，此等國家經其中任何一國之請求，應舉行談判，為各該國國民協議規定養護有關生物資源之必要措施。

二．倘關係國家於十二個月內未獲協議，任何一造得援用第九條規定之程序。

第五條

一．第三條及第四條所稱之措施採行後，如有其他國家國民在公海任何一區或數區內採捕同一種或數種魚源或其他海洋生物資源，各該其他國家應至遲於前述措施通知聯合國糧食農業組織幹事長之日後七個月內，對本國國民亦予適用，但此項措施在形式上或事實上均應無所歧視。幹事長應將此項措施通知請求告知之國家，且在任何情形下均應通知首採此項措施國家所指定之國家。

二．倘此等其他國家不接受所採措施，而於十二個月內未能獲致協議，任何有害關係之一造得援用第九條規定之程序。除第十條第二項另有規定外，所採措施在特設委員會尚無裁決前，仍有拘束效力。

第六條

一. 沿海國對於鄰接其領海之公海任何區域內生物資源生產力之保持，有特別利害關係。

二. 沿海國縱令其國民不在該區域捕魚，亦有權以平等地位參與該區域內關於養護公海生物資源之研究及管理制度。

三. 一國國民在鄰接一沿海國領海之公海任何區域從事捕魚者，該國經沿海國請求，應舉行談判，協議規定養護該區域內公海生物資源之必要措施。

四. 一國國民在鄰接一沿海國領海之公海任何區域從事捕魚者，該國不得在該區域內執行與沿海國所採辦法相牴觸之養護措施，但得與沿海國舉行談判，協議規定養護該區域內公海生物資源之必要措施。

五. 倘關係國家於十二個月內對養護措施未獲協議，任何一造得援用第九條規定之程序。

第七條

一. 本第六條第一項之規定，任何沿海國為保持海洋生物資源之生產力起見，得為鄰接其領海之公海任何區域內任何一種魚源或其他海洋資源，單方採行適當養護措施，但以與其他關係國家就此事舉行談判於六個月內未獲協議之情形為限。

二. 沿海國依前項規定所採措施，須具備下列要件，對其他國家始為有效：

(甲) 依據所有之漁業知識，有急切施行養護措施之需要；

(乙) 所採措施係以適當科學結論為根據；

(丙) 此項措施在形式上或事實上均不歧視外國漁民。

三. 前述措施倘有關於其效力之爭議，在未經依本公約有關規定解決以前，應繼續有效。

四. 倘其他關係國家不接受前述措施，任何一造得援用第九條規定之程序。除第十條第二項另有規定外，所採措施在特設委員會尚無裁決前，仍有拘束效力。

五. 遇有關涉不同數國海岸之情形，應適用領海及鄰接區公約第十二條所規定之地理劃界原則。

第八條

一. 任何國家對於不鄰接其海岸之公海區域內養護公海生物資源有特別利害關係者，縱令其國民不在該區捕魚，亦得請求有國民在該區捕魚之一國或數國分別依據第三條及第四條之規定採取必要養護措施，同時舉述其認為此項措施所以必要之科學理由，並說明其特別利害關係所在。

二. 倘於十二個月內未獲協議，該國得援用第九條規定之程序。

第九條

一. 國與國間發生第四條、第五條、第六條、第七條及第八條規定範圍內之爭端時，除各造同意以聯合國憲章第三十三條所規定之其他和平方法求得解決外，經任何一造之請求，應提交五人特設委員會解決之。

二. 委員會委員應由爭端當事國在依本條規定提請解決之時起三個月內協議指派，並指定其中一人為主席。倘無協議，委員人選應由聯合國秘書長依據任何當事國之請求，另於三個月期間內與爭端當事國以及國際法院院長及聯合國糧食農業組織幹事長諮商後，視所需解決之爭端性質，在為漁業上法律、行政或科學問題專家而

其隸籍國與爭端無涉之合格人士中指派之。最初派定之委員出缺時，依原先選派方式補實之。

三。前列各條所規定程序之當事國均有權指派其國民一人列席特設委員會，所派人員有權與委員會委員以同等地位充分參加議事，但無權表決或參與委員會裁決之製作。

四。委員會應自行規定議事程序，確保當事各造均有陳述及申辯之充分機會。關於費用如何分擔問題爭端各造如無協議，亦應由委員會決定之。

五。特設委員會除於必要時決定展緩期限外，應於派設之時起五個月內作成裁決，但展期以不超過三個月為限。

六。特設委員會作裁決時，應格遵本條款及爭端各造關於解決爭端之特別協定。

七。委員會之裁決以過半數可決票為之。

第十條

一。特設委員會對於第七條規定範圍內所發生之爭端，應適用該條第二項開列之標準。對於第四條、第五條、第六條及第八條規定範圍內之爭端，委員會應參酌爭端所涉問題，適用下列標準：

(甲) 決定第四條、第五條及第六條規定範圍內所發生之爭端時，共通適用之要件：

- (子) 科學結論證明養護措施確有必要；
- (丑) 特定措施係以科學結論為根據，且係切實可行；
- (寅) 此項措施在形式上或事實上均不歧視他國漁民。

(乙) 決定第八條規定範圍內所發生之爭端時，可適用之要件視情形而定或為科學結論證明養護措施確有必要，或為養護方案足敷所需。

二。特設委員會得裁定在其未作裁決前，爭執中之措施不得施行，但遇有第七條規定範圍內之爭端，委員會惟有於根據初步證據顯然可知並無急切施行有關措施之需要時，始得停止其施行。

第十一條

特設委員會之裁決對各關係國家有拘束力；聯合國憲章第九十四條第二項之規定亦可適用於此項裁決。裁決如附有建議，對於此項建議應儘量重視。

第十二條

一。倘特設委員會裁決所根據之事實因有關之一種或數種魚源或其他海洋生物資源之狀況或採捕方法發生重大變遷致有改變，任何關係國家得請求其他國家舉行談判，協議對養護措施作必要之修改。

二。倘於相當期間內未獲協議，任何關係國家得再行援用第九條規定之程序，但自原裁決之時起至少須滿兩年後始得為之。

第十三條

一。凡在鄰接一國領海之公海區域內利用埋置海底設備經營之漁業，經該國國民維持經營歷時已久者，該國得施以管理，但除此項漁業向例久由該國國民專營之區域外，須准許非國民與國民以平等地位參與此項作業。此項管理不影響前述區域為公海之一般地位。

二。本條稱“利用埋置海底設備經營之漁業”者，指所用漁具之支撐部份埋置海底，建於一定地點，經常備用，或於拆除後每季重建於同一地點之漁業。

第十四條

第一條、第三條、第四條、第五條、第六條及第八條所稱“國民”指依關係國家法律具有該國國籍之大小捕魚船艇，不問其船員國籍為何。

第十五條

本公約在一九五八年十月三十一日以前聽由聯合國或任何專門機關之全體會員國及經由聯合國大會邀請參加為本公約當事一方之任何其他國家簽署。

第十六條

本公約應予批准。批准文件應送交聯合國秘書長存放。

第十七條

本公約應聽由屬於第十五條所稱任何一類之國家加入。加入文件應送交聯合國秘書長存放。

第十八條

一。本公約應於第二十二件批准或加入文件送交聯合國秘書長存放之日後第三十日起發生效力。

二。對於在第二十二件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後第三十日起發生效力。

第十九條

一。任何國家得於簽署、批准或加入時對本公約第六條、第七條、第九條、第十條、第十一條及第十二條以外各條提出保留。

二。依前項規定提出保留之任何締約國得隨時通知聯合國秘書長撤回保留。

第二十條

一。締約任何一方得於本公約生效之日起滿五年後隨時書面通知聯合國秘書長請求修改本公約。

二。對於此項請求應採何種步驟，由聯合國大會決定之。

第二十一條

聯合國秘書長應將下列事項通知聯合國各會員國及第十五條所稱之其他國家：

(甲) 依第十五條、第十六條及第十七條對本公約所為之簽署及送存之批准或加入文件；

(乙) 依第十八條本公約發生效力之日期；

(丙) 依第二十條所提關於修改本公約之請求；

(丁) 依第十九條對本公約提出之保留。

第二十二條

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第十五條所稱各國。

為此，下列全權代表各秉本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百五十八年四月二十九日
訂於日內瓦。

**КОНФЕРЕНЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ МОРСКОГО ПРАВА**

**КОНВЕНЦИЯ
О РЫБОЛОВСТВЕ И ОХРАНЕ
ЖИВЫХ РЕСУРСОВ ОТКРЫТОГО МОРЯ**



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

1958

Приложение III

КОНВЕНЦИЯ О РЫБОЛОВСТВЕ И ОХРАНЕ ЖИВЫХ РЕСУРСОВ ОТКРЫТОГО МОРЯ

Государства-Стороны настоящей Конвенции,

считая, что развитие современных методов эксплуатации морских живых ресурсов, повысив способность человека удовлетворять нужды в продуктах питания возрастающего мирового населения, поставило некоторые из этих ресурсов под угрозу чрезмерной эксплуатации,

считая также, что проблемы, сопряженные с охраной живых ресурсов открытого моря, по природе своей таковы, что ясна необходимость разрешения их во всех случаях, когда это возможно, на основе международного сотрудничества посредством согласованных мероприятий всех заинтересованных государств,

согласились о нижеследующем:

Статья 1

1. Каждое государство имеет право на то, чтобы его граждане занимались рыболовством в открытом море, с учетом а) его договорных обязательств, б) интересов и прав прибрежных государств, как это предусмотрено в настоящей Конвенции, и в) постановлений, содержащихся в нижеследующих статьях относительно охраны живых ресурсов открытого моря.

2. Все государства обязаны, каждое по отношению к своим гражданам, принимать меры, или же участвовать совместно с другими государствами в принятии мер, какие окажутся необходимыми для охраны живых ресурсов открытого моря.

Статья 2

В настоящей Конвенции под словами «охрана живых ресурсов открытого моря» понимается совокупность мер к обеспечению оптимума устойчивой добычи из этих ресурсов, необходимых для достижения максимума снабжения продуктами питания и другими морскими продуктами. Программы охранительных мер должны составляться таким образом, чтобы в первую очередь обеспечивать снабжение пищей человека.

Статья 3

Государство, граждане которого занимаются ловом из фонда или фондов рыбы или иных живых

морских ресурсов в районе открытого моря, где граждане других государств рыболовством не занимаются, обязано принимать, по мере надобности, в отношении своих граждан, в данном районе меры для охраны соответствующих живых ресурсов.

Статья 4

1. Если граждане двух или более государств занимаются ловом из того же фонда или тех же фондов рыбы или других живых морских ресурсов в любом районе или районах открытого моря, эти государства обязаны по требованию любого из них вступать в переговоры с целью установления по взаимному соглашению для своих граждан мер, необходимых для охраны соответствующих живых ресурсов.

2. Если заинтересованные государства не приходят к соглашению в течение двенадцати месяцев, любая из сторон может прибегнуть к порядку, предусмотренному статьей 9.

Статья 5

1. Если, после введения мер, упомянутых в статьях 3 и 4, граждане других государств станут заниматься ловом из того же фонда или тех же фондов рыбы или иных живых морских ресурсов в любом районе или районах открытого моря, эти другие государства обязаны применять меры, которые не должны быть дискриминационными ни по форме, ни по существу, по отношению к своим гражданам не позднее, чем через семь месяцев, считая со дня, когда о мерах сообщено Генеральному директору Продовольственной и сельскохозяйственной организации Объединенных Наций. Генеральный директор уведомляет о таких мерах каждое государство, которое о том просит, и, во всяком случае, каждое из государств по указанию введшего меры государства.

2. Если эти другие государства не соглашаются на принятые таким образом меры и если соглашение не может быть достигнуто в течение двенадцати месяцев, любая из заинтересованных сторон может прибегнуть к порядку, предусмотренному статьей 9. Кроме случая, к которому относится пункт 2 статьи 10, введенные меры сохраняют силу до вынесения решения специальной комиссией.

Статья 6

1. Любое прибрежное государство специально заинтересовано в поддержании производительности живых ресурсов в любом районе открытого моря, примыкающем к его территориальному морю.

2. Любое прибрежное государство имеет право участвовать на условиях равенства в любой организации изысканий и в любой системе регулирования в целях охраны живых ресурсов открытого моря в таком районе, даже если его граждане и не занимают там рыболовством.

3. Государство, граждане которого занимаются рыболовством в каком-либо районе открытого моря, примыкающем к территориальному морю прибрежного государства, обязано, по требованию прибрежного государства, вступить в переговоры с целью принятия с общего согласия мер, необходимых для охраны живых ресурсов открытого моря в данном районе.

4. Государство, граждане которого занимаются рыболовством в каком-либо районе открытого моря, примыкающем к территориальному морю прибрежного государства, не применяет в принудительном порядке в этом районе охранительных мер, противоречащих мерам, введенным прибрежным государством, но оно может вступить в переговоры с прибрежным государством с целью принятия с общего согласия мер, необходимых для охраны живых ресурсов открытого моря в данном районе.

5. Если заинтересованные государства не приходят к соглашению об охранительных мерах в течение двенадцати месяцев, любая из сторон может прибегнуть к порядку, предусмотренному статьей 9.

Статья 7

1. С учетом постановлений пункта 1 статьи 6, любое прибрежное государство может, с целью поддержания производительности живых ресурсов моря, вводить односторонние охранительные меры, подходящие для каждого данного рыбного фонда или фонда других морских ресурсов в любом районе открытого моря, примыкающем к его территориальному морю, если переговоры о том с другими заинтересованными государствами не приводят к соглашению в течение шестимесячного срока.

2. Меры, которые прибрежное государство вводит на основании предшествующего пункта, действительны в отношении других государств только, если:

а) существует необходимость срочного применения охранительных мер в свете имеющихся о рыболовном промысле сведений,

б) введенные меры основаны на надлежащих научных заключениях,

с) меры не являются дискриминационными ни по форме, ни по существу по отношению к иностранным рыбакам.

3. Упомянутые меры остаются в силе до разрешения, согласно соответствующим постановлениям настоящей Конвенции, спора об их действительности.

4. Если на эти меры не соглашаются другие заинтересованные государства, любая из сторон может прибегнуть к порядку, предусмотренному в статье 9. С соблюдением положений пункта 2 статьи 10, принятые меры остаются в силе до решения специальной комиссией.

5. Если берега принадлежат разным государствам, применяются принципы географического разграничения, установленные в статье 12 Конвенции о территориальном море и прилежащей зоне.

Статья 8

1. Любое государство, которое, даже если его граждане не занимаются рыболовством в каком-либо районе открытого моря, не примыкающем к его берегам, специально заинтересовано в охране живых ресурсов открытого моря в этом районе, может потребовать от государства или государств, граждане которого или которых занимаются там рыболовством, принятия необходимых охранительных мер, предусмотренных статьями 3 и 4, ссылаясь на научные основания, требующие, по его мнению, введения этих мер, и указывая также свои специальные интересы.

2. Если соглашение не достигается в течение двенадцати месяцев, это государство может прибегнуть к порядку, предусмотренному статьей 9.

Статья 9

1. Споры, возникающие между государствами в случаях, предусмотренных статьями 4, 5, 6, 7 и 8, передаются, по требованию любой из сторон, на разрешение специальной комиссии в составе пяти членов, если стороны не согласятся искать решения другими способами мирного урегулирования в соответствии со статьей 33 Устава Организации Объединенных Наций.

2. Члены комиссии, один из которых назначается в качестве председателя, назначаются по взаимному соглашению государствами, участвующими в споре, в течение трех месяцев, считая со дня поступления требования о разрешении спора на основании положений настоящей статьи. При отсутствии соглашения, они назначаются, по требованию любого участвующего в споре государства, в течение дополнительного трехмесячного срока, Генеральным Секретарем Организации Объединенных Наций по консультации с государствами, участвующими в

споре, а также с Председателем Международного Суда и Генеральным директором Продовольственной и сельскохозяйственной организации Объединенных Наций, из числа должным образом квалифицированных лиц — граждан стран, не участвующих в споре и являющихся специалистами в правовых, административных или научных вопросах, относящихся к рыболовству, в зависимости от характера подлежащего разрешению спора. Открывающиеся после первоначального назначения вакансии заполняются порядком, предусмотренным для состоявшихся назначений.

3. Государство, являющееся стороной в процессе, предусмотренном настоящими статьями, имеет право назначить одного из своих граждан в состав специальной комиссии с правом полного его участия в процессе наравне с членами комиссии, но без права голоса и без участия в составлении решения комиссии.

4. Комиссия сама устанавливает порядок своего производства таким образом, чтобы обеспечить каждой из сторон полную возможность высказать и защитить свою точку зрения. Она также выносит определение относительно распределения издержек и расходов между сторонами, если стороны не достигнут соглашения по этим вопросам.

5. Специальная комиссия выносит свое решение в течение пяти месяцев с момента ее назначения, если только она не решит, в случае необходимости, продлить этот срок, но не более, чем на три месяца.

6. Принимая свои решения, специальная комиссия придерживается настоящих статей, а также специальных соглашений между спорящими сторонами о порядке разрешения споров.

7. Решения комиссии принимаются большинством голосов.

Статья 10

1. К спорам, возникающим в связи со статьей 7, специальная комиссия применяет критерии, перечисленные в пункте 2 упомянутой статьи. К спорам в связи со статьями 4, 5, 6 и 8 комиссия применяет следующие критерии, с учетом обстоятельств спора:

а) применительно к разрешению споров, возникающих в связи со статьями 4, 5 и 6, требуется установление того,

- I) что научные данные показывают необходимость охранительных мер,
- II) что введенные данные меры основываются на научных заключениях и что они практически осуществимы, и
- III) что меры не являются дискриминационными ни по форме, ни по существу по отношению к рыбакам других государств;

б) применительно к разрешению споров, возникающих в связи со статьей 8, требуется установление либо того, что научными данными доказана необходимость охранительных мер, либо того, что программа охранительных мер является удовлетворительной.

2. Специальная комиссия может постановить, что, до вынесения ею решения, являющиеся предметом спора меры не подлежат применению, с тем, однако, что в спорах в связи со статьей 7 меры могут быть приостановлены лишь в том случае, если комиссия при первом ознакомлении с представленными доказательствами придет к заключению, что в срочном применении указанных мер нет необходимости.

Статья 11

Решения специальной комиссии обязательны для соответствующих государств, причем к этим решениям применимы положения пункта 2 статьи 94 Устава Организации Объединенных Наций. Если решения сопровождаются рекомендациями, к таким рекомендациям должно проявляться самое серьезное внимание.

Статья 12

1. Если фактические данные, на которых основывается решение специальной комиссии, изменяются вследствие существенных изменений в состоянии фонда или фондов рыбы или других морских живых ресурсов или в методах лова, любое из заинтересованных государств может предъявить к другим государствам требование о вступлении в переговоры с целью внесения по взаимному соглашению необходимых изменений в охранительные меры.

2. Если соглашение не достигается в разумный срок, любое из заинтересованных государств может вновь прибегнуть к порядку, предусмотренному статьей 9, при условии, что со времени первоначального решения прошло не менее двух лет.

Статья 13

1. Регулирование рыболовных промыслов с употреблением снастей, укрепляемых на дне моря в районах открытого моря, примыкающих к территориальному морю какого-либо государства, может производиться этим государством, если такие рыболовные промыслы в течение продолжительного времени имели и вели его граждане, при условии, что лицам, не являющимся гражданами этого государства, разрешается участвовать в такой деятельности на равных основаниях с гражданами, за исключением районов, где эти рыболовные промыслы вели, в силу давности, исключительно его граждане. Такое регулирование не изменяет, однако, общего статуса района как открытого моря.

2. В настоящей статье под рыболовными промыслами, которые ведутся при помощи снастей, укрепляемых на дне моря, понимаются рыболовные промыслы с использованием снастей, снабженных упорами, прочно укрепленными на дне моря на определенном месте и оставляемых там для постоянного использования или же, в случае их удаления, помещаемых вновь в каждом сезоне на том же самом месте.

Статья 14

В статьях 1, 3, 4, 5, 6 и 8 под словом «граждане» понимаются рыболовные суда и шлюпки любого размера, имеющие национальность соответствующего государства, согласно закону этого государства, независимо от национальной принадлежности членов их экипажей.

Статья 15

Настоящая Конвенция открыта до 31 октября 1958 года для подписания ее всеми государствами-членами Организации Объединенных Наций или любого из специализированных учреждений и любым другим государством, которое будет приглашено Генеральной Ассамблеей стать стороной Конвенции.

Статья 16

Настоящая Конвенция подлежит ратификации. Акты ратификации депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 17

Настоящая Конвенция остается открытой для присоединения к ней государств, принадлежащих к любой из категорий, упомянутых в статье 15. Акты присоединения депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 18

1. Настоящая Конвенция вступает в силу на тридцатый день, считая со дня, следующего за датой депонирования у Генерального Секретаря Организации Объединенных Наций двадцать второго акта ратификации или присоединения.

2. В отношении каждого государства, ратифицировавшего Конвенцию или присоединившегося к ней после депонирования двадцать второго акта ратификации или присоединения, Конвенция вступает в силу на тридцатый день после депонирования этим государством своего акта ратификации или присоединения.

Статья 19

1. При подписании, ратификации или присоединении любое государство может сделать оговорки в отношении статей Конвенции, кроме статей 6, 7, 9, 10, 11 и 12.

2. Договаривающееся государство, сделавшее оговорки в соответствии с предшествующим пунктом, может в любое время взять таковые обратно, путем извещения об этом Генерального Секретаря Организации Объединенных Наций.

Статья 20

1. По истечении пяти лет со дня вступления настоящей Конвенции в силу каждая из Договаривающихся Сторон может в любое время посредством письменного заявления на имя Генерального Секретаря Организации Объединенных Наций просить о пересмотре настоящей Конвенции.

2. Генеральная Ассамблея Организации Объединенных Наций постановляет, в соответствующих случаях, о подлежащих принятию в связи с этим заявлениям мерах.

Статья 21

Генеральный Секретарь Организации Объединенных Наций сообщает всем государствам-членам Организации Объединенных Наций и другим государствам, упомянутым в статье 15:

- a) о каждом подписании настоящей Конвенции и о депонировании акта ратификации или присоединения, согласно статьям 15, 16 и 17;
- b) о дате вступления настоящей Конвенции в силу, согласно статье 18;
- c) о просьбах о пересмотре, согласно статье 20;
- d) об оговорках к настоящей Конвенции, согласно статье 19.

Статья 22

Подлинник настоящей Конвенции, русский, английский, испанский, китайский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря Организации Объединенных Наций, который рассылает заверенные копии всем государствам, упомянутым в статье 15.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, должным образом на то уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Женеве двадцать девятого апреля тысяча девятьсот пятьдесят восьмого года.

CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL DERECHO DEL MAR

CONVENCION
SOBRE PESCA
Y CONSERVACION DE LOS RECURSOS VIVOS
DE LA ALTA MAR



NACIONES UNIDAS
1958

Anexo III

CONVENCION SOBRE PESCA Y CONSERVACION DE LOS RECURSOS VIVOS DE LA ALTA MAR

Los Estados Partes en esta Convención,

Considerando que el desarrollo de la técnica moderna en cuanto a los medios de explotación de los recursos vivos del mar, al aumentar la capacidad del hombre para atender las necesidades alimenticias de la creciente población mundial, ha expuesto algunos de estos recursos al peligro de ser explotados en exceso.

Considerando también que la naturaleza de los problemas que suscita en la actualidad la conservación de los recursos vivos de la alta mar sugiere la clara necesidad de que se resuelvan, cuando ello sea posible, sobre bases de cooperación internacional, mediante la acción concertada de todos los Estados interesados,

Han convenido en lo siguiente:

Artículo 1

1. Todos los Estados tienen el derecho de que sus nacionales se dediquen a la pesca en alta mar, a reserva de: *a*) sus obligaciones convencionales, *b*) los intereses y derechos del Estado ribereño que se estipulan en la presente Convención, y *c*) las disposiciones sobre la conservación de los recursos vivos de la alta mar que figuran en los artículos siguientes.

2. Los Estados tendrán la obligación de adoptar o de colaborar con otros Estados en la adopción de las medidas que, en relación con sus respectivos nacionales, puedan ser necesarias para la conservación de los recursos vivos de la alta mar.

rias para la conservación de los recursos vivos de la alta mar.

Artículo 2

A los efectos de esta Convención, se entenderá por "conservación de los recursos vivos de la alta mar" el conjunto de medidas que permitan obtener un rendimiento óptimo constante de estos recursos, de manera que aumente hasta el máximo el abastecimiento de alimentos y de otros productos marinos. Al formular los programas de conservación se tendrá en cuenta la necesidad de asegurar en primer lugar el abastecimiento de alimentos para el consumo humano.

Artículo 3

El Estado cuyos nacionales se dedican a la pesca de cualquier reserva o reservas de peces u otros recursos vivos del mar en una zona cualquiera de la alta mar donde no pesquen los nacionales de otros Estados deberá adoptar medidas en esa zona respecto de sus propios nacionales, cuando sea necesario para la conservación de los recursos vivos afectados.

Artículo 4

1. Si los nacionales de dos o más Estados se dedican a pescar de la misma o de las mismas reservas de peces u otros recursos vivos marinos en cualquier zona o zonas de la alta mar, dichos Estados, a petición de cualquiera de ellos, entablarán negociaciones con objeto de adoptar de común acuerdo para sus nacionales

las medidas necesarias para la conservación de los recursos vivos afectados.

2. Si los Estados interesados no pudiesen llegar a un acuerdo dentro de un plazo de doce meses, cualquiera de las partes podrá entablar el procedimiento previsto en el artículo 9.

Artículo 5

1. Si, una vez adoptadas las medidas a que se refieren los artículos 3 y 4, los nacionales de otros Estados quieren dedicarse a pescar en cualquier zona o zonas de la alta mar de la misma o de las mismas reservas de peces u otros recursos marinos vivos, los otros Estados aplicarán a sus propios nacionales dichas medidas, que no deberán ser discriminatorias, de hecho ni de derecho, a más tardar siete meses después de la fecha en que dichas medidas hayan sido notificadas al Director General de la Organización de las Naciones Unidas para la Agricultura y la Alimentación. El Director General notificará dichas medidas a todos los gobiernos que se lo pidan y, en todo caso, a todos los Estados indicados por el que tome dicha medida.

2. Si los otros Estados no aceptan esas medidas y no puede llegarse a un acuerdo dentro de un plazo de doce meses, cualquiera de las partes interesadas podrá entablar el procedimiento previsto en el artículo 9. Sin perjuicio de lo dispuesto en el párrafo 2 del artículo 10, las medidas adoptadas continuarán en vigor hasta que se dicte la decisión de la comisión especial.

Artículo 6

1. El Estado ribereño tiene un interés especial en el mantenimiento de la productividad de los recursos vivos en cualquier parte de la alta mar adyacente a su mar territorial.

2. El Estado ribereño tiene el derecho de participar, en condiciones de igualdad, en toda

organización de estudios y en todo sistema de investigación o de reglamentación relativo a la conservación de los recursos vivos de la alta mar en dicha zona, aunque sus nacionales no se dediquen a la pesca en ella.

3. El Estado cuyos nacionales se dedican a la pesca en una zona cualquiera de la alta mar adyacente al mar territorial de un Estado ribereño deberá, a petición del Estado ribereño, entablar negociaciones con objeto de adoptar de común acuerdo las medidas necesarias para la conservación de los recursos vivos de la alta mar en esa zona.

4. El Estado cuyos nacionales se dediquen a la pesca en cualquier zona de la alta mar adyacente al mar territorial de un Estado ribereño no pondrá en vigor ninguna medida de conservación en dicha zona que se oponga a aquellas que haya adoptado el Estado ribereño, pero podrá entablar negociaciones con el Estado ribereño para adoptar, de común acuerdo, las medidas necesarias para la conservación de los recursos vivos de la alta mar en dicha zona.

5. Si los Estados interesados no llegan a un acuerdo respecto a las medidas de conservación dentro de un plazo de doce meses, cualquiera de las partes podrá entablar el procedimiento previsto en el artículo 9.

Artículo 7

1. Teniendo en cuenta lo dispuesto en el párrafo 1 del artículo 6, y con el fin de mantener la productividad de los recursos vivos del mar, el Estado ribereño podrá adoptar unilateralmente las medidas de conservación que procedan para toda reserva de peces u otros recursos marinos en cualquier parte de la alta mar adyacente a su mar territorial, si las negociaciones con los demás Estados interesados no hubiesen dado lugar a un acuerdo dentro de un plazo de seis meses.

2. Para que las medidas que adopte el Estado ribereño en virtud del párrafo precedente puedan surtir efecto respecto de otros Estados, deberán reunir las condiciones siguientes:

a) Que las medidas de conservación respondan a una necesidad urgente, a la luz de los conocimientos que se tengan sobre la pesquería;

b) Que las medidas adoptadas se funden en dictámenes científicos pertinentes;

c) Que dichas medidas no discriminen de hecho ni de derecho contra los pescadores extranjeros.

3. Estas medidas permanecerán en vigor hasta que se solucione, de conformidad con las disposiciones pertinentes de esta Convención, cualquier litigio que pueda surgir sobre su validez.

4. Si estas medidas no son aceptadas por los demás Estados interesados, cualquiera de las partes podrá entablar el procedimiento establecido en el artículo 9. Sin perjuicio de lo dispuesto en el párrafo 2 del artículo 10, las medidas adoptadas continuarán en vigor hasta que se dicte la decisión de la comisión especial.

5. Cuando la costa pertenezca a varios Estados, se seguirán los principios de delimitación geográfica que se fijan en el artículo 12 de la Convención sobre el Mar Territorial y la Zona Contigua.

Artículo 8

1. Cualquier Estado, aunque sus nacionales no se dediquen a la pesca en una zona de la alta mar no adyacente a sus costas, si tiene un interés especial en la conservación de los recursos vivos de alta mar de dicha zona, podrá pedir al Estado o a los Estados cuyos nacionales se dediquen a la pesca en ella que

tomen las medidas de conservación necesarias, con arreglo a lo dispuesto en los artículos 3 y 4, respectivamente, indicando al mismo tiempo las conclusiones científicas que, a su juicio, hagan necesarias esas medidas y señalando su interés especial.

2. Si no se llega a un acuerdo dentro de un plazo de doce meses, dicho Estado podrá entablar el procedimiento previsto en el artículo 9.

Artículo 9

1. Las diferencias que puedan surgir entre Estados en los casos a que se refieren los artículos 4, 5, 6, 7 y 8 serán resueltas, a petición de cualquiera de las partes, por una comisión especial compuesta de cinco miembros, salvo que las partes convengan en resolverlas mediante otro procedimiento pacífico, de acuerdo con lo previsto en el Artículo 33 de la Carta de las Naciones Unidas.

2. Los miembros de la comisión, uno de los cuales será nombrado presidente, serán designados de común acuerdo por los Estados partes en el litigio, dentro de los tres meses siguientes a la demanda de arbitraje, conforme a las disposiciones de este artículo. Si no se llega a un acuerdo, serán nombrados, a petición de cualquiera de las partes y dentro de los tres meses siguientes, por el Secretario General de las Naciones Unidas, previa consulta con los Estados partes en la controversia y con el Presidente de la Corte Internacional de Justicia y el Director General de la Organización de las Naciones Unidas para la Agricultura y la Alimentación, de entre personas competentes, nacionales de terceros Estados y especialistas en las cuestiones jurídicas, administrativas y científicas de las pesquerías, según sea la naturaleza del conflicto que haya de resolverse. Las vacantes se cubrirán por el procedimiento seguido para los primeros nombramientos.

3. Todo Estado parte en cualquier litigio entablado en virtud de estos artículos podrá designar a uno de sus nacionales para que forme parte de la comisión especial, con derecho a participar plenamente en sus actuaciones en igualdad de condiciones con los miembros de la comisión, pero sin derecho a votar ni a participar en la redacción de la decisión de la comisión.

4. La comisión fijará su propio procedimiento, garantizando a cada una de las partes la posibilidad completa de ser oída y de exponer su caso. También decidirá cómo habrán de ser distribuidas las costas y demás gastos del litigio entre las partes, si éstas no pudieran llegar a un acuerdo a este respecto.

5. La comisión deberá fallar dentro de los cinco meses siguientes a la fecha de su designación, a menos que, en caso necesario, decida ampliar este término tres meses como máximo.

6. Al dictar su fallo, la comisión especial deberá observar lo dispuesto en estos artículos y en todo acuerdo especial que exista entre las partes acerca de la solución de la controversia.

7. La comisión adoptará sus decisiones por mayoría.

Artículo 10

1. En los litigios a que dé lugar la aplicación del artículo 7, la comisión especial aplicará los criterios enunciados en el párrafo 2 de dicho artículo. En los litigios a que dé lugar la aplicación de los artículos 4, 5, 6 y 8, la comisión aplicará los siguientes criterios, según los problemas planteados en el litigio:

a) En los litigios a que dé lugar la aplicación de los artículos 4, 5 y 6 se habrá de determinar:

i) Si las conclusiones científicas demuestran la necesidad de adoptar medidas de conservación;

ii) Si las medidas concretas se basan en conclusiones científicas y son factibles; y

iii) Si las medidas no tienen carácter discriminatorio, de hecho ni de derecho, contra pescadores de otros Estados.

b) En los litigios a que dé lugar la aplicación del artículo 8, se habrá de determinar que las conclusiones científicas demuestran que es indispensable adoptar medidas de conservación o que el programa de conservación responde a las necesidades.

2. La comisión especial podrá decidir que las medidas que sean objeto de discusión no se apliquen hasta que dicte su fallo; pero en el caso de litigios a que dé lugar la aplicación del artículo 7, dichas medidas sólo se suspenderán cuando la comisión, basándose en pruebas *prima facie*, llegue al convencimiento de que no es necesario aplicar urgentemente tales medidas.

Artículo 11

Las decisiones de la comisión especial serán obligatorias para los Estados partes en el litigio de que se trate y será aplicable a las mismas lo que dispone el párrafo 2 del Artículo 94 de la Carta de las Naciones Unidas. Si las decisiones fueran acompañadas de recomendaciones, éstas deberán ser objeto de la mayor atención.

Artículo 12

1. Si se modifican los hechos en que se basa la decisión de la comisión especial debido a cambios importantes en las condiciones de la reserva o las reservas de peces o de otros recursos marinos vivos, o en los métodos de pesca, cualquiera de los Estados en causa podrá pedir a los demás Estados que se inicien negociaciones para introducir de común acuerdo las modificaciones necesarias en las medidas de conservación.

2. Si no se llega a un acuerdo en un plazo prudencial, cualquiera de los Estados de que se trate podrá recurrir de nuevo al procedimiento de arbitraje previsto en el artículo 9, siempre que hayan transcurrido al menos dos años desde que se dictó el fallo anterior.

Artículo 13

1. Un Estado podrá emprender la reglamentación de las pesquerías explotadas mediante dispositivos fijados en el lecho del mar en zonas de la alta mar adyacentes a su mar territorial, cuando sus nacionales hayan mantenido y explotado esas pesquerías durante largo tiempo, a condición de que los no nacionales estén autorizados a participar en esas actividades en las mismas condiciones que sus nacionales, salvo en aquellas zonas donde sus nacionales hayan disfrutado exclusivamente, durante un período de tiempo prolongado, del uso de dichas pesquerías. Esta reglamentación no podrá menoscabar el régimen general de alta mar correspondiente a esa zona.

2. Las pesquerías explotadas mediante dispositivos fijados en el lecho del mar a que se refiere este artículo son aquellas que utilizan aparejos cuyos elementos de sustentación estén fijados en el lecho del mar, construidos en lugar donde se les deja para que funcionen de un modo permanente, o que, si se quitan, se les coloca otra vez, al volver la estación, en el mismo lugar.

Artículo 14

En los artículos 1, 3, 4, 5, 6 y 8, por "nacionales" se entienden los buques o embarcaciones de pesca de todas las dimensiones que tengan la nacionalidad del Estado interesado, según la ley de dicho Estado, independientemente de la nacionalidad de sus tripulantes.

Artículo 15

Esta Convención quedará abierta hasta el 31 de octubre de 1958 a la firma de todos los Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a suscribir la Convención.

Artículo 16

Esta Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 17

Esta Convención estará abierta a la adhesión de los Estados incluidos en cualquier categoría mencionada en el artículo 15. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 18

1. Esta Convención entrará en vigor el trigésimo día que siga a la fecha en que se haya depositado en poder del Secretario General de las Naciones Unidas el vigésimo segundo instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de haberse depositado el vigésimo segundo instrumento de ratificación o de adhesión, la Convención entrará en vigor el trigésimo día después de que dicho Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 19

1. En el momento de la firma, de la ratificación o de la adhesión, un Estado podrá

formular reservas respecto de los artículos de la Convención, con excepción de los artículos 6, 7, 9, 10, 11 y 12.

2. Un Estado Contratante que haya formulado reservas de acuerdo con lo dispuesto en el párrafo anterior, podrá anularlas en cualquier momento mediante una comunicación a tal efecto dirigida al Secretario General de las Naciones Unidas.

Artículo 20

1. Una vez expirado el plazo de cinco años a partir de la fecha de entrada en vigor de esta Convención, las Partes Contratantes podrán pedir en todo momento, mediante una comunicación escrita dirigida al Secretario General de las Naciones Unidas, que se revise esta Convención.

2. La Asamblea General de las Naciones Unidas decidirá las medidas que corresponde tomar acerca de esa petición.

Artículo 21

El Secretario General de las Naciones Unidas comunicará a todos los Estados Miembros de las Naciones Unidas y a todos los demás Estados mencionados en el artículo 15:

a) Cuáles son los países que han firmado esta Convención y los que han depositado

los instrumentos de ratificación o de adhesión, de conformidad con lo dispuesto en los artículos 15, 16 y 17;

b) En qué fecha entrará en vigor esta Convención, de conformidad con lo dispuesto en el artículo 18;

c) Las peticiones de revisión hechas de conformidad con el artículo 20;

d) Las reservas formuladas respecto de esta Convención de conformidad con el artículo 19.

Artículo 22

El original de esta Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas a todos los Estados mencionados en el artículo 15.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado esta Convención.

HECHO en Ginebra, a los veintinueve días del mes de abril de mil novecientos cincuenta y ocho.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗
За Афганистан
POR EL AFGANISTÁN:

A. R. PABHWAK
Oct. 30, 1958

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞
За Албанию
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷
За Аргентину
POR LA ARGENTINA:

A. LESCURE

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞
За Австралию
FOR AUSTRALIA:

E. Ronald WALKER
30th October 1958

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利
За Австрию
FOR AUSTRIA:

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國
За Королевство Бельгия
FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞
За Бoлнвню
FOR BOLIVIA:

M. TAMAYO
17th October, 1958

FOR BRAZIL:
POUR LE BRÉSIL:
巴西
За Бразнню
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞
За Болгарню
FOR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
緬甸聯邦
За БИРМАНСКИЙ СОЮЗ
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國
За Белорусскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIÉLORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
高棉
За Камбоджу
POR CAMBOJA:

FOR CANADA:
POUR LE CANADA:
加拿大
За Канаду
POR EL CANADÁ:

George A. DREW

FOR CEYLON:
POUR CEYLAN:
錫蘭
За Цейлон
POR CEILÁN:

C. COREA
30/X/58

FOR CHILE:
POUR LE CHILI:
智利
За Чили
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國
За Китаѣ
POR LA CHINA:

LIJ Chieh
Yu-chi HSUEH

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞
За Колумбію
POR COLOMBIA:

JUAN URIBE HOLGUÍN
José Joaquín CAICEDO CASTILLA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加
За Коста-Рику
POR COSTA RICA:

Raúl TREJOS FIGUEROA

FOR CUBA:
POUR CUBA:
古巴
За Кубу
POR CUBA:

F. V. GARCÍA AMADOR

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫
За Чехословакию
POR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
丹麥
За Даниею
POR DINAMARCA:

MAX SORENSEN

T. OLDENBURG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國
За Доминиканскую Республику
POR LA REPÚBLICA DOMINICANA:

A. ALVAREZ AYBAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多
За Эквадор
POR EL ECUADOR:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多
За Сальвадор
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞
За Эфиопию
FOR ETIOPIA:

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALAISIE:
馬來亞聯邦
За Малайскую Федерацию
FOR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭
За Финляндию
FOR FINLANDIA:

G. A. GRIPENBERG
27 octobre 1958

FOR FRANCE:
POUR LA FRANCE:
法蘭西
За Францию
POR FRANCIA:

G. GEORGES-PICOT
30 octobre 1958

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國
За Федеративную Республику Германии
POR LA REPÚBLICA FEDERAL ALEMANA:

FOR GHANA:
POUR LE GHANA.
迦納
За Гану
POR GHANA:

Richard QUARSHIE
K. B. ASANTE

FOR GREECE:
POUR LA GRÈCE:
希臘
За Грецію
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉
За Гватемалу
POR GUATEMALA:

FOR HAÏTI:
POUR HAÏTI:
海地
За Гаїті
POR HAÏTI:

RICAL

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷
За Святейший Престол
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯
За Гондурас
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利
За Венгрию
POR HUNGRÍA:

FOR ICELAND:
POUR L'ISLANDE:
冰島
За Исландию
FOR ISLANDIA:

H. G. ANDERSEN

FOR INDIA:
POUR L'INDE:
印度
За Индию
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞
За Индонезию
FOR INDONESIA:

Ahmad SOEBARDJO
8th May 1958

FOR IRAN:
POUR L'IRAN:
伊朗
За Иран
POR IRÁN:

Dr. A. MATINE-DAFTARY
May 28, 1958

FOR IRAQ:
POUR L'IRAK:
伊拉克
За Ирак
POR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭
За Ирландию
POR IRLANDA:

Frank AIDEN
2-10-1958

FOR ISRAEL:
POUR ISRAËL:
以色列
За Израиль
FOR ISRAEL:

Shabtai ROSENNE

FOR ITALY:
POUR L'ITALIE:
義大利
За Италию
FOR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本
За Японию
FOR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HASCHÉMITE DE JORDANIE:
約但哈希米德王國
За Хашемитское Королевство Иордании
POR EL REINO HASHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國
За Корейскую Республику
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國
За Лавос
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩
За Ливан
POR EL LÍBANO:

N. SADAQA
29 mai 1958

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞
За Либерию
POR LIBERIA:

Rocheforte L. WEEKS
27/5/58

FOR LIBYA:
POUR LA LIBYE:
利比亞
За Ливию
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國
За Великое Герцогство Люксембург
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥
За Мексика
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥
За Монако
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥
За Марокко
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾
За Непал
POR NEPAL:

Rishikesh SHAHA

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國
За Королевство Нидерландов
POR EL REINO DE LOS PAÍSES BAJOS:

C. SCHURMANN
31 October 1958

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭
За Новую Зеландию
POR NUEVA ZELANDIA:

Foss SHANAHAN
29 October 1958

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜
За Никарагуа
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國
За Королевство Норвегии
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦
За Пакистан
POR EL PAKISTÁN:

Aly KHAN
31st October 1958

FOR PANAMA:
POUR LE PANAMA:
巴拿馬
За Панаму
POR PANAMÁ:

Carlos SUCRE C
2.5.1958

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭
За Парагвай
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯
За Перу
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國
За Филиппинскую Республику
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭
За Польшу
FOR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙
За Португалию
POR PORTUGAL:

Sous réserve de ratification
Vasco Vieira GARIN
28 octobre 1958

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞
За Румынию
POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾
За Сан-Марино
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯
За Саудовскую Аравию
FOR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙
За Испанию
FOR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹
За Судан
FOR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典
За Швецию
POR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士
За Швейцарию
POR SUIZA:

F. SCHNYDER
22 octobre 1958

FOR THAILAND:
POUR LA THAÏLANDE:
泰國
За Таиланд
POR TAILANDIA:

LUANG CHAKRAPANI SRISILVISUDDHI
BOON INDRAMBARYA

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞
За Тунис
POR TÚNEZ:

Mongi SLIM
Le 30 octobre 1958

FOR TURKEY:
POUR LA TURQUIE:
土耳其
За Турцию
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國
За Украинскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦

За Южно-Африканский Союз

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯邦

За Союз Советских Социалистических Республик

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE UNIE:

聯合阿拉伯共和國

За Объединенную Арабскую Республику

FOR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國
За Соединенное Королевство Великобритании и Северной Ирландии
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierson DIXON

9 Sept. 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國
За Соединенные Штаты Америки
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Arthur H. DEAN

15 Sept. 1958

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭
За Уругвай
POR EL URUGUAY:

Alvaro ALVAREZ

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉
За Венесуэлы
POR VENEZUELA:

Ad referendum
Carlos SOSA RODRÍGUEZ
October 30th 1958

FOR VIET-NAM:
POUR LE VIETNAM:
越南
За Вьетнам
POR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門
За Йемен
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫
За ЮГОСЛАВИЈУ
POR YUCOESLAVIA:

Avec la réserve de ratification

Milan BARTOS

V. POPOVIC

UNITED NATIONS CONFERENCE
ON THE LAW OF THE SEA

CONVENTION
ON THE CONTINENTAL SHELF



UNITED NATIONS
1958

Annex IV

CONVENTION ON THE CONTINENTAL SHELF

The States Parties to this Convention

Have agreed as follows:

Article 1

For the purpose of these articles, the term "continental shelf" is used as referring (a) to the seabed and subsoil of the submarine areas adjacent to the coast but outside the area of the territorial sea, to a depth of 200 metres or, beyond that limit, to where the depth of the superjacent waters admits of the exploitation of the natural resources of the said areas; (b) to the seabed and subsoil of similar submarine areas adjacent to the coasts of islands.

Article 2

1. The coastal State exercises over the continental shelf sovereign rights for the purpose of exploring it and exploiting its natural resources.

2. The rights referred to in paragraph 1 of this article are exclusive in the sense that if the coastal State does not explore the continental shelf or exploit its natural resources, no one may undertake these activities, or make a claim to the continental shelf, without the express consent of the coastal State.

3. The rights of the coastal State over the continental shelf do not depend on occupation, effective or notional, or on any express proclamation.

4. The natural resources referred to in these articles consist of the mineral and other

non-living resources of the seabed and subsoil together with living organisms belonging to sedentary species, that is to say, organisms which, at the harvestable stage, either are immobile on or under the seabed or are unable to move except in constant physical contact with the seabed or the subsoil.

Article 3

The rights of the coastal State over the continental shelf do not affect the legal status of the superjacent waters as high seas, or that of the airspace above those waters.

Article 4

Subject to its right to take reasonable measures for the exploration of the continental shelf and the exploitation of its natural resources, the coastal State may not impede the laying or maintenance of submarine cables or pipe lines on the continental shelf.

Article 5

1. The exploration of the continental shelf and the exploitation of its natural resources must not result in any unjustifiable interference with navigation, fishing or the conservation of the living resources of the sea, nor result in any interference with fundamental oceanographic or other scientific research carried out with the intention of open publication.

2. Subject to the provisions of paragraphs 1 and 6 of this article, the coastal State is en-

titled to construct and maintain or operate on the continental shelf installations and other devices necessary for its exploration and the exploitation of its natural resources, and to establish safety zones around such installations and devices and to take in those zones measures necessary for their protection.

3. The safety zones referred to in paragraph 2 of this article may extend to a distance of 500 metres around the installations and other devices which have been erected, measured from each point of their outer edge. Ships of all nationalities must respect these safety zones.

4. Such installations and devices, though under the jurisdiction of the coastal State, do not possess the status of islands. They have no territorial sea of their own, and their presence does not affect the delimitation of the territorial sea of the coastal State.

5. Due notice must be given of the construction of any such installations, and permanent means for giving warning of their presence must be maintained. Any installations which are abandoned or disused must be entirely removed.

6. Neither the installations or devices, nor the safety zones around them, may be established where interference may be caused to the use of recognized sea lanes essential to international navigation.

7. The coastal State is obliged to undertake, in the safety zones, all appropriate measures for the protection of the living resources of the sea from harmful agents.

8. The consent of the coastal State shall be obtained in respect of any research concerning the continental shelf and undertaken there. Nevertheless the coastal State shall not normally withhold its consent if the request is

submitted by a qualified institution with a view to purely scientific research into the physical or biological characteristics of the continental shelf, subject to the proviso that the coastal State shall have the right, if it so desires, to participate or to be represented in the research, and that in any event the results shall be published.

Article 6

1. Where the same continental shelf is adjacent to the territories of two or more States whose coasts are opposite each other, the boundary of the continental shelf appertaining to such States shall be determined by agreement between them. In the absence of agreement, and unless another boundary line is justified by special circumstances, the boundary is the median line, every point of which is equidistant from the nearest points of the baselines from which the breadth of the territorial sea of each State is measured.

2. Where the same continental shelf is adjacent to the territories of two adjacent States, the boundary of the continental shelf shall be determined by agreement between them. In the absence of agreement, and unless another boundary line is justified by special circumstances, the boundary shall be determined by application of the principle of equidistance from the nearest points of the baselines from which the breadth of the territorial sea of each State is measured.

3. In delimiting the boundaries of the continental shelf, any lines which are drawn in accordance with the principles set out in paragraphs 1 and 2 of this article should be defined with reference to charts and geographical features as they exist at a particular date, and reference should be made to fixed permanent identifiable points on the land.

Article 7

The provisions of these articles shall not prejudice the right of the coastal State to exploit the subsoil by means of tunnelling irrespective of the depth of water above the subsoil.

Article 8

This Convention shall, until 31 October 1958, be open for signature by all States Members of the United Nations or of any of the specialized agencies, and by any other State invited by the General Assembly of the United Nations to become a Party to the Convention.

Article 9

This Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

Article 10

This Convention shall be open for accession by any States belonging to any of the categories mentioned in article 8. The instruments of accession shall be deposited with the Secretary-General of the United Nations.

Article 11

1. This Convention shall come into force on the thirtieth day following the date of deposit of the twenty-second instrument of ratification or accession with the Secretary-General of the United Nations.

2. For each State ratifying or acceding to the Convention after the deposit of the twenty-second instrument of ratification or accession, the Convention shall enter into force on the thirtieth day after deposit by such State of its instrument of ratification or accession.

Article 12

1. At the time of signature, ratification or accession, any State may make reservations to articles of the Convention other than to articles 1 to 3 inclusive.

2. Any Contracting State making a reservation in accordance with the preceding paragraph may at any time withdraw the reservation by a communication to that effect addressed to the Secretary-General of the United Nations.

Article 13

1. After the expiration of a period of five years from the date on which this Convention shall enter into force, a request for the revision of this Convention may be made at any time by any Contracting Party by means of a notification in writing addressed to the Secretary-General of the United Nations.

2. The General Assembly of the United Nations shall decide upon the steps, if any, to be taken in respect of such request.

Article 14

The Secretary-General of the United Nations shall inform all States Members of the United Nations and the other States referred to in article 8:

(a) Of signatures to this Convention and of the deposit of instruments of ratification or accession, in accordance with articles 8, 9 and 10;

(b) Of the date on which this Convention will come into force, in accordance with article 11;

(c) Of requests for revision in accordance with article 13;

(d) Of reservations to this Convention, in accordance with article 12.

Article 15

The original of this Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article 8.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed this Convention.

DONE at Geneva, this twenty-ninth day of April one thousand nine hundred and fifty-eight.

CONFERENCE DES NATIONS UNIES
SUR LE DROIT DE LA MER

CONVENTION
SUR LE PLATEAU CONTINENTAL



NATIONS UNIES
1958

Annexe IV

CONVENTION SUR LE PLATEAU CONTINENTAL

Les Etats parties à la présente Convention

Sont convenus des dispositions suivantes:

Article premier

Aux fins des présents articles, l'expression "plateau continental" est utilisée pour désigner: a) le lit de la mer et le sous-sol des régions sous-marines adjacentes aux côtes, mais situées en dehors de la mer territoriale, jusqu'à une profondeur de 200 mètres ou, au-delà de cette limite, jusqu'au point où la profondeur des eaux surjacentes permet l'exploitation des ressources naturelles desdites régions; b) le lit de la mer et le sous-sol des régions sous-marines analogues qui sont adjacentes aux côtes des îles.

Article 2

1. L'Etat riverain exerce des droits souverains sur le plateau continental aux fins de l'exploration de celui-ci et de l'exploitation de ses ressources naturelles.

2. Les droits visés au paragraphe 1 du présent article sont exclusifs en ce sens que, si l'Etat riverain n'explore pas le plateau continental ou n'exploite pas ses ressources naturelles, nul ne peut entreprendre de telles activités ni revendiquer de droits sur le plateau continental sans le consentement exprès de l'Etat riverain.

3. Les droits de l'Etat riverain sur le plateau continental sont indépendants de l'occupation effective ou fictive aussi bien que de toute proclamation expresse.

4. Les ressources naturelles visées dans les présents articles comprennent les ressources minérales et autres ressources non vivantes du lit de la mer et du sous-sol, ainsi que les organismes vivants qui appartiennent aux espèces sédentaires, c'est-à-dire les organismes qui, au stade où ils peuvent être pêchés, sont soit immobiles sur le lit de la mer ou au-dessous de ce lit, soit incapables de se déplacer si ce n'est en restant constamment en contact physique avec le lit de la mer ou le sous-sol.

Article 3

Les droits de l'Etat riverain sur le plateau continental ne portent pas atteinte au régime des eaux surjacentes en tant que haute mer, ni à celui de l'espace aérien situé au-dessus de ces eaux.

Article 4

L'Etat riverain ne peut entraver la pose ou l'entretien de câbles ou de pipe-lines sous-marins sur le plateau continental, réserve faite de son droit de prendre des mesures raisonnables pour l'exploration du plateau continental et l'exploitation de ses ressources naturelles.

Article 5

1. L'exploration du plateau continental et l'exploitation de ses ressources naturelles ne doivent pas avoir pour effet de gêner d'une manière injustifiable la navigation, la pêche ou la conservation des ressources biologiques de la mer, ni de gêner les recherches océanographiques fondamentales ou les autres

recherches scientifiques effectuées avec l'intention d'en publier les résultats.

2. Sous réserve des dispositions des paragraphes 1 et 6 du présent article, l'Etat riverain a le droit de construire et d'entretenir ou de faire fonctionner sur le plateau continental les installations et autres dispositifs nécessaires pour l'exploration de celui-ci et l'exploitation de ses ressources naturelles, et d'établir des zones de sécurité autour de ces installations ou dispositifs et de prendre dans ces zones les mesures nécessaires à leur protection.

3. Les zones de sécurité visées au paragraphe 2 du présent article peuvent s'étendre à une distance de 500 mètres autour des installations ou autres dispositifs qui ont été aménagés, mesurée à partir de chaque point de leur bord extérieur. Les navires de toutes nationalités sont tenus de respecter ces zones de sécurité.

4. Ces installations ou dispositifs, tout en étant soumis à la juridiction de l'Etat riverain, n'ont pas le statut d'îles. Ils n'ont pas de mer territoriale qui leur soit propre, et leur présence n'influe pas sur la délimitation de la mer territoriale de l'Etat riverain.

5. Avis doit être dûment donné de la construction de ces installations, et l'entretien des moyens permanents de signalisation nécessaires doit être assuré. Toutes les installations abandonnées ou ne servant plus doivent être complètement enlevées.

6. Ni les installations ou dispositifs, ni les zones de sécurité établies autour de ceux-ci ne doivent être situés dans des parages où ils peuvent gêner l'utilisation des routes maritimes régulières indispensables à la navigation internationale.

7. L'Etat riverain est tenu de prendre dans les zones de sécurité toutes les mesures propres à protéger les ressources biologiques de la mer contre les agents nuisibles.

8. Le consentement de l'Etat riverain doit être obtenu pour toutes recherches touchant le plateau continental entreprises sur place. Toutefois, l'Etat riverain ne refusera normalement pas son consentement lorsque la demande sera présentée par une institution qualifiée, en vue de recherches de nature purement scientifique concernant les caractéristiques physiques ou biologiques du plateau continental, à condition que l'Etat riverain puisse, s'il le souhaite, participer à ces recherches ou s'y faire représenter, et qu'en tout cas les résultats en soient publiés.

Article 6

1. Dans le cas où un même plateau continental est adjacent aux territoires de deux ou plusieurs Etats dont les côtes se font face, la délimitation, mesurée à partir de chaque point Etats est déterminée par accord entre ces Etats. A défaut d'accord, et à moins que des circonstances spéciales ne justifient une autre délimitation, celle-ci est constituée par la ligne médiane dont tous les points sont équidistants des points les plus proches des lignes de base à partir desquelles est mesurée la largeur de la mer territoriale de chacun de ces Etats.

2. Dans le cas où un même plateau continental est adjacent aux territoires de deux Etats limitrophes, la délimitation du plateau continental est déterminée par accord entre ces Etats. A défaut d'accord, et à moins que des circonstances spéciales ne justifient une autre délimitation, celle-ci s'opère par application du principe de l'équidistance des points les plus proches des lignes de base à partir desquelles est mesurée la largeur de la mer territoriale de chacun de ces Etats.

3. Lors de la délimitation du plateau continental, toute ligne de démarcation établie conformément aux principes mentionnés dans les paragraphes 1 et 2 du présent article

devrait être définie par référence aux cartes et aux caractéristiques géographiques existant à une date donnée, et il devrait être fait mention de points de repère fixes et permanents à terre.

Article 7

Les dispositions des présents articles n'affectent en rien le droit de l'Etat riverain d'exploiter le sous-sol en recourant au percement de tunnels, quelle que soit la hauteur des eaux au-dessus du sous-sol.

Article 8

La présente Convention sera, jusqu'au 31 octobre 1958, ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou d'une institution spécialisée, ainsi que de tout autre Etat invité par l'Assemblée générale des Nations Unies à devenir partie à la Convention.

Article 9

La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 10

La présente Convention sera ouverte à l'adhésion de tout Etat appartenant à l'une des catégories mentionnées à l'article 8. Les instruments d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 11

1. La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt auprès du Secrétaire général de l'Or-

ganisation des Nations Unies du vingt-deuxième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du vingt-deuxième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le trentième jour après le dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 12

1. Au moment de la signature, de la ratification ou de l'adhésion, tout Etat pourra formuler des réserves aux articles de la Convention autres que les articles 1 à 3 inclus.

2. Tout Etat contractant ayant formulé des réserves conformément au paragraphe précédent pourra à tout moment les retirer par une communication à cet effet adressée au Secrétaire général de l'Organisation des Nations Unies.

Article 13

1. Après expiration d'une période de cinq ans à partir de la date à laquelle la présente Convention entrera en vigueur, une demande de révision de la présente Convention peut être formulée en tout temps, par toute partie contractante, par voie de notification écrite adressée au Secrétaire général de l'Organisation des Nations Unies.

2. L'Assemblée générale des Nations Unies statue sur les mesures à prendre, le cas échéant, au sujet de cette demande.

Article 14

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres

de l'Organisation des Nations Unies et aux autres États visés à l'article 8:

a) Les signatures apposées à la présente Convention et le dépôt des instruments de ratification ou d'adhésion, conformément aux articles 8, 9 et 10;

b) La date à laquelle la présente Convention entrera en vigueur, conformément à l'article 11;

c) Les demandes de révision présentées conformément à l'article 13;

d) Les réserves à cette Convention présentées conformément à l'article 12.

Article 15

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en fera tenir copie certifiée conforme à tous les États visés à l'article 8.

EN FOI DE QUOI les plénipotentiaires sous-signés, dûment autorisés par leurs gouvernements respectifs, ont signé la présente Convention.

FAIT à Genève, le vingt-neuf avril mil neuf cent cinquante-huit.

聯合國海洋法會議

大陸礁層公約



聯合國
一九五八

附件肆

大陸礁層公約

本公約當事各國，
議定條款如下：

第一條

本條款稱“大陸礁層”者謂：(甲)鄰接海岸但在領海以外之海底區域之海床及底土，其上海水深度不逾二百公尺，或雖逾此限度而其上海水深度仍使該區域天然資源有開發之可能性者；(乙)鄰接島嶼海岸之類似海底區域之海床及底土。

第二條

一。沿海國為探測大陸礁層及開發其天然資源之目的，對大陸礁層行使主權上權利。

二。本條第一項所稱權利為專屬權利，沿海國如不探測大陸礁層或開發其天然資源，非經其明示同意，任何人不得從事此項工作或對大陸礁層有所主張。

三。沿海國對大陸礁層之權利不以實際或觀念上之占領或明文公告為條件。

四。本條款所稱天然資源包括在海床及底土之礦物及其他無生資源以及定着類之有機體，亦即於可予採捕時期，在海床上下固定不動，或非與海床或底土在形態上經常接觸即不能移動之有機體。

第三條

沿海國對於大陸礁層之權利不影響其上海水為公海之法律地位，亦不影響海水上空之法律地位。

第四條

沿海國除為探測大陸礁層及開發其天然資源有權採取合理措施外，對於在大陸礁層上敷設或維持海底電纜或管線不得加以阻礙。

第五條

一。探測大陸礁層及開發其天然資源不得使航行、捕魚或海中生物資源之養護受任何不當之妨害，亦不得對於以公開發表為目的而進行之基本海洋學研究或其他科學研究有任何妨害。

二。以不違反本條第一項及第六條之規定為限，沿海國有權在大陸礁層上建立、維持或使用為探測大陸礁層及開發其天然資源所必要之設置及其他裝置，並有權在此項設置與裝置之周圍設定安全區以及在安全區內採取保護設置及裝置之必要措施。

三。本條第二項所稱之安全區得以已建各項設置及其他裝置周圍五百公尺之距離為範圍，自設置與裝置之外緣各點起算之。各國船舶必須尊重此種安全區。

四。此種設置與裝置雖受沿海國管轄，但不具有島嶼之地位。此種設置與裝置本身並無領海，其存在不影響沿海國領海界限之劃定。

五。關於此項設置之建立必須妥為通告，並須常設警告其存在之裝置。凡經廢棄或不再使用之設置必須全部拆除。

六。此項設置或位於其周圍之安全區不得建於對國際航行所必經之公認海道可能妨害其使用之地點。

七。沿海國負有在安全區內採取一切適當辦法以保護海洋生物資源免遭有害物劑損害之義務。

八。對大陸礁層從事實地研究必須徵得沿海國之同意。倘有適當機構提出請求而目的係在對大陸礁層之物理或生物特徵作純粹科學性之研究者，沿海國通常不得拒予同意，但沿海國有意時，有權加入或參與研究，研究之結果不論在何情形下均應發表。

第六條

一。同一大陸礁層鄰接兩個以上海岸相向國家之領土時，其分屬各該國部份之界線由有關各國以協議定之。倘無協議，除因情形特殊應另定界線外，以每一點均與測算每一國領海寬度之基線上最近各點距離相等之中央線為界線。

二。同一大陸礁層鄰接兩個毗鄰國家之領土時，其界線由有關兩國以協議定之。倘無協議，除因情形特殊應另定界線外，其界線應適用與測算每一國領海寬度之基線上最近各點距離相等之原則定之。

三。劃定大陸礁層之界限时，凡依本條第一項及第二項所載原則劃成之界線，應根據特定期日所有之海圖及地理特徵訂明之，並應指明陸上固定、永久而可資辨認之處。

第七條

沿海國以穿鑿隧道方法開發底土之權利無論其上海水深度如何，均不受本條款規定之影響。

第八條

本公約在一九五八年十月三十一日以前聽由聯合國或任何專門機關之全體會員國及經由聯合國大會邀請參加為本公約當事一方之任何其他國家簽署。

第九條

本公約應予批准。批准文件應送交聯合國秘書長存放。

第十條

本公約應聽由屬於第八條所稱任何一類之國家加入。加入文件應送交聯合國秘書長存放。

第十一條

一。本公約應於第二十二件批准或加入文件送交聯合國秘書長存放之日後第三十日起發生效力。

二。對於在第二十二件批准或加入文件存放後批准或加入本公約之國家，本公約應於各該國存放批准或加入文件後第三十日起發生效力。

第十二條

一。任何國家得於簽署、批准或加入時對本公約第一條至第三條以外各條提出保留。

二。依前項規定提出保留之任何締約國得隨時通知聯合國秘書長撤回保留。

第十三條

一。締約任何一方得於本公約生效之日起滿五年後隨時書面通知聯合國秘書長請求修改本公約。

二。對於此項請求應採何種步驟，由聯合國大會決定之。

第十四條

聯合國秘書長應將下列事項通知聯合國各會員國及第八條所稱之其他國家：

(甲) 依第八條、第九條及第十條對本公約所爲之簽署及送存之批准或加入文件；

(乙) 依第十一條本公約發生效力之日期；

(丙) 依第十三條所提關於修改本公約之請求；

(丁) 依第十二條對本公約提出之保留。

第十五條

本公約之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第八條所稱各國。

爲此，下列全權代表各秉本國政府正式授予簽字之權，謹簽字於本公約，以昭信守。

公曆一千九百五十八年四月二十九日
訂於日內瓦。

КОНФЕРЕНЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ МОРСКОГО ПРАВА

КОНВЕНЦИЯ
О КОНТИНЕНТАЛЬНОМ ШЕЛЬФЕ



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1958

КОНВЕНЦИЯ О КОНТИНЕНТАЛЬНОМ ШЕЛЬФЕ

Государства-Стороны настоящей Конвенции согласились о нижеследующем:

Статья 1

В настоящих статьях термин «континентальный шельф» употребляется применительно а) к поверхности и недрам морского дна подводных районов, примыкающих к берегу, но находящихся вне зоны территориального моря, до глубины 200 метров или, за этим пределом, до такого места, до которого глубина покрывающих вод позволяет разработку естественных богатств этих районов; б) к поверхности и недрам подобных подводных районов, примыкающих к берегам островов.

Статья 2

1. Прибрежное государство осуществляет над континентальным шельфом суверенные права в целях разведки и разработки его естественных богатств.

2. Права, упомянутые в пункте 1 настоящей статьи, являются исключительными в том смысле, что если прибрежное государство не производит разведки континентального шельфа или не разрабатывает его естественных богатств, никто другой не может делать этого или иметь притязания на его континентальный шельф без его прямого согласия.

3. Права прибрежного государства на континентальный шельф не зависят от наличия эффективной или фиктивной оккупации им шельфа или от прямого об этом заявления.

4. Упомянутые в настоящих статьях естественные богатства включают минеральные и прочие неживые ресурсы поверхности и недр морского дна, а также живые организмы «сидячих» видов, т. е. организмы, которые в надлежащий, с промысловой точки зрения, период своего развития либо прикреплены к морскому дну или под ним, либо могут передвигаться только по морскому дну или же в его недрах.

Статья 3

Права прибрежного государства на континентальный шельф не затрагивают ни правового статуса покрывающих вод как открытого моря, ни правового статуса воздушного пространства над этими водами.

Статья 4

Прибрежное государство не может препятствовать прокладке или поддержанию в исправности подводных кабелей или трубопроводов на континентальном шельфе, кроме тех случаев, когда оно осуществляет свое право принимать разумные меры для разведки шельфа и разработки его естественных богатств.

Статья 5

1. Разведка континентального шельфа и разработка его естественных богатств не должны создавать неоправдываемой помехи судоходству, рыболовству или охране живых ресурсов моря, а также не должны создавать препятствий капитальным океанографическим или иным научным исследованиям, выполняемым с целью опубликования.

2. С соблюдением постановлений пунктов 1 и 6 настоящей статьи, прибрежному государству принадлежит право возводить, содержать или эксплуатировать на континентальном шельфе сооружения и иные установки, необходимые для разведки и разработки его естественных богатств, а также создавать зоны безопасности вокруг этих сооружений и установок и принимать в этих зонах меры, необходимые для их охраны.

3. Зоны безопасности, упомянутые в пункте 2 настоящей статьи, могут простираться на расстоянии 500 метров вокруг возведенных сооружений и других установок, считая от каждой точки их наружного края. Суда всех национальностей обязаны соблюдать эти зоны безопасности.

4. Такие сооружения или установки, хотя они и находятся под юрисдикцией прибрежного государства, не имеют статуса островов. Они не имеют своего территориального моря, и их наличие не влияет на определение границ территориального моря прибрежного государства.

5. О возведении таких сооружений должны даваться надлежащие оповещения, а также должны поддерживаться постоянные средства предупреждения об их наличии. Сооружения, покинутые или более не эксплуатируемые, должны быть полностью убраны.

6. Ни сами эти сооружения или установки, ни окружающие зоны безопасности не могут находить-

ся в местах, где они могут служить помехой на обычных морских путях, имеющих существенное значение для международного судоходства.

7. Прибрежное государство обязано принимать в зону безопасности все надлежащие меры охраны морских живых ресурсов от вредоносных воздействий.

8. Для исследования на месте континентального шельфа требуется согласие прибрежного государства. Прибрежное государство не должно, однако, как общее правило, отказывать в своем согласии, если просьба исходит от обладающего надлежащей квалификацией учреждения в связи с проведением чисто научного исследования физических или биологических свойств континентального шельфа, при условии, однако, что прибрежное государство имеет право, если оно того пожелает, участвовать или же быть представленным в исследовании и что, во всяком случае, результаты последнего должны подлежать опубликованию.

Статья 6

1. Если один и тот же континентальный шельф примыкает к территориям двух или более государств, берега которых расположены один против другого, граница континентального шельфа, принадлежащего каждому государству, определяется соглашением между ними. При отсутствии соглашения и если иная линия границы не оправдывается особыми обстоятельствами, границей служит средняя линия, каждая точка которой равно отстоит от ближайших точек тех исходных линий, от которых отмеряется ширина территориального моря каждого из этих государств.

2. Если один и тот же континентальный шельф примыкает к территориям двух смежных государств, граница шельфа определяется соглашением между ними. При отсутствии соглашения и если иная линия границы не оправдывается особыми обстоятельствами, граница определяется по принципу равного отстояния от ближайших точек тех исходных линий, от которых отмеряется ширина территориального моря каждого из этих двух государств.

3. При разграничении континентального шельфа линии, проводимые с применением принципов, изложенных в пунктах 1 и 2 настоящей статьи, должны определяться ссылками на морские карты и географические признаки, существующие в данное время, а также на неподвижные постоянные ориентиры на суше.

Статья 7

Положениями настоящих статей не затрагивается право прибрежного государства разрабатывать недра путем прокладки туннелей, независимо от глубины водного покрова недр.

Статья 8

Настоящая Конвенция открыта до 31 октября 1958 года для подписания ее всеми государствами-членами Организации Объединенных Наций или любого из специализированных учреждений и любым другим государством, которое будет приглашено Генеральной Ассамблеей стать стороной Конвенции.

Статья 9

Настоящая Конвенция подлежит ратификации. Акты ратификации депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 10

Настоящая Конвенция остается открытой для присоединения к ней государств, принадлежащих к любой из категорий, упомянутых в статье 8. Акты присоединения депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 11

1. Настоящая Конвенция вступает в силу на тридцатый день, считая со дня, следующего за датой депонирования у Генерального Секретаря Организации Объединенных Наций двадцать второго акта ратификации или присоединения.

2. В отношении каждого государства, ратифицировавшего Конвенцию или присоединившегося к ней после депонирования двадцать второго акта ратификации или присоединения, Конвенция вступает в силу на тридцатый день после депонирования этим государством своего акта ратификации или присоединения.

Статья 12

1. При подписании, ратификации или присоединении любое государство может сделать оговорки в отношении статей Конвенции, кроме статей с 1 по 3 включительно.

2. Договаривающееся Государство, сделавшее оговорки в соответствии с предшествующим пунктом, может в любое время взять таковые обратно путем извещения об этом Генерального Секретаря Организации Объединенных Наций.

Статья 13

1. По истечении пяти лет со дня вступления настоящей Конвенции в силу каждая из Договаривающихся Сторон может в любое время посредством письменного заявления на имя Генерального Секретаря Организации Объединенных Наций просить о пересмотре настоящей Конвенции.

2. Генеральная Ассамблея Организации Объединенных Наций постановляет, в соответствующих

случаях, о подлежащих принятию в связи с этим заявлениям мерах.

Статья 14

Генеральный Секретарь Организации Объединенных Наций сообщает всем государствам-членам Организации Объединенных Наций и другим государствам, упомянутым в статье 8:

- а) о каждом подписании настоящей Конвенции и о депонировании актов ратификации или присоединения, согласно статьям 8, 9 и 10;
- б) о дате вступления настоящей Конвенции в силу, согласно статье 11;
- с) о просьбах о пересмотре, согласно статье 13; и
- д) об оговорках к настоящей Конвенции, согласно статье 12.

Статья 15

Подлинник настоящей Конвенции, русский, английский, испанский, китайский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря Организации Объединенных Наций, который рассылает заверенные копии всем государствам, упомянутым в статье 8.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, должным образом на то уполномоченные своими правительствами, подписали настоящую Конвенцию.

СОВЕРШЕНО в Женеве двадцать девятого апреля тысяча девятьсот пятьдесят восьмого года.

CONFERENCIA DE LAS NACIONES UNIDAS
SOBRE EL DERECHO DEL MAR

CONVENCION
SOBRE LA PLATAFORMA CONTINENTAL



NACIONES UNIDAS
1958

Anexo IV

CONVENCION SOBRE LA PLATAFORMA CONTINENTAL

Los Estados Partes en la Convención

Han convenido en lo siguiente:

Artículo 1

Para los efectos de estos artículos, la expresión "plataforma continental" designa: a) el lecho del mar y el subsuelo de las zonas submarinas adyacentes a las costas pero situadas fuera de la zona del mar territorial, hasta una profundidad de 200 metros o, más allá de este límite, hasta donde la profundidad de las aguas suprayacentes permita la explotación de los recursos naturales de dichas zonas; b) el lecho del mar y el subsuelo de las regiones submarinas análogas, adyacentes a las costas de islas.

Artículo 2

1. El Estado ribereño ejerce derechos de soberanía sobre la plataforma continental a los efectos de su exploración y de la explotación de sus recursos naturales.

2. Los derechos a que se refiere el párrafo 1 de este artículo son exclusivos en el sentido de que, si el Estado ribereño no explora la plataforma continental o no explota los recursos naturales de ésta, nadie podrá emprender estas actividades o reivindicar la plataforma continental sin expreso consentimiento de dicho Estado.

3. Los derechos del Estado ribereño sobre la plataforma continental son independientes de su ocupación real o ficticia, así como de toda declaración expresa.

4. A los efectos de estos artículos, se entiende por "recursos naturales" los recursos minerales y otros recursos no vivos del lecho del mar y del subsuelo. Dicha expresión comprende, asimismo, los organismos vivos, pertenecientes a especies sedentarias, es decir, aquellos que en el período de explotación están inmóviles en el lecho del mar o en su subsuelo, o sólo pueden moverse en constante contacto físico con dichos lecho y subsuelo.

Artículo 3

Los derechos del Estado ribereño sobre la plataforma continental no afectan al régimen de las aguas suprayacentes como alta mar, ni al del espacio aéreo situado sobre dichas aguas.

Artículo 4

A reserva de su derecho a tomar medidas razonables para la exploración de la plataforma continental y la explotación de sus recursos naturales, el Estado ribereño no puede impedir el tendido ni la conservación de cables o tuberías submarinos en la plataforma continental.

Artículo 5

1. La exploración de la plataforma continental y la explotación de sus recursos naturales no deben causar un entorpecimiento injustificado de la navegación, la pesca o la conservación de los recursos vivos del mar, ni entorpecer las investigaciones oceanográficas fundamentales u otras investigaciones científicas.

cas, que se realicen con intención de publicar los resultados.

2. A reserva de lo dispuesto en los párrafos 1 y 6 de este artículo, el Estado ribereño tiene derecho a construir, mantener y hacer funcionar en la plataforma continental las instalaciones y otros dispositivos necesarios para explorarla y para explotar sus recursos naturales, así como a establecer zonas de seguridad alrededor de tales instalaciones y dispositivos, y a adoptar en dichas zonas las disposiciones necesarias para proteger las referidas instalaciones y dispositivos.

3. Las zonas de seguridad mencionadas en el párrafo 2 del presente artículo podrán extenderse hasta una distancia de 500 metros alrededor de las instalaciones y otros dispositivos que se hayan construido, medida desde cada uno de los puntos de su límite exterior. Los buques de todas las nacionalidades respetarán estas zonas de seguridad.

4. Aunque dichas instalaciones y dispositivos se hallen bajo la jurisdicción del Estado ribereño, no tendrán la condición jurídica de islas. No tendrán mar territorial propio y su presencia no afectará a la delimitación del mar territorial del Estado ribereño.

5. La construcción de cualquiera de dichas instalaciones será debidamente notificada y se mantendrán medios permanentes para señalar su presencia. Todas las instalaciones abandonadas o en desuso serán completamente suprimidas.

6. Las instalaciones o dispositivos y las zonas de seguridad circundantes no se establecerán en lugares donde puedan entorpecer la utilización de rutas marítimas ordinarias que sean indispensables para la navegación internacional.

7. El Estado ribereño está obligado a adoptar, en las zonas de seguridad, todas las medi-

das adecuadas para proteger los recursos vivos del mar contra agentes nocivos.

8. Para toda investigación que se relacione con la plataforma continental y que se realice allí, deberá obtenerse el consentimiento del Estado ribereño. Sin embargo, el Estado ribereño no negará normalmente su consentimiento cuando la petición sea presentada por una institución competente, en orden a efectuar investigaciones de naturaleza puramente científica referentes a las características físicas o biológicas de la plataforma continental, siempre que el Estado ribereño pueda, si lo desea, tomar parte en esas investigaciones o hacerse representar en ellas y que, de todos modos, se publiquen los resultados.

Artículo 6

1. Cuando una misma plataforma continental sea adyacente al territorio de dos o más Estados cuyas costas estén situadas una frente a otra, su delimitación se efectuará por acuerdo entre ellos. A falta de acuerdo, y salvo que circunstancias especiales justifiquen otra delimitación, ésta se determinará por la línea media cuyos puntos sean todos equidistantes de los puntos más próximos de las líneas de base desde donde se mide la extensión del mar territorial de cada Estado.

2. Cuando una misma plataforma continental sea adyacente al territorio de dos Estados limítrofes, su delimitación se efectuará por acuerdo entre ellos. A falta de acuerdo, y salvo que circunstancias especiales justifiquen otra delimitación, ésta se efectuará aplicando el principio de la equidistancia de los puntos más próximos de las líneas de base desde donde se mide la extensión del mar territorial de cada Estado.

3. Al efectuar la delimitación de la plataforma continental, todas las líneas que se tracen de conformidad con los principios esta-

blecidos en los párrafos 1 y 2 de este artículo se determinarán con arreglo a las cartas marinas y características geográficas existentes en determinada fecha, debiendo mencionarse, como referencia, puntos fijos permanentes e identificables de la tierra firme.

Artículo 7

Las disposiciones de estos artículos no menoscabarán el derecho del Estado ribereño a explotar el subsuelo mediante túneles, cualquiera que sea la profundidad de las aguas sobre dicho subsuelo.

Artículo 8

Esta Convención quedará abierta hasta el 31 de octubre de 1958 a la firma de todos los Estados Miembros de las Naciones Unidas o de cualquiera de los organismos especializados y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a suscribir la Convención.

Artículo 9

Esta Convención está sujeta a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 10

Esta Convención estará abierta a la adhesión de los Estados incluidos en cualquier categoría mencionada en el artículo 8. Los instrumentos de adhesión se depositarán en poder del Secretario General de las Naciones Unidas.

Artículo 11

1. Esta Convención entrará en vigor el trigésimo día que siga a la fecha en que se haya depositado en poder del Secretario Gene-

ral de las Naciones Unidas el vigésimo segundo instrumento de ratificación o de adhesión.

2. Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de haberse depositado el vigésimo segundo instrumento de ratificación o de adhesión, la Convención entrará en vigor el trigésimo día después de que dicho Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 12

1. En el momento de la firma, de la ratificación o de la adhesión, un Estado podrá formular reservas respecto de los artículos de la Convención, con excepción de los artículos 1 a 3 inclusive.

2. Un Estado contratante que haya formulado reservas de acuerdo con lo dispuesto en el párrafo anterior, podrá anularlas en cualquier momento mediante una comunicación a tal efecto dirigida al Secretario General de las Naciones Unidas.

Artículo 13

1. Una vez expirado el plazo de cinco años a partir de la fecha de entrada en vigor de esta Convención, las Partes Contratantes podrán pedir en todo momento, mediante una comunicación escrita dirigida al Secretario General de las Naciones Unidas, que se revise esta Convención.

2. La Asamblea General de las Naciones Unidas decidirá las medidas que corresponde tomar acerca de esa petición.

Artículo 14

El Secretario General de las Naciones Unidas comunicará a todos los Estados Miembros

de las Naciones Unidas y a todos los demás Estados mencionados en el artículo 8:

a) Cuáles son los países que han firmado esta Convención y los que han depositado los instrumentos de ratificación o de adhesión, de conformidad con lo dispuesto en los artículos 8, 9 y 10;

b) En qué fecha entrará en vigor esta Convención, de conformidad con lo dispuesto en el artículo 11;

c) Las peticiones de revisión hechas de conformidad con el artículo 13;

d) Las reservas formuladas respecto de esta Convención de conformidad con el artículo 12.

Artículo 15

El original de esta Convención, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas a todos los Estados mencionados en el artículo 8.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado esta Convención.

HECHO en Ginebra, a los veintinueve días del mes de abril de mil novecientos cincuenta y ocho.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗
За Афганистан
POR EL AFGANISTÁN:

A. R. PAKHWAK
Oct. 30, 1958

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞
За Албанию
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷
За Аргентину
POR LA ARGENTINA:

A. LESCURE

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞
За Австралию
POR AUSTRALIA:

E. Ronald WALKER
30th October 1958

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利
За Австрию
POR AUSTRIA:

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE:
比利時王國
За Королевство Бельгия
POR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞
За БОЛІВІЮ
FOR BOLIVIA:

M. TAMAYO
17th October, 1958

FOR BRAZIL:
POUR LE BRÉSIL:
巴西
За Бразилію
FOR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞
За Болгарію
FOR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
緬甸聯邦
За БИРМАНСКИЙ СОЮЗ
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國
За Белорусскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

K. KISELEV
31.X.1958

FOR CAMBODIA:
POUR LE CAMBODGE:
高棉
За Камбоджу
POR CAMBOJA:

FOR CANADA:
POUR LE CANADA:
加拿大
За Канаду
POR EL CANADÁ:

George A. DREW

FOR CEYLON:
POUR CEYLAN:
錫蘭
За Цейлон
POR CEILÁN:

C. COREA
30/X/58

FOR CHILE:
POUR LE CHILI:
智利
За Чили
POR CHILE:

José SERRANO
October 31st. 1958

FOR CHINA:
POUR LA CHINE:
中國
За Китаѣ
POR LA CHINA:

Liu Chieh
Yu-chi HSUEH

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞
За Колумбію
POR COLOMBIA:

Juan URIBE HOLGUÍN
José Joaquín CAICEDO CASTILLA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加
За Коста-Рику
POR COSTA RICA:

Raúl TREJOS FLORES

FOR CUBA:
POUR CUBA:
古巴
За Кубу
POR CUBA:

F. V. GARCÍA AMADOR

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫
За Чехословакию
POR CHECOESLOVAKIA:

Karel KURKA
31 October 1958

FOR DENMARK:
POUR LE DANEMARK:
丹麥
За Данию
POR DINAMARCA:

Max SORENSEN
T. OLDENBURG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國
За Доминиканскую Республику
POR LA REPÚBLICA DOMINICANA:

A. ALVAREZ AYBAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多
За Эквадор
POR EL ECUADOR:

José A. CORREA
Oct. 31/1958

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多
За Сальвадор
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞
За Эфиопию
FOR ETIOPIA:

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALAISIE:
馬來亞聯邦
За Малайскую Федерацию
FOR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭
За Финляндию
FOR FINLANDIA:

G. A. GRIPENBERG
27 octobre 1958

FOR FRANCE:
POUR LA FRANCE:
法蘭西
За Францию
POR FRANCIA:

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國
За Федеративную Республику Германии
POR LA REPÚBLICA FEDERAL ALEMANA:

Werner DANKWORT *
30 October 1958

FOR GHANA:
POUR LE GHANA.
迦納
За Гану
POR GHANA:

Richard QUARSHIE
K. B. ASANTE

* *Statement*: "In signing the Convention on the Continental Shelf of 29 April 1958, the Federal Republic of Germany declares with reference to article 5, paragraph 1 of the Convention on the Continental Shelf that in the opinion of the Federal Government article 5, paragraph 1 guarantees the exercise of fishing rights (*Fischerei*) in the waters above the continental shelf in the manner hitherto generally in practice."

Traduction du Secrétariat: En signant la Convention du 29 avril 1958 sur le plateau continental, la République fédérale d'Allemagne tient à préciser qu'à son avis, le paragraphe 1 de l'article 5 de ladite Convention garantit l'exercice des droits de pêche (*Fischerei*) dans les eaux adjacentes au plateau continental, dans les conditions où ces droits ont été généralement exercés jusqu'à présent.

FOR GREECE:
POUR LA GRÈCE:
希臘
За Грецію
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉
За Гватемалу
POR GUATEMALA:

L. AYCINENA SALAZAR

FOR HAÏTI:
POUR HAÏTI:
海地
За Гаїтї
POR HAÏTÍ:

RICAL

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷
За Святейшій Престол
POR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯
За Гондурас
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利
За Венгрію
POR HUNGRÍA:

FOR ICELAND:
POUR L'ISLANDE:
冰島
За Иславдехю
POR ISLANDIA:

H. G. ANDERSEN

FOR INDIA:
POUR L'INDE:
印度
За Индию
POR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞
За Индонезию
POR INDONESIA:

Ahmad SOEBARDJO
8th May 1958

FOR IRAN:
POUR L'IRAN:
伊朗
За Иран
POR IRÁN:

Subject to reservations¹

Dr. A. MATINE-DAFTARY

May 28, 1958

FOR IRAQ:
POUR L'IRAK:
伊拉克
За Ирак
POR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭
За Ирландию
POR IRLANDA:

Frank AIKEN

2-10-1958

¹ "In signing this Convention on the Continental Shelf, I am instructed by the Iranian Government to make the following reservations:

"(a) *Article 4*: with respect to the phrase 'the coastal State may not impede the laying or maintenance of submarine cables or pipe-lines on the continental shelf', the Iranian Government reserves its right to allow or not to allow the laying or maintenance of submarine cables or pipe-lines on its continental shelf.

"(b) *Article 6*: with respect to the phrase 'and unless another boundary line is justified by special circumstances' included in paragraphs 1 and 2 of this article, the Iranian Government accepts this phrase on the understanding that one method of determining the boundary line in special circumstances would be that of measurement from the high water mark."

Traduction du Secrétariat: En signant la présente Convention sur le plateau continental, je fais, d'ordre du Gouvernement iranien, les réserves suivantes:

a) *Article 4*: En ce qui concerne le membre de phrase "L'Etat riverain ne peut entraver la pose ou l'entretien de câbles ou de pipe-lines sous-marins sur le plateau continental", le Gouvernement iranien se réserve le droit d'autoriser ou de ne pas autoriser la pose ou l'entretien de câbles ou de pipe-lines sous-marins sur son plateau continental.

b) *Article 6*: En ce qui concerne le membre de phrase "et à moins que des circonstances spéciales ne justifient une autre délimitation", qui figure aux paragraphes 1 et 2 de cet article, le Gouvernement iranien accepte cette disposition étant entendu que l'un des moyens de fixer la ligne de démarcation dans des circonstances spéciales pourrait consister à mesurer à partir de la laisse de haute mer.

FOR ISRAEL:
POUR ISRAËL:
以色列
За Израиль
FOR ISRAEL:

Sabtai ROSENNE

FOR ITALY:
POUR L'ITALIE:
義大利
За Италию
FOR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本
За Японию
FOR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HASHEMITE DE JORDANIE:
約但哈希米德王國
За Хашемитское Королевство Иордания
POR EL REINO HASHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國
За Корейскую Республику
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國
За Лаос
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩
За ЛѢВАН
POR EL LÍBANO:

N. SADAKA
29 mai 1958

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞
За Либерию
POR LIBERIA:

Rocheforte L. WEEKS
27/5/58

FOR LIBYA:
POUR LA LIBYE:
利比亞
За Ливию
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國
За Великое Герцогство Люксембург
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥
За Мексику
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥
За Монако
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥
За Марокко
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾
За Непал
POR NEPAL:

Rishikesh SHANA

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國
За Королевство Нидерландов
POR EL REINO DE LOS PAÍSES BAJOS:

C. SCHURMANN
31 October 1958

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭
За Новую Зеландию
POR NUEVA ZELANDIA:

Foss SHANAHAN
29 October 1958

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜
За Никарагуа
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國
За Королевство Норвегии
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦
За Пакистан
POR EL PAKISTÁN:

Aly KHAN
31st October 1958

FOR PANAMA:
POUR LE PANAMA:
巴拿馬
За Панаму
POR PANAMÁ:

Carlos SUCRE C.
2.5.1958

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭
За Парагвай
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
秘魯
За Перу
POR EL PERÚ:

Alberto ULLOA
October 31, 1958

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國
За Филиппинскую Республику
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭
За Польшу
POR POLONIA:

J. WINIEWICZ
Oct. 31, 58

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙
За Португалію
FOR PORTUGAL:

Sous réserve de ratification
Vasco Vieira GARIN
28 octobre 1958

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞
За Румынію
FOR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾
За Сан-Марино
FOR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯
За Саудовскую Аравию
POR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙
За Испанию
POR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹
За Судан
POR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典
За Швецию
FOR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士
За Швейцарию
FOR SUIZA:

F. SCHNYDER
22 octobre 1958

FOR THAILAND:
POUR LA THAÏLANDE:
泰國
За Таиланд
FOR TAILANDIA:

LUANG CHAKRAPANI SRISILVISUDDHI
Commodore Jit SANGKHADUL

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞
За Тунис
POR TÚNEZ:

Mongi SLIM
Le 30 octobre 1958

FOR TURKEY:
POUR LA TURQUIE:
土耳其
За Турцию
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
烏克蘭蘇維埃社會主義共和國
За Украинскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

I. PALAMARCHUK
31 October 1958

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦

За Южно-Африканский Союз

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯邦

За Союз Советских Социалистических Республик

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

V. ZORIN

31 October 1958

FOR THE UNITED ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE UNIE:

聯合阿拉伯共和國

За Объединенную Арабскую Республику

FOR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國
За Соединенное Королевство Великобритании и Северной Ирландии
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierson DIXON

9 Sept. 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國
За Соединенные Штаты Америки
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Arthur H. DEAN

15 Sept. 1958

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭
За Уругвай
POR EL URUGUAY:

Carlos CARBAJAL

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉
За ВЕНЕСУЭЛУ
POR VENEZUELA:

La República de Venezuela al suscribir la presente convención declara, por lo que se refiere al Art. 6, que existen circunstancias especiales que deberán tenerse en cuenta en las siguientes áreas: Golfo de Paria, en lo no demarcado por acuerdos existentes, y en zonas adyacentes al mismo; área comprendida entre las costas de Venezuela y la isla de Aruba; y Golfo de Venezuela.*

Ad referendum

Carlos SOSA RODRÍGUEZ
October 30, 1958

FOR VIET-NAM:
POUR LE VIETNAM:
越南
За ВЬЕТНАМ
POR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門
За ЙЕМЕН
POR EL YEMEN:

* *Translation by the Secretariat:* In signing the present Convention, the Republic of Venezuela declares with reference to article 6 that there are special circumstances to be taken into consideration in the following areas: the Gulf of Paria, in so far as the boundary is not determined by existing agreements, and in zones adjacent thereto; the area between the coast of Venezuela and the island of Aruba; and the Gulf of Venezuela.

Traduction du Secrétariat: La République du Venezuela déclare en signant la présente Convention qu'en ce qui concerne l'article 6 il existe des circonstances spéciales qui devront être prises en considération pour les régions suivantes: golfe de Paria — dans la partie qui n'est pas délimitée par les accords existants — et zones adjacentes; région comprise entre les côtes vénézuéliennes et l'île d'Aruba; golfe de Venezuela.

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫
За ЮГОСЛАВИЈУ
FOR YUGOSLAVIA:

Avec la réserve de ratification

Milan BARTOS

V. POPOVIC

UNITED NATIONS CONFERENCE
ON THE LAW OF THE SEA

OPTIONAL PROTOCOL
OF SIGNATURE

CONCERNING THE COMPULSORY SETTLEMENT
OF DISPUTES



UNITED NATIONS
1958

Annex V

OPTIONAL PROTOCOL OF SIGNATURE CONCERNING
THE COMPULSORY SETTLEMENT OF DISPUTES

The States Parties to this Protocol and to any one or more of the Conventions on the Law of the Sea adopted by the United Nations Conference on the Law of the Sea held at Geneva from 24 February to 27 April 1958,

Expressing their wish to resort, in all matters concerning them in respect of any dispute arising out of the interpretation or application of any article of any Convention on the Law of the Sea of 29 April 1958, to the compulsory jurisdiction of the International Court of Justice, unless some other form of settlement is provided in the Convention or has been agreed upon by the Parties within a reasonable period,

Have agreed as follows:

Article I

Disputes arising out of the interpretation or application of any Convention on the Law of the Sea shall lie within the compulsory jurisdiction of the International Court of Justice, and may accordingly be brought before the Court by an application made by any party to the dispute being a Party to this Protocol.

Article II

This undertaking relates to all the provisions of any Convention on the Law of the Sea

except, in the Convention on Fishing and Conservation of the Living Resources of the High Seas, articles 4, 5, 6, 7 and 8, to which articles 9, 10, 11 and 12 of that Convention remain applicable.

Article III

The Parties may agree, within a period of two months after one party has notified its opinion to the other that a dispute exists, to resort not to the International Court of Justice but to an arbitral tribunal. After the expiry of the said period, either Party to this Protocol may bring the dispute before the Court by an application.

Article IV

1. Within the same period of two months, the Parties to this Protocol may agree to adopt a conciliation procedure before resorting to the International Court of Justice.

2. The conciliation commission shall make its recommendations within five months after its appointment. If its recommendations are not accepted by the parties to the dispute within two months after they have been delivered, either party may bring the dispute before the Court by an application.

Article V

This Protocol shall remain open for signature by all States who become Parties to any Convention on the Law of the Sea adopted by the United Nations Conference on the Law of the Sea and is subject to ratification, where necessary, according to the constitutional requirements of the signatory States.

Article VI

The Secretary-General of the United Nations shall inform all States who become Parties to any Convention on the Law of the Sea of signatures to this Protocol and of the deposit of instruments of ratification in accordance with article V.

Article VII

The original of this Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who shall send certified copies thereof to all States referred to in article V.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized thereto by their respective Governments, have signed this Protocol.

DONE at Geneva, this twenty-ninth day of April one thousand nine hundred and fifty-eight.

CONFERENCE DES NATIONS UNIES
SUR LE DROIT DE LA MER

**PROTOCOLE
DE SIGNATURE FACULTATIVE**
CONCERNANT LE REGLEMENT OBLIGATOIRE
DES DIFFERENDS



NATIONS UNIES
1958

Annexe V

PROTOCOLE DE SIGNATURE FACULTATIVE
CONCERNANT LE REGLEMENT OBLIGATOIRE DES DIFFERENDS

Les Etats parties au présent Protocole et à l'une quelconque ou à plusieurs des conventions sur le droit de la mer adoptées par la Conférence des Nations Unies sur le droit de la mer, qui s'est tenue à Genève du 24 février au 27 avril 1958.

Exprimant leur désir de recourir, pour ce qui les concerne, à la juridiction obligatoire de la Cour internationale de Justice pour la solution de tous différends touchant l'interprétation ou l'application de tous les articles de toutes les conventions sur le droit de la mer en date du 29 avril 1958, à moins qu'un autre mode de règlement n'ait été prévu dans la convention ou n'ait été accepté d'un commun accord par les parties dans un délai raisonnable.

Sont convenus des dispositions suivantes:

Article premier

Les différends relatifs à l'interprétation ou à l'application de toutes les conventions sur le droit de la mer relèveront de la compétence obligatoire de la Cour internationale de Justice, qui, à ce titre, pourra être saisie par une requête de toute partie au différend qui sera elle-même partie au présent Protocole.

Article II

Le présent engagement vise l'ensemble des dispositions de toutes les conventions sur le droit de la mer, à l'exception des articles 4, 5,

6, 7 et 8 de la Convention sur la pêche et la conservation des ressources biologiques de la haute mer, auxquels les articles 9, 10, 11 et 12 de cette convention demeurent applicables.

Article III

Les parties peuvent convenir, dans un délai de deux mois après notification par une partie à l'autre qu'il existe, à son avis, un litige, d'adopter d'un commun accord, au lieu du recours à la Cour internationale de Justice, une procédure devant un tribunal d'arbitrage. Ce délai étant écoulé, chaque partie au présent Protocole peut, par voie de requête, saisir la Cour du différend.

Article IV

1. Les parties au présent Protocole peuvent également convenir d'un commun accord, dans le même délai de deux mois, de recourir à une procédure de conciliation avant d'en appeler à la Cour internationale de Justice.

2. La Commission de conciliation devra formuler ses recommandations dans les cinq mois suivant sa constitution. Si celles-ci ne sont pas acceptées par les parties au litige dans l'espace de deux mois après leur énoncé, chaque partie sera libre de saisir la Cour du différend par voie de requête.

Article V

Le présent Protocole restera ouvert à la signature de tous les Etats qui deviendront par-

ties à l'une quelconque des conventions sur le droit de la mer adoptées par la Conférence des Nations Unies sur le droit de la mer et est, le cas échéant, soumis à ratification, conformément aux dispositions constitutionnelles des Etats signataires.

Article VI

Le Secrétaire général de l'Organisation des Nations Unies informera tous les Etats qui deviennent parties à l'une quelconque des conventions sur le droit de la mer des signatures apposées au présent Protocole et du dépôt des instruments de ratification conformément à l'article V.

Article VII

L'original du présent Protocole, dont les textes chinois, anglais, français, russe et espagnol font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en adressera des copies certifiées conformes à tous les Etats visés à l'article V.

EN FOI DE QUOI les plénipotentiaires soussignés, dûment autorisés par leurs gouvernements respectifs, ont signé le présent Protocole.

Fait à Genève, le vingt-neuf avril mil neuf cent cinquante-huit.

聯合國海洋法會議

關於強制解決爭端之
任擇簽字議定書



聯合國
一九五八

附件伍

關於強制解決爭端之任擇簽字議定書

本議定書及自一九五八年二月二十四日至四月二十七日在日內瓦舉行之聯合國海洋法會議所通過任何一項或數項海洋法公約之當事國。

表示對於一九五八年四月二十九日所訂任何海洋法公約中之任何條款因解釋或適用上之爭端而發生涉及各當事國之一切問題，除公約規定或經當事各方於相當期間內商定其他解決方法外，願接受國際法院之強制管轄。

爰議定條款如下：

第一條

任何海洋法公約之解釋或適用所引起之爭端均屬國際法院強制管轄範圍，因此，爭端之任何一造如係本議定書之當事國，得以請求書將爭端提交國際法院。

第二條

此項約定適用於任何海洋法公約之全部條款，但對捕魚及養護公海生物資源公約之第四條、第五條、第六條、第七條及第八條仍適用該公約之第九條、第十條、第十一條及第十二條之規定。

第三條

當事各方得於一方認為已有爭端存在並通知對方後兩個月內，協議不將爭端提交國際法院而提交公斷法庭。此項期限屆滿後，本議定書任一當事國得以請求書將爭端提交國際法院。

第四條

一、本議定書之當事國得於同一兩個月期間內協議在將爭端提交國際法院前採用和解程序。

二、和解委員會應於派設後五個月內作成建議。爭端各造倘於建議提出後兩個月內未予接受，任何一造得以請求書將爭端提交國際法院。

第五條

本議定書聽由所有成爲聯合國海洋法會議通過之任何海洋法公約當事國之國家簽署，必要時並應依各簽署國之憲法規定，予以批准。

第六條

聯合國秘書長應將依第五條對本議定書所爲之簽署及送存之批准文件通知所有成爲任何海洋法公約當事國之國家。

第七條

本議定書之原本應交聯合國秘書長存放，其中文、英文、法文、俄文及西班牙文各本同一作準；秘書長應將各文正式副本分送第五條所稱各國。

爲此，下列全權代表各秉本國政府正式授予簽字之權，謹簽字於本議定書，以昭信守。

公曆一千九百五十八年四月二十九日
訂於日內瓦。

КОНФЕРЕНЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
ПО ВОПРОСАМ МОРСКОГО ПРАВА

ФАКУЛЬТАТИВНЫЙ ПРОТОКОЛ
ПОДПИСАНИЯ, КАСАЮЩИЙСЯ
ОБЯЗАТЕЛЬНОГО РАЗРЕШЕНИЯ СПОРОВ



ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ
1958

Приложение V

ФАКУЛЬТАТИВНЫЙ ПРОТОКОЛ ПОДПИСАНИЯ, КАСАЮЩИЙСЯ ОБЯЗАТЕЛЬНОГО РАЗРЕШЕНИЯ СПОРОВ

Государства-Стороны настоящего Протокола и одной, нескольких или всех конвенций по вопросам морского права, принятых Конференцией Объединенных Наций по вопросам морского права, заседавшей в Женеве с 24 февраля по 27 апреля 1958 года.

выражая свое желание прибегать в том, что их касается, к обязательной юрисдикции Международного Суда для решения всех споров, касающихся толкования или применения всех статей всех Конвенций по морскому праву от 29 апреля 1958 года, если в данной Конвенции не предусмотрено другого способа разрешения спора и если о таковом не достигнуто в разумный срок соглашения между сторонами,

согласились о нижеследующем:

Статья I

Споры, касающиеся толкования или применения конвенций по вопросам морского права, подлежат обязательной юрисдикции Международного Суда, ввиду чего заявления могут ему подаваться любой стороной в споре, которая является стороной настоящего Протокола.

Статья II

Настоящее обязательство относится ко всем постановлениям конвенций по вопросам морского права, за исключением статей 4, 5, 6, 7 и 8 Конвенции о рыболовстве и охране живых ресурсов открытого моря, к которым применяются статьи 10, 11 и 12 указанной Конвенции.

Статья III

Стороны в течение двухмесячного срока после извещения одной стороной другой стороны о наличии спора могут согласиться о том, чтобы прибегнуть вместо обращения в Международный Суд к арбитражу. По истечении указанного срока, любая из сторон настоящего Протокола может путем заявления возбудить дело о споре в Суде.

Статья IV

1. Стороны настоящего Протокола могут также, с обоюдного согласия, в тот же двухмесячный срок

решить прибегнуть до обращения в Международный Суд к примирительному производству.

2. Согласительная комиссия вырабатывает свои рекомендации в пятимесячный срок после ее образования. Если рекомендации не будут приняты сторонами в споре в двухмесячный срок после их вынесения, любая из сторон может путем заявления возбудить производство в Международном Суде.

Статья V

Настоящий Протокол открыт для подписания всеми государствами, которые станут сторонами в любой из конвенций по вопросам морского права, принятой Конференцией Объединенных Наций по вопросам морского права, и подлежит, в соответствующих случаях, ратификации, согласно основным законам подписавших государств.

Статья VI

Генеральный Секретарь Организации Объединенных Наций извещает все государства, которые становятся сторонами в любой из конвенций по вопросам морского права, о подписании отдельными государствами настоящего Протокола и о депонировании ими актов ратификации, согласно статье V.

Статья VII

Подлинник настоящего Протокола, русский, английский, испанский, китайский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря Организации Объединенных Наций, который рассылает заверенные копии всем государствам, упомянутым в статье V.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся представители, должным образом на то уполномоченные правительствами своих стран, подписали настоящий Протокол.

СОВЕРШЕНО в Женеве двадцать девятого апреля тысяча девятьсот пятьдесят восьмого года.

CONFERENCIA DE LAS NACIONES UNIDAS

SOBRE EL DERECHO DEL MAR

**PROTOCOLO
DE FIRMA FACULTATIVO**

SOBRE LA JURISDICCION OBLIGATORIA
EN LA SOLUCION DE CONTROVERSIAS



NACIONES UNIDAS

1958

Anexo V

PROTOCOLO DE FIRMA FACULTATIVO SOBRE LA JURISDICCION OBLIGATORIA EN LA SOLUCION DE CONTROVERSIAS

Los Estados Partes en el presente Protocolo y en una ó más de las Convenciones sobre el Derecho del Mar aprobadas por la Conferencia de las Naciones Unidas sobre el Derecho del Mar, celebrada en Ginebra del 24 de febrero de 1958 al 27 de abril de 1958.

Expresando su deseo de recurrir, en cuanto les concierna, a la jurisdicción obligatoria de la Corte Internacional de Justicia para solucionar todas las controversias referentes a la interpretación o aplicación de todos los artículos de cualquier Convención sobre el Derecho del Mar de fecha 29 de abril de 1958, salvo que en la propia Convención se disponga o las partes hayan aceptado de común acuerdo, y dentro de un plazo razonable, otra forma de solucionar las diferencias,

Han convenido en lo siguiente:

Artículo I

Las controversias relativas a la interpretación o aplicación de cualquier Convención sobre el Derecho del Mar se someterán obligatoriamente a la Corte Internacional de Justicia, que, a este título, podrá entender, a demanda de una de las partes, en la controversia que sea Parte en este Protocolo.

Artículo II

El presente compromiso abarca el conjunto de las disposiciones de cualquier Convención

sobre el Derecho del Mar, excepto los artículos 4, 5, 6, 7 y 8 de la Convención sobre Pesca y Conservación de los Recursos Vivos de la Alta Mar, que seguirán rigiéndose por los artículos 9, 10, 11 y 12 de dicha Convención.

Artículo III

Dentro de un plazo de dos meses, siguientes a la notificación por una u otra de las Partes de que, a su juicio, existe un litigio, podrán convenir en recurrir a un tribunal de arbitraje en vez de recurrir a la Corte Internacional de Justicia. Una vez transcurrido este plazo, cualquiera de las Partes en el presente Protocolo podrá someter la controversia a la Corte mediante una demanda.

Artículo IV

1. Las Partes en el presente Protocolo pueden también convenir de común acuerdo, y en el mismo plazo de dos meses, en recurrir a un procedimiento de conciliación antes de apelar a la Corte Internacional de Justicia.

2. La comisión de conciliación deberá formular sus recomendaciones en los cinco meses siguientes a su constitución. Si estas recomendaciones no fueran aceptadas por las partes en litigio en un plazo de dos meses después de haber sido formuladas, cualquiera de las partes podrá someter el litigio a la Corte mediante una demanda.

Artículo V

Este Protocolo quedará abierto a la firma de todos los Estados que sean Partes en cualquier Convención sobre el Derecho del Mar aprobada por la Conferencia de las Naciones Unidas sobre el Derecho del Mar y está sujeto a ratificación, cuando proceda, de conformidad con las normas constitucionales de los Estados signatarios.

Artículo VI

El Secretario General de las Naciones Unidas informará a todos los Estados que sean Partes en cualquier Convención sobre el Derecho del Mar, de las firmas de este Protocolo y del depósito de los instrumentos de ratificación de conformidad con el artículo V.

Artículo VII

El original de este Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, deberá ser depositado en poder del Secretario General de las Naciones Unidas, quien enviará copias certificadas del mismo a todos los Estados a que se refiere el artículo V.

EN TESTIMONIO DE LO CUAL los Plenipotenciarios infrascritos, debidamente autorizados por sus respectivos Gobiernos, han firmado este Protocolo.

HECHO en Ginebra, a los veintinueve días del mes de abril de mil novecientos cincuenta y ocho.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗
За Афганистан
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿爾巴尼亞
За Албанию
POR ALBANIA:

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷
За Аргентину
POR LA ARGENTINA:

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亞
За Австралию
FOR AUSTRALIA:

FOR AUSTRIA:
POUR L'AUTRICHE:
奧地利
За Австрию
FOR AUSTRIA:

Subject to ratification
Dr. Franz MATSCH
Oct. 27th 1958

FOR THE KINGDOM OF BELGIUM:
POUR LE ROYAUME DE BELGIQUE.
比利時王國
За Королевство Бельгии
FOR EL REINO DE BÉLGICA:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利維亞
За Бoлeвню
POR BOLIVIA:

M. TAMAYO
17th October, 1958

FOR BRAZIL:
POUR LE BRÉSIL:
巴西
За Бразилю
POR EL BRASIL:

FOR BULGARIA:
POUR LA BULGARIE:
保加利亞
За Болгарю
POR BULGARIA:

FOR THE UNION OF BURMA:
POUR L'UNION BIRMANE:
緬甸聯邦
За Бирманский Союз
POR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄羅斯蘇維埃社會主義共和國
За Белорусскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMBODIA:
POUR LE CAMBODGE:
高棉
За Камбоджу
POR CAMBOJA:

FOR CANADA:
POUR LE CANADA:
加拿大
За Канаду
POR EL CANADÁ:

George A. DREW
Subject to ratification

FOR CEYLON:
POUR CEYLAN:
錫蘭
За Цейлон
POR CEILÁN:

C. COREA
30/X/58

FOR CHILE:
POUR LE CHILI:
智利
За Чили
POR CHILE:

FOR CHINA:
POUR LA CHINE:
中國
За Китаѣ
POR LA CHINA:

Liu Chieh
Yu-chi HSUEH

FOR COLOMBIA:
POUR LA COLOMBIE:
哥倫比亞
За Колумбію
POR COLOMBIA:

Con la reserva anexa¹
Juan URIBE HOLGUÍN
José Joaquín CAICEDO CASTILLA

FOR COSTA RICA:
POUR LE COSTA-RICA:
哥斯大黎加
За Коста-Рикѣ
POR COSTA RICA:

Raúl TREJOS FLORES

¹ La Delegación de Colombia, al firmar el protocolo facultativo, deja a salvo las obligaciones de su país derivadas de Convenciones sobre solución pacífica de diferencias que Colombia haya ratificado y las que resulten de Convenciones preexistentes sobre la misma materia que Colombia llegue a ratificar.

Translation by the Secretariat: In signing the Optional Protocol, the delegation of Colombia reserves the obligations of Colombia arising out of conventions concerning the peaceful settlement of disputes which Colombia has ratified and out of any previous conventions concerning the same subject which Colombia may ratify.

Traduction du Secrétariat: La délégation colombienne, en signant le Protocole de signature facultative, tient à sauvegarder les obligations découlant, pour son pays, des conventions sur le règlement pacifique des différends que la Colombie a ratifiées et les obligations qui découleraient de conventions existantes sur le même sujet que la Colombie pourrait ratifier.

FOR CUBA:
POUR CUBA:
古巴
За Кубу
POR CUBA:

F. V. GARCÍA AMADOR

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯拉夫
За Чехословакию
POR CHECOESLOVAQUIA:

FOR DENMARK:
POUR LE DANEMARK:
丹麥
За Даниею
POR DINAMARCA:

Subject to ratification

Max SORENSEN

T. OLDENBURG

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多明尼加共和國
За Доминиканскую Республику
POR LA REPÚBLICA DOMINICANA:

A. ALVAREZ AYBAR

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多
За Эквадор
POR EL ECUADOR:

FOR EL SALVADOR:
POUR LE SALVADOR:
薩爾瓦多
За Сальвадор
POR EL SALVADOR:

FOR ETHIOPIA:
POUR L'ETHIOPIE:
阿比西尼亞
За Эфиопию
POR ETIOPÍA:

FOR THE FEDERATION OF MALAYA:
POUR LA FÉDÉRATION DE MALAISIE:
馬來亞聯邦
За Малайскую Федерацию
POR LA FEDERACIÓN MALAYA:

FOR FINLAND:
POUR LA FINLANDE:
芬蘭
За Финляндию
POR FINLANDIA:

G. A. GRIPENBERG
27 octobre 1958

FOR FRANCE:
POUR LA FRANCE:
法蘭西
За Францию
POR FRANCIA:

G. GEORGES-PICOT
30 octobre 1958

FOR THE FEDERAL REPUBLIC OF GERMANY:
POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:
德意志聯邦共和國
За Федеративную Республику Германии
POR LA REPÚBLICA FEDERAL ALEMANA:

Werner DANKWORT
30 October 1958

FOR GHANA:
POUR LE GHANA.
迦納
За Гану
POR GHANA:

Richard QUARSHIE
K. B. ASANTE

FOR GREECE:
POUR LA GRÈCE:
希臘
За Грецію
FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉
За Гватемалу
FOR GUATEMALA:

FOR HAÏTI:
POUR HAÏTI:
海地
За Гаити
FOR HAÏTÍ:

RIGAL

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷
За Святейший Престол
POR LA SANTA SEDE:

P. DEMEUR
30.4.1958

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯
За Гондурас
POR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利
За Венгрию
POR HUNGRIA:

FOR ICELAND:
POUR L'ISLANDE:
冰島
За Исландію
FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度
За Індію
FOR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞
За Індонезію
FOR INDONESIA:

Ahmad SOEBARDJO
8th May 1958

FOR IRAN:
POUR L'IRAN:
伊朗
За Иран
POR IRÁN:

FOR IRAQ:
POUR L'IRAK:
伊拉克
За Ирак
POR IRAK:

FOR IRELAND:
POUR L'IRLANDE:
愛爾蘭
За Ирландию
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列
За Израиль
FOR ISRAEL:

Shabtai ROSENNE
Ad referendum

FOR ITALY:
POUR L'ITALIE:
義大利
За Италию
FOR ITALIA:

FOR JAPAN:
POUR LE JAPON:
日本
За Японию
FOR EL JAPÓN:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME HASHEMITE DE JORDANIE:
約但哈希米德王國
За Хашемитское Королевство Иордании
POR EL REINO HASHEMITA DE JORDANIA:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韓民國
За Корейскую Республику
POR LA REPÚBLICA DE COREA:

FOR LAOS:
POUR LE LAOS:
寮國
За Лаос
POR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩
За ЛѠАН
POR EL LÍBANO:

FOR LIBERIA:
POUR LE LIBÉRIA:
賴比瑞亞
За ЛѠБЕРИЮ
POR LIBERIA:

Rocheforte L. WEEKS
27/5/58

FOR LIBYA:
POUR LA LIBYE:
利比亞
За ЛѠВИЮ
POR LIBIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:
POUR LE GRAND-DUCHÉ DE LUXEMBOURG:
盧森堡大公國
За Великое Герцогство Люксембург
POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥
За Мексику
POR MÉXICO:

FOR MONACO:
POUR MONACO:
摩納哥
За Монако
POR MÓNACO:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥
За Марокко
POR MARRUECOS:

FOR NEPAL:
POUR LE NÉPAL:
尼泊爾
За Непал
POR NEPAL:

Rishikesh SHABHA

FOR THE KINGDOM OF THE NETHERLANDS:
POUR LE ROYAUME DES PAYS-BAS:
荷蘭王國
За Королевство Нидерландов
POR EL REINO DE LOS PAÍSES BAJOS:

Sous réserve de ratification

C. SCHURMANN

31 October 1958

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
紐西蘭
За Новую Зеландию
POR NUEVA ZELANDIA:

Foss SHANAHAN
29 October 1958

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜
За Никарагуа
POR NICARAGUA:

FOR THE KINGDOM OF NORWAY:
POUR LE ROYAUME DE NORVÈGE:
挪威王國
За Королевство Норвегии
POR EL REINO DE NORUEGA:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦
За Пакистан
POR EL PAKISTÁN:

Aly KHAN
6th November 1958

FOR PANAMA:
POUR LE PANAMA:
巴拿馬
За Панама
POR PANAMÁ:

Carlos SUCRE C.
2.5.1958

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭
За Парагвай
POR EL PARAGUAY:

FOR PERU:
POUR LE PÉROU:
祕魯
За Перу
POR EL PERÚ:

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國
За Филиппинскую Республику
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭
За Польшу
POR POLONIA:

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙
За Португалию
POR PORTUGAL:

Sous réserve de ratification

Vasco Vieira GARIN

28 octobre 1958

FOR ROMANIA:
POUR LA ROUMANIE:
羅馬尼亞
За Румынию
POR RUMANIA:

FOR SAN MARINO:
POUR SAINT-MARIN:
聖馬利諾
За Сан-Марино
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙烏地阿拉伯
За Саудовскую Аравию
FOR ARABIA SAUDITA:

FOR SPAIN:
POUR L'ESPAGNE:
西班牙
За Испанию
FOR ESPAÑA:

FOR THE SUDAN:
POUR LE SOUDAN:
蘇丹
За Судан
FOR EL SUDÁN:

FOR SWEDEN:
POUR LA SUÈDE:
瑞典
За Швецию
FOR SUECIA:

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士
За Швейцарию
FOR SUIZA:

Sous réserve de ratification

Paul RUEGGER

le 24 mai 1958

FOR THAILAND:
POUR LA THAÏLANDE:
泰國
За Таиланд
FOR TAILANDIA:

FOR TUNISIA:
POUR LA TUNISIE:
突尼西亞
За Тунис
POR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其
За Турцию
POR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAÏNE:
烏克蘭蘇維埃社會主義共和國
За Украинскую Советскую Социалистическую Республику
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINE:

南非聯邦

За Южно-Африканский Союз

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯邦

За Союз Советских Социалистических Республик

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED ARAB REPUBLIC:

POUR LA RÉPUBLIQUE ARABE UNIE:

聯合阿拉伯共和國

За Объединенную Арабскую Республику

FOR LA REPÚBLICA ARABE UNIDA:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列顛及北愛爾蘭聯合王國
За Соединенное Королевство Великобритании и Северной Ирландии
POR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

Pierson DIXON

9 Sept. 1958

FOR THE UNITED STATES OF AMERICA:
POUR LES ETATS-UNIS D'AMÉRIQUE:
美利堅合衆國
За Соединенные Штаты Америки
POR LOS ESTADOS UNIDOS DE AMÉRICA:

Arthur H. DEAN

15 Sept. 1958

FOR URUGUAY:
POUR L'URUGUAY:
烏拉圭
За Уругвай
POR EL URUGUAY:

Carlos CARBAJAL

FOR VENEZUELA:
POUR LE VENEZUELA:
委內瑞拉
За Венесуэлы
POR VENEZUELA:

FOR VIET-NAM:
POUR LE VIETNAM:
越南
За Вьетнам
POR VIET-NAM:

FOR YEMEN:
POUR LE YÉMEN:
葉門
За Йемен
POR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YUGOSLAVIE:
南斯拉夫
За Југославију
FOR YUGOSLAVIA:

Avec la réserve de ratification

Milan BARTOS

V. POPOVIC

I hereby certify that the foregoing texts are true copies of the following Conventions and Protocol adopted by the United Nations Conference on the Law of the Sea, held at the European Office of the United Nations at Geneva from 24 February to 27 April 1958, the originals of which are deposited with the Secretary-General of the United Nations:

Convention on the Territorial Sea and the Contiguous Zone;

Convention on the High Seas;

Convention on Fishing and Conservation of the Living Resources of the High Seas;

Convention on the Continental Shelf;

Optional Protocol of Signature concerning Compulsory Settlement of Disputes.

Je certifie que les textes qui précèdent sont les copies conformes des Conventions et du Protocole ci-après adoptés par la Conférence des Nations Unies sur le droit de la mer, qui s'est tenue à l'Office européen des Nations Unies, à Genève, du 24 février au 27 avril 1958, Conventions et Protocole dont les textes originaux sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies:

Convention sur la mer territoriale et la zone contiguë;

Convention sur la haute mer;

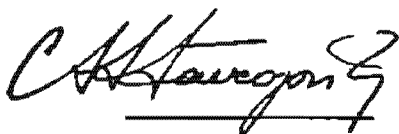
Convention sur la pêche et la conservation des ressources biologiques de la haute mer;

Convention sur le plateau continental;

Protocole de signature facultative concernant le règlement obligatoire des différends.

*For the Secretary-General:
The Legal Counsel*

*Pour le Secrétaire général:
Le Conseiller juridique*



United Nations, New York
7 November 1958

Organisation des Nations Unies, New-York
7 novembre 1958

Certified true copy xxi.1, 2, 3, 4, 5
Copie certifiée conforme xxi.1, 2, 3, 4, 5
January 2005